

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 124 OF 2021

SIBI JOSEPH

APPLICANT

V.

UNION OF INDIA AND OTHERS RESPONDENTS

REPLY STATEMENT FILED BY RESPONDENT NO:

8 – M/S ROYAL SAND AND GRAVELS PVT. LTD.

REPRESENTED BY ITS MANAGING DIRECTOR

MOHAMMED FAZEEL T. A.

VOLUME – 2
(PAGES 201 TO 389)

COUNSEL FOR 8TH RESPONDENT

M/s. T. H. ABDUL AZEEZ & ASSOCIATES

T. H. ABDUL AZEEZ

(K/149/1970)

K. P. MAJEED

(K/167/1986)

SHANKAR V.

(K/151/2002)

MOHAMMED SADIQUE T. A.

(K/171/2002)

KEERTHIVAS GIRI

(K/687/2015)

MUTHUCHHARAN SUNDRESH

(MS 2892/2018)

“ASHIRWAD”, M. M. ROAD,

NEAR HIGH COURT OF KERALA,

ERNAKULAM NORTH P. O., KOCHI-682 018

MOBILE: 99588 00201 E-MAIL: SADIQUE2@HOTMAIL.COM

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VOLUME - 2

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Dated this the 5th day of October, 2021



Adv. Mohammed Sadique T. A.

Counsel for 8th Respondent

201 Annexure R8 (18) /1

Judgment in WP(C) No. 14175 of 2020 by Mr. Joby Joseph on M/s Royal Sand & Gravels Pvt. Ltd (File No.160/SEIAA/KL/3490/2013)

Field Inspection Report

Background

Sri. Mohammed Fazeel T.A (M/s Royal Sand & Gravels Pvt. Ltd) has been granted an EC for the quarry project of M/s Royal Sand & Gravels Pvt. Ltd. in Survey Nos. 2, 14, 15 and 16/1 of Akathara Village and Panchayath, Palakkad vide No.160/SEIAA/KL/3490/2013 dt.24.05.2014 for a period of 15 years from 24.05.2014. At the front page of the Order granting EC, it is mentioned that validity expires on 23.05.2019. In the Order granting EC, it was stated that the EC is for a period of 15 years from 24.05.2014 subject to renewal in every five years. An application for renewal was submitted by the proponent.

The proposal was placed in the 88th SEIAA meeting held on 25.01.2019 and the Authority observed that the term 'renewal' in EC No.160/SEIAA/KL/3490/2013 dated.24.05.2014 creates ambiguity, hence decided to replace the word with 'review' and the EC stands modified to that extent only and the validity of the EC will be 15 years from 24.05.2014 subject to review in every 5 years. Further, an erratum order dated 16.02.2019 was issued to the proponent stating that the 'renewal' referred in the 8th Paragraph of the Original EC is modified and corrected as 'review'.

The proponent submitted the certified compliance report from MoEF &CC Regional Office (Southern Zone), Bangalore, vide. letter dated. 18.02.2019. As per the report, the project was monitored by the said office on 23.01.2019 and stated that the compliance to the various conditions of environment clearance was satisfactory.

A complaint from Adv. Harish Vasudevan was received on 21.03.2019 representing his client Mr. Joby K Joseph, S/o KS Joseph, Kallammakkal House, Dhoni P.O, Palakkad District against the grant of Environmental Clearance to the quarry project of M/s Royal Sand and Gravels Pvt. Ltd. A judgment of Hon'ble High Court in W.P (C) 14175 of 2020, filed by Mr. Joby K. Joseph was received in SEIAA on 12th August 2019. Hon'ble High court directed SEIAA to take up the matters raised by the petitioner in Ext. P2 representation dated 20.07.2019 for consideration without much delay and may conduct an inspection, if necessary with due prior notice to the proponent and the petitioner and the inspection report may then be given in advance to the proponent and the petitioner and thereafter, the proponent and the petitioner shall be afforded reasonable opportunity of being heard through their authorised representative/counsel, to take a considered decision preferably within an outer time limit of 3 months.

The proposal was placed in the 105th SEIAA meeting held on 22nd & 23rd October 2020 and decided to request SEAC for a field inspection. Copy of the Judgement as well as Ext P2 referred in the judgement, shall be made available to SEAC to facilitate the field inspections. SEAC shall follow the procedures



mentioned in the judgement. The matter was included in the Agenda of the 116th Meeting. However, since there was a case of contempt in the matter against the Member Secretary of SEIAA, the Chairman deputed Dr. P. S. Easa and Dr. A. V. Raghu for field inspection. Accordingly, Dr. Easa and Dr. Raghu inspected the site after proper communication to the proponent and the complainant.

A Brief History

SEAC in its 23rd meeting considered a proposal from M/s Royal Sand and Gravels Pvt. Ltd in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village (Application No. 160/SEIAA/KL/3490/2013) and discussed in detail. The Committee asked for five documents/clarifications. In the 25th Meeting, though SEAC considered the proposal, it was deferred for site visit. SEAC in its 26th Meeting considered the proposal again and was satisfied with the additional documents submitted by the proponent. After examining the Site Visit Report, the *proponent was directed to provide a map showing a buffer distance of 50 m from the forest land on the north*. The proponent was further asked to file affidavits for compliance of 1. Quarry shall be limited to the stream on the eastern side to permit unhindered flow of the stream, 2. The stream shall be provided with low level check dams to trap silt, 3. Rain water harvesting facility shall be provided and 4. Overburden and top soil shall be stacked for restoration.

The Committee in its 29th Meeting verified the documents and affidavits and recommended the proposal for Environmental Clearance. Accordingly, SEIAA, based on the decision in its 30th Meeting in May, 2014, issued EC on 24-05-2014. The conditions mentioned are 1. Limit quarry to the stream on the eastern side to permit unhindered flow of the stream, 2. Leave statutory distance from the forest land on the north, 3. The stream may be provided with low level check dams to trap silt and 4. Rain water harvesting facility is required in the absence of dependable source of water. In the order of EC, the lease area recorded is 9.3928 Ha and for extracting 3,50,000 MTA of building stone. The expected life of mine will be 28 years. The validity of the EC is stated to be 15 years from 24-05-2014 subject to renewal every five years.

SEIAA vide Order No. 160/SEIAA/KL/3490/2013 dt. 16-02- 2019 issued an Erratum in the 88th meeting of SEIAA held on 25-01-2019, where it is cited that the term 'renewal' in EC 160/SEIAA/KL/3490/2013 dt. 24-05-2014 was replaced with the term 'review'. The validity of the EC will be 15 years from 24-05-2014 subject to review in every 5 years.

Shri E. Thirunavukkarasu, Scientist D of Regional Office (Southern Zone) of MoEF and CC, Bangalore has issued a certified compliance report reviewing the compliance. The covering letter enclosing the Report states that the project was monitored physically by the Regional Office on 23-01-2019 for compliance of various conditions of EC and was found satisfactory. This Review Report by MoEF and CC has been forwarded to SEIAA.

The Procedure followed by the sub-committee

SEIAA office had intimated both the Complainant and the quarry owner in advance regarding the visit of the committee on 30th November, 2020.

During the time of inspection of the site, in addition to the sub-committee, Mr. Jobby K. Jose (Complainant), Mr. Faseel Mohamed (Proponent), Mr. P. Z. Thomas (consultant) and Mr. Mohammed Sadique (Advocate of the Proponent) were present. The Forest Range Officer (Vigilance), Palakkad briefed of their findings and showed the cairns on the forest boundary and was with the Team for measurement of distance from the boundary pillar to the cairns and to the existing quarried area. The Divisional Forest Officer, Palakkad replied to the queries of/clarifications sought by the sub-committee through e mail/WhatsApp messages. The District Geologist shared a letter/Report addressed to the District Collector. The sub-committee was benefitted from the assistance of Dr. Anand, a GIS expert of IRTC especially with the field measurements of geo-coordinates and verification of maps. The sub-committee has also benefitted from the discussions with Dr. Sreekumar, Member, SEAC.

The points raised in the petition of the complainant (in Italics) and the reply of the proponent are given below.

Purposeful concealment /submission of false data in Form-1

1. *The project proponent had already started mining activity within the project site, which is adjacent to a forest land, much before the application was submitted and appraisal was done. This was purposefully concealed in Form-1. Mining activity was further expanded after 18-05-2012 without obtaining EC. The project was then seeking and ex-post facto EC, against the provisions of the EIA Notification, 2006. But deliberately suppressing the same, EC was sought as a new project.*

The Response of the Proponent

- The mining activity in the project site was carried out with the Short-Term Permit for an area of 0.6 to 1 hectare prior to 2012, by the previous owners of the quarry.
- Prior to O.M. dt. 18.05.2012 there was no requirement for prior Environmental Clearance for mine lease area less than 5 hectares for the mining of minor minerals and since the area mined under the mining permit was less than 5 hectares prior EC was not required as per the provisions of EIA Notification, 2006 and its further amendments.
- The project proponent submitted application for obtaining Environmental Clearance for an area of 9.3928 hectares as per the then prevailing law on 29.11.2013 before SEIAA, Kerala as Category B2.
- The project proposal was approved by SEAC, field inspection was carried out by SEAC. The project was recommended for EC by SEAC. The recommendations of SEAC were considered by SEIAA and EC was granted.

- Project was accorded with Environmental Clearance vide 160/SEIAA/KL/3490/2013 dated 24.05.2014.

The following points in the Environmental Clearance Order are to be noted.

- The mine lease area is for 9.3928 hectares.
 - The annual permissible production permitted is 3,50,000 MT.
 - The validity of EC is for a period of 15 years from 25.04.2014
 - Environment Management Plan and the additional clarifications including a map showing a buffer distance of 50 m from the forest land situated on the north direction was furnished in response to the observations made by the SEAC while recommending environmental clearance to the project.
 - Subsequent to the grant of Environmental Clearance, the project proponent has taken mine lease for an area of 7.0655 hectares (leaving the buffer area as stipulated in the EC out of the total area of 9.3928 hectares) valid from 22.08.2014 till 21.08.2026.
 - The mining activity is in progress at site.
 - The existence of mining activity was mentioned in our EC application and no information which is pertinent to the project is concealed by the PP.
2. *The presence of adjacent forest land and presence of a thodu within the quarry site was deliberately concealed in the Form-1.*

The Response

- The presence of forest is provided in Form-1 (EC application) and in the Environmental Clearance Order.
- As per O.M. dt. 04.07.2014 by MoEF, the minimum set back distance to be left from the boundary of forest is 7.5 meter.
- As per 87th SEIAA meeting held on 14.01.2019 “SEIAA decided to impose a minimum distance of 50 m from the forest boundary to the quarry. However, SEAC while assessing any application for quarry may recommend higher distance from forest boundary based on scientific reasons to be mentioned”.
- There is no *thodu* located within 500 meters from the mine lease area. A “Surface Layout Plan” (land use plan showing all features within 500 metres from the boundary of mine lease area) which is part of our application submitted in 2013 explains this.
- The block map obtained from Akethethara Village office in which mine lease area is located is attached as **Annexure No. 8**. From the block map, it can be inferred that there is no

perennial / seasonal drain (thodu) located within the mine lease area or within 500m from the mine lease area.

3. *The slope of the site is more than 45 degree and is highly vulnerable to natural hazards like landslides. This area was identified as highly/moderately hazard to landslides by the National Centre for Earth Science and Studies (NCESS) in its study report. This is approved by the Kerala State Disaster Management Authority as well. This aspect was purposefully concealed in Form-1 and PFR.*

The Response

- The average slope of the mine lease area is 25⁰.
 - The map showing the slope of the mine lease area at every 50 meter interval is provided
 - As per the Landslide Hazard Zonation Map published by State Disaster Management Authority (SDMA), Kerala, part of the mine lease area is falling in “**Moderate**” Zone (Orange Zone and not in Red Zone). The map showing the landslide hazard zonation map of the area superimposed with the mine lease area is given
 - During the time an application was submitted by the project proponent in 2013, there was no landslide prone hazard zonation map published by SDMA and therefore there is no concealment of such information. The publication of the landslide zonation map by State Disaster Management Authority is only in 2016.
4. *Many threatened/rare/ endemic species of plants, insects, butterflies and animals were present within the quarry site. Site was cleared by illegal mining before the application was submitted and no such rare and threatened plant species were present at the time of appraisal. This was deliberate attempt to tamper with the appraisal process.*

The Response

- The ecological assessment of the site was carried out and the details are provided in the application submitted at SEIAA, Kerala. From the Ecological Assessment Report, there are no Rare / Endangered / Threatened (RET) species of plants, insects, butterflies and animals.
- The endemic plant species which are observed during the ecological assessment of the site and report in our ecological assessment report are provided below:
 - *Arundinella ciliata (Roxb.) Nees ex Miq.*
 - *Byttneria herbacea Roxb.*
 - *Crotalaria grahamiana Wight & Arn.*
 - *Glochidion zeylanicum var. tomentosum Trim.*
 - *Terminalia paniculata Roth, Nov.*

- The project site or its vicinity is not falling in Ecologically Sensitive Area (ESA) as identified by HLWG report on Western Ghats.
 - As stated above, mining activity was in progress in the mine lease area with Short Term Permit even before this project proponent procured the said land.
 - The project proponent procured the land in 2012.
 - An area equivalent to 0.6071 hectares (7% of the Total Land) of area was cleared of vegetation for mining activities prior to the submission of application.
 - Therefore, there is no concealment of any fact or any attempt to tamper with the appraisal process by the State Expert Appraisal Committee (SEAC). Further, after the first appraisal of the project, sub-committee of SEAC visited the mine lease area for ground truthing and for physical verification and all the details stated in our application are verified and based on the site visit report the SEAC recommends the project for Environmental Clearance.
5. *There was more than one residential building within 500 meters of the project site. It is evident from the Google Images in 2013 and 2014. Project Proponent has deliberately submitted false and misleading data that there is no residential building within 500 m from quarry site. This alone is sufficient to cancel the EC granted.*

The Response

- There is no residential building with human inhabitation within 500-meter radius (owned by others) from the mine lease area at the time of submission of application for EC.
 - This aspect is verified by the sub-committee of SEAC during the site visit.
 - As per the then prevailing norm of SEIAA, Kerala, the minimum set back distance to be maintained between the nearest habitation and the boundary of the mine lease area is 100 meters only.
 - The project proponent has not gained any undue benefit by this statement/declaration particularly when the statutory distance at the relevant time was only 100 metres and there is no case for the complainant that there actually is any residential house within 100 metres from the quarry site.
6. *There is an active elephant path nearby the quarry site, which was concealed deliberately by the PP. Two elephants fell into the quarry pit recently and got injured. The presence of wildlife including Schedule 1 animals in the close proximity was deliberately concealed by the project proponent.*

The Response

- There is no active elephant path within the mine lease area. This fact is further verified by this project proponent from the Forest Officials having jurisdiction over the area.
 - There is no case of any accident to elephants or any other animals within the mine lease area. The allegation is wild and baseless only to create a prejudice.
 - As stated above, there is no schedule 1 animals in the project vicinity as per the ecological assessment carried out during the preparation of application for Environmental Clearance.
7. *Camera trap of forest officials at Dhoni forest shows the presence of many rare/threatened animals in the close proximity of the quarry site. This was also not shown in the application. Life of many of the wildlife is under threat. Hence, the actual impact of mining in the site could not be appraised by the then committee.*

The Response

- The ecological assessment of the project site is carried out and the list of faunal species in the project site or in the immediate vicinity is provided in the ecological assessment report which is part of our application submitted for Environmental Clearance.
- Moreover, the EC was granted after detailed deliberations and site inspection by the subcommittee of the SEAC.

The Complainant: Violation case

All the mining activities after Office Memorandum dated 18-05-2012 irrespective of its size should have obtained prior EC. The project proponent had conducted mining and expanded the same after 18-05-2012 without obtaining EC. Then only they had applied for EC. There was no provision in the EIA Notification since it was a case involving violation.

The Response

- The project proponent has not violated any provision of EIA Notification, 2006 or the provisions of Environment Protection Act, 1986.
- The EC was not sought to expand any project. Prior to the grant of EC, the project proponent was running the quarry for a very minimal area (less than 5 hectares) based on the quarrying permit issued by the Department of Mining and Geology. This was permissible for mining areas less than 5 hectares. Existence of mine was clearly disclosed in the application form for EC by this project proponent.
- The permitted annual production for the mine is 3,50,000 MT. However, the project proponent has carried out mining for an average 62,000 MTA only. The cumulative production for the last 6 years is only about 3,66,482 MT.

The Complainant: Violation of Conditions in existing EC

During last 5 years, many of the General and Specific conditions prescribed in the EC dated 25-04-2014 was purposefully violated by the project proponent M/s Royal Sand and Gravels Pvt Ltd. Condition to keep the statutory distance from adjacent forest land was not kept. No proper bench of 5 meters was kept as prescribed in the EC and in Mining Plan. Though the total area granted for mining activities was 9.3928 hectare, the project proponent has used outside project areas for mining activities, including keeping of over burden. The ground water level of the entire area had been drastically reduced due to the mining in last 6 years and it badly affected the locality including the forest land. No greenbelt development was done till date, as per the specific condition. Proper maintenance of roads/springing water was also not done.

The Response

- The project proponent regularly submits six monthly compliance report and comply with all conditions of Environmental Clearance. The regional office of MoEF & CC, Bangalore has inspected the site on 23.01.2019 and issued a compliance certificate on 30.01.2019. The copy of the certificate of compliance issued by the MoEF is attached at **Annexure 12**.
- The Six-monthly compliance reports are uploaded in the website <http://www.royalsand.in>

The Complainant

There is specific condition in the EC which stipulates to provide a low level check dams in the stream to trap the silt. This condition is blatantly violated and for the past 5 years, the entire silt and quarry waste was flown through the pristine stream water that destroyed some local endemic fish varieties in the stream. Waste materials from the quarry mining unit and Crushing unit was dumped into the nearby thodu/water stream and completely polluted the down streams by violating this condition, is an admitted fact by the Project Proponent. Conditions regarding bench height is admittedly violated. Mineral reserve is being mined. Several complaints were raised by the locals affecting their health and agriculture in this regard. There is no Environment Monitoring Cell as stipulated, and is only in paper. A mere site visit will prove all violations.

EC was recommended by the SEAC without noticing the basic fact that the quarry site falls within 7.5 meters from the adjacent forest land. The General condition of the EC for all quarry projects states that the mining shall not be done within 100 meters from the boundary of any forest land. If so, this proposal ought to have been rejected on the sole reason of close proximity to the forest land and the bad effect on the ground water level especially in the forest areas. Mining in the close proximity to the forest land, that too on the foothill, the very existence of the forest and its wildlife will be badly affected. Rainwater storage of the whole forest and hillock is badly affected due to the mining. This ground water issue will increase the man-animal conflict in the forest areas. On this reason alone, EC is liable to be set aside.

The Response

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- The allegation raised in the complaint is without any factual basis. Proper buffer as stipulated in the EC is maintained by this project proponent. The forest boundaries are properly marked by *jandas* and there exists a clear demarcation of the buffer with the mine lease area.
- As per the conditions laid down in the EC the project proponent is required to properly stack the topsoil/overburden within their own property but outside the lease area for utilisation for plantation over the reclaimed areas.
- The mining activity is carried out by following the progressive mining plan as approved by the Geologist. It is to be noted that the quantity mined by the project proponent is far below the permissible limit as per the EC and the approved mining plan.
- The permitted annual production for the mine is 3,50,000 MT. However, the project proponent has carried out mining for an average 62,000 MTA only. The cumulative production for the last 6 years is only about 3,66,482 MT. The copy of the production statement submitted and certified by Mining & Geology Department is provided.
- Considering this reduced extraction of minerals than that is permitted, most of the benches are still in the formative stage. The mining activities are progressing strictly in compliance with the conditions laid down in the EC as well as in the approved mining plan.
- The allegation on the reduction of groundwater level of the entire area is baseless and bereft of any material. As stated above, the mining activities are strictly based on the scientifically prepared mining plan which has been approved by the Geologist.
- The proper green belt development is being done by the project proponent. The project proponent has deployed scientific methods while developing and setting up the green belt. The Greenbelt consists of many plant varieties which even caters to the daily dietary requirements of the staff availing the canteen facility set up by the project proponent. Setting up of a Greenbelt is not something that exists on paper. Photographs of the developed Greenbelt within the mine lease area is produced.
- The project proponent has set up a check dam as stated in the specific conditions (condition number 3) attached to the EC. Compliance of this condition has been verified and reported by the Asst. Engineer of Kerala State Pollution Control Board pursuant to their inspection dated 26.04.2019. The said inspection report in clear terms gives a finding that the said check dam acts as a silt trap and the water flowing from the check dam is clear. A copy of the relevant portion of the file that includes the inspection report obtained under the Right to Information Act is produced.
- The Environment Monitoring Cell is very much in place and functional and is carrying out its responsibilities as contemplated under the relevant rules.
- As stated earlier, the EC was issued a detailed site visit by the sub-committee of the SEAC and every aspect has been noted by the said subcommittee which had recommended for the

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issuance of EC upon imposing certain specific conditions particularly with respect to the distance to be left from the forest boundaries. The existence of forest at a distance of 7.5 m finds a mention at paragraph number 3 of the EC.

The Complainant: The Validity

Validity of the EC issued by the SEIAA for mining projects is always for 5 years, and subjected to the renewal. Quite surprisingly, this EC was issued with a validity of 15 years, which must be spelling mistake, I believe. That is so because the EC specifically mandates for renewal in every 5 years. This is a clear case of non-application of mind of both SEIAA and SEAC at the time of grant of such EC. When this EC has come before the SEIAA for renewal, a strange decision was taken by SEIAA in its 88th meeting. Item No. 88.12 states that, instead of renewal, they are replacing as review. Paragraph 9(iii)(a) of the EIA Notification mandates that the renewal application shall be referred to SEAC and obtain recommendation, for such renewal. This procedure was not seen followed in this case.

The Response

- The EC is issued for a period of 15 years (validity). In the 8th paragraph of EC issued on 24.05.2014, it was stated that the validity of EC is for a period of 15 years from 24.05.2014 subject to renewal in every 5 years. However, in an erratum issued on 16.02.2019 by the SEIAA, the word “renewal” referred in the 8th paragraph of the EC is modified and corrected to read as “review”. Now the said paragraph reads as: the validity of the EC will be 15 years from 24.05.2014 subject to review in every 5 years. This corresponds to the decision taken by the SEIAA in its 88th meeting held on 25.01.2019.

The Complainant: Violation of Circular dated 30-05-2012

The Office Memorandum dated 01-07-2011 and the Circular dated 30-05-2012 issued by MoEF&CC clearly states that renewal or expansion of EC shall not be done without obtaining a certified report of compliance of the conditions stipulated in the EC, from the Regional Offices of the Ministry. It is reliably known that the renewal (expansion) of period of the Environmental Clearance was done by the SEIAA, in violation of the above mentioned circular. Hence, the decision taken by the SEIAA, if any, for renewal of that EC should be recalled, after giving sufficient opportunity for the project proponent for his explanation.

The Response

- As per the decision taken by the SEIAA in its 88th meeting held on 25.01.2019, the validity of the EC is for 15 years subject to review every 5 years. As such, it was reviewed by the SEIAA upon completing 5 years. The Certificate of Compliance issued by the Regional office, MoEF dated 30.01.2019 formed the basis for the review and a copy of the same is attached as Annexure No. 12.

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- Further, the water quality of the storm water drain leaving the site was monitored by the laboratory approved by Kerala State Pollution Control Board. The copy of the monitoring reports is attached. It can be inferred from the report that there is no contamination of the water and all parameters are well within the prescribed standards.
- The time series of Google images (prior to the obtaining of EC and post EC till date) is attached.

The Complainant: Hazard Zonation

The quarry site falls within the natural landslide hazard zonation map prepared by NCESS, and identified this area highly vulnerable to landslides. As per the State Disaster Management Plan passed by the Cabinet and Government of Kerala, as approved by the Govt. Order as referred above, no quarry blasting shall be permitted in High Hazard Zones. In moderate Hazard Zones, quarrying shall be permitted only with the prior approval of the District Crisis Management Committee. Mining activity in landslide prone areas is strictly against the principle of sustainable development also. The project proponent should not have concealed the fact that the NCESS has identified this area as landslide prone area, way back in 2012. The Hon'ble High Court of Kerala has also held in WPC No. 4022 of 2017 that no Environmental Clearance can be granted by the authority in hazard zones in violation of the provisions of the Disaster Management Plan approved as per GO9Rt)No. 3667/2016DMD dated 09-09-2016. SEIAA was a party respondent in that case. At the time of renewal, the SEAC and SEIAA ought to have been rejected the renewal by stating this reason.

The Response

- As per the landslide Hazard Zonation map published by State Disaster Management Authority (SDMA), Kerala, part of the mine lease area is falling in “**Moderate**” Zone (Orange Zone and not in Red Zone). The map showing the landslide hazard zonation map of the area superimposed with the mine lease area is provided.
- During the time an application was submitted by the project proponent in 2013, there was no landslide prone hazard zonation map published by SDMA and therefore there is no concealment of such information.

The Complainant

There are many more reasons to stop the mining activity being permitted in Sy. No.2,14,15 and 16/1 at Akathethara village, Palakkad District. Since no public hearing was done to this project, people in the locality could not get an opportunity to express their concerns, at proper time, before SEIAA. No effective steps were taken by the local self- government and the District Collector, though many complaints were submitted earlier.

I am directly affected due to the environmental degradation being caused by the mining activity, under question. Many of the local people have got irreparable loss/damage due to this



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mining activity, but all are frightened due to the criminal threat from the quarry owner. There are minor landslides already happened in this area. A big disaster can happen at any time if this mining is permitted to be continued in this area. This is also in violation of the Kerala State Disaster Management Plan, 2016.

The Response

- The unit possesses Consent to Establish, Consent to Operate issued by Kerala State Pollution Control Board and a copy of the said approvals is annexed.
- The unit is already accorded with Panchayat Licence, Explosive Licence etc. A copy of these approvals is attached.
- The copy of the latest compliance report is available at <http://www.royalsand.in/wp-content/uploads/2020/11/Royal-Sand-FINAL-13th-CR-Apr-to-Sept2020.pdf>

During the site visit, the sub-committee had a sitting with the complainant and sought for evidences/clarifications to prove the points raised in his petition. Similarly, the committee had sought clarifications from the proponent. The point wise clarifications of the complainant are summarized below.

On the starting of quarry operation much before the EC application submitted, he said the satellite imagery was the evidence.

On the presence of adjacent forest land and presence of a *thodu* within the quarry site, he said this is visible and later he showed the said *thodu*, which is about 30 m away from the quarry site. This is seasonal. He also showed another seasonal *thodu* on the eastern side with water draining into the quarry drainage.

On the slope of 45⁰, no evidence or report could be provided. On the hazard zonation map of NCESS, the complainant reiterated his statement in the petition.

On the rare animals and plants mentioned in his petition, Mr. Joby had no evidences to provide.

He said Google images of 2013 and 2014 are the proof for more than one residential building within 500 m radius. Though he promised to provide these, the sub-committee has not received.

On the active elephant path and elephant falling into the quarry pit, the complainant said this was based on heresay.

The mention of camera trap photographs of rare animals was also said to be based on heresay.

On the violation cases mentioned in the petition *viz.* distance from forest land, bench height (guestimate) and OB outside the project area, the complainant repeated the statement in the petition. There is no documentary evidence on the ground water level. According to him, the green belt development was only recently done. The road maintenance was also not done. The

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existence of EMC is not known to him. On the increase of man-animal conflict due to the impact of quarry, the complainant said there was no proof and is only a statement.

According to the complainant, the compliance reports were not verified at the time of review. There have been irreparable damage to buildings due to the mining activity. However, there was no insistence that the Team should see any of these.

Observations/Comments of the Sub-committee

The sub-committee verified the records of the mine and did field verifications. Point by point clarifications/observations are given below.

On the concealment of facts in Form 1.

1. *The project proponent had started quarrying much before the submission of the application.....*

Observation

The Proponent had permits to quarrying as per the details given below (Copies attached).

- Dealer's licence to sell, stock and exhibit for sale of minor mineral under the KMMC Rules, 1967. This is issued by the District Geologist and was effective during 2010-11 and is in the name of Mr. Saifulla (the predecessor in title), Plaza junction, Dhoni.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to Mr. Saifulla, Dhoni crusher (No. 41/GBS/DOP/1438/2011/A1/CRPS dt.24-06-2011) and was valid till 23-06-2012. This is in R. sy No. 14/2 and 13/2.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to M/s Royal Sand and Gravels (P) Ltd (No. 40/GBS/DOP/1691/2012/A1/CRPS dt.06-06-2012) and was valid till 05-06-2013. This is in R. sy No. 14.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to M/s Royal Sand and Gravels (P) Ltd (No. 116/GBS/DOP/3277/2012/A1/CRPS dt.25-01-2013) and was valid till 24-01-2014. This is in R. sy Nos. 2, 15.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to M/s Royal Sand and Gravels (P) Ltd (No. 96/GBS/DOP/2194/2014/A1/CRPS dt.09 - 06- 2014) and was valid till 08-06-2015. This is in R. sy Nos. 14, 15.

According to the proponent, the last permit issued on 09-06-2014 was not used as EC was obtained by the time.

2. *The presence of adjacent forest land and presence of a thodu within the quarry site was deliberately concealed in the Form – 1.*

Observation

On verifying the Form 1, it is seen that the proponent has disclosed the presence of forest land as item No. 2 under Environmental Sensitivity. SEAC Team while doing ground truthing had ascertained this. SEIAA in its proceedings have noted and said that 50 m buffer should be left on the Northern side, which was found followed. The *thodu* is not within the quarry site. The presence of *thodu* on the Eastern side is a seasonal first order stream and is considered while issuing the EC and conditions imposed.

Further, the Village Officer of Akathethara Village, in a reply to an RTI question, had stated that the Resurvey numbers 2, 13, 14,15, 16/1-2, 16/4, 17, 18/1-3 and 19/1-2 in Block 25 has no common *thodu*, ponds and streams.

3. *The slope of the site is more than 45 degree and is highly vulnerable to natural hazards.....This area has been identified as highly/moderately hazard to landslides by NCESS in its study report..... This was purposefully concealed in Form1 and PFR.*

Observation

A drawing of the slope is given by the consultant. Based on the contour map, our estimates show the slope at the top is about 30⁰ and bottom about 28-25⁰. The average could be about 25⁰.The 45⁰ mentioned by the complainant must be the top of the hill behind on the Northern side. As far as the hazard zonation map is concerned, KSDMA has legalized and published the hazard zonation map only in 2016. The map reported to have been prepared by NCESS (CESS that time) was never made available to the public. As per the present SDMA map, part of the area falls in orange zone.

A map of Palakkad district titled *Landslides Triggered by Rainfall (2018)in parts of Palakkad district, Kerala (dated 27-09-2018 DSC/NDEM map no. 2018/02, NRSC/ISRO, Hyderabad* was provided by the Complainant. This is based on the analysis of post event multitemporal high resolution data Map of the Disaster Management Authority showing the landslide area in 2018. According to a statement given in the map, *a number of large landslides were identified in all the districts. A total of 1298 new landslides were identified in Palakkad District. It appears that majority of landslides are of shallow translational nature confined to lower order channels.* The major landslide is reported to be in areas south of Elavancheri, which is far away from the site inspected.

According to the Divisional Forest Officer, Palakkad (letter addressed to the District Collector dt. 28-07-2020), landslide has occurred about 400 m away from the quarry site of M/s Royal Sands and Gravels in 2018. There was no landslide in 2019. According to

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him, the said slide cannot be attributed to the blasting in the quarry as several such slides of small magnitude happened even within the forest areas away from the quarry site.

4. *Many threatened/rare/endemic species of plants/ animals were present within the quarry site. The site was purposefully cleared before the appraisal.....*

Observation

As can be seen from the Minutes of SEAC, the Committee had asked the proponent to redo the biodiversity assessment. Since the site was subjected to mining from 2010 onwards, it is possible that at least a part must have been cleared, which cannot be considered as deliberate. The complainant could not also provide any details to support his statement.

5. *There was more than one residential building within 500 m of the project site as evident from the Google Images of 2013 and 2014. The proponent has deliberately submitted false and misleading data.....*

Observation

According to the map showing areas in 500 m radius, submitted by the proponent, there is only one shed located at a distance of 170 m. The sub-committee of SEAC during the field visit prior to issue of EC also would have clarified this point. Moreover, as per the prevailing norms of SEIAA at the time of application to SEIAA by the proponent, the minimum distance to nearest habitation was 100 m. Thus the proponent has not gained any advantage by the statement. A study Report (2018) of the National Institute of Technology, Karnataka (A Government of India Institution) on impact of blasting operation carried out in the stone quarry of Royal Sand and Gravels on surrounding structures has stated that *at distances of 800 m onwards, there are houses of different construction type like.....* Though the Complainant had agreed to provide satellite images of 2013 and 2014 to prove his statement regarding the number of houses within 500m, this was never received even after a reminder over phone. However, this was verified with the Google Images and the proponent seems to be correct. The scenario must have changed afterwards.

6. *There is an active elephant path nearby the quarry site, which was concealed deliberately by the proponent. Two elephants fell into the quarry pit recently and got injured.*

Observation

The Divisional Forest Officer, Palakkad, in response to a query raised by this committee informed through e-mail that there was no such incident of elephant falling into the pit in the area as stated by the Complainant. Moreover, an enquiry with the Forest Officials of the area indicates no presence of elephants near the quarry site.

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7. *Camera trap of forest officials at Dhoni forest shows the presence of many rare/threatened animals in the close proximity of the quarry site. This was also not shown in the application. Life of many of the wildlife is under threat. Hence, the actual impact of mining in the site could not be appraised by the then committee.*

Observation

The camera trapping in forest areas for animal presence was initiated only recently and hence the proponent or the then sub-committee cannot be found fault for not reporting this. Further, the Divisional Forest Officer reports that there is no camera trapping done in Dhoni area for the last three years and there was no such attempts known to him in the area even before three years.

Violation Case

1. *All the mining activities after Office Memorandum dated 18-05-2012 irrespective of its size should have obtained prior EC. The project proponent had conducted mining and expanded the same after 18-05-2012 without obtaining EC. Then only they had applied for EC. There was no provision in the EIA Notification since it was a case involving violation.*

Observation

M/s Royal Granites had permits for mining issued by the Geology Department and was working in a very minimal area. The details are given under *Concealment of facts in Form 1*. The existence of quarry has also been disclosed in the Form 1.

Violation of conditions in Existing EC

1. *During last 5 years, many of the General and Specific conditions prescribed in the EC dated 25-04-2014 was purposefully violated by the project proponent M/s Royal Sand and Gravels Pvt Ltd. Condition to keep the statutory distance from adjacent forest land was not kept. No proper bench of 5 meters was kept as prescribed in the EC and in Mining Plan. Though the total area granted for mining activities was 9.3928 hectare, the project proponent has used outside project areas for mining activities, including keeping of over burden. The ground water level of the entire area had been drastically reduced due to the mining in last 6 years and it badly affected the locality including the forest land. No greenbelt development was done till date, as per the specific condition. Proper maintenance of roads/springing water was also not done.*

Observation

Distance from the adjacent forest is maintained as per the conditions given in EC. The geo-coordinates of the boundary pillars were verified at random and found to be correct. Measurements were made, in the presence of the Forest Range Officer, on the distance

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from the Forest cairn to the nearby quarry boundary pillar 20 on the South Western side. The distance is 8.75 m. Distance from BP 25 to the nearby forest boundary cairn is 8.25 m. About 50 m distance is maintained on the Northern side as stipulated in the EC. The Divisional Forest Officer, in his letter on 23-07-2020 addressed to the District Collector has also mentioned the distance from the quarry boundary to the forest. He has also stated that there is no violation of the EC conditions regarding the distance. The forest bordering the south west part is a bit (Dhoni Bit II) of forest vested with the Government surrounded by private areas.

The Divisional Forest Officer in a reply (30-07-2020) to Shri Suseel S., Dhoni on questions under RTI has stated that M/s Royal Sands and Gravels follows the conditions of EC as regards the conditions related to forest and has not mined in the forest area. Further, it was also informed that there was no accident involving wild animals reported either from the forests nearer to the quarry site or in the site.

According to the proponent, he has extracted only 62,000 MTA only against the permissible annual production of 3,50,000 MT. The cumulative production for the last 6 years is only about 3,66,482 MT. Considering the reduction in the extracted quantity, the benches are in the formative stage. However, the Team found that the 5 m bench condition is followed in the present quarrying area.

The over burden is dumped in the location specified in the application. The OB dumping cannot be permitted inside the quarry site. The Complainant could not provide any evidence regarding the statement on ground water depletion. According to the Forest officials, based on their observation, the situation of water in the forest is the same as before the quarrying.

The Evidences of a first order seasonal stream could be seen on the south western side. However, it was dry. Later, the complainant showed the said *thodu* (actually the course of the stream) and was about 30 m away from the boundary and was with very little water in a small shallow pool. The geo-co-ordinates of boundary pillars were randomly checked and found to be correct. Check dams and silt traps were also seen.

The Proponent has done very good afforestation programme on the Eastern side and has planted diverse species. The Complainant, while discussing of his points had mentioned that the planting was done only recently. However, observations indicate that most of the planting has been done at least 4-5 years back as evident from the growth of the native plant species. An expert in nursery raising and plant care (Mr. Sathyan with years of experience) has been appointed for managing the plants. The sub-committee had interaction with him on the afforestation and selection of species.

Roads are wide and are comparatively well maintained. Sprinkling was personally seen by the sub-committee. Even if this could be considered as done only at the time of official



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visit, not much dust is seen deposited on the plant leaves, which could be taken as an indication of *dust problem*. Inside the quarry site area, Air Classifier and De-dusting Units are seen installed. There are a number of sprinklers around the site which would help in suppressing the dust.

The issue of maintenance of roads has been raised by the Complainant and a few others in the area with whom the sub-committee members have contacts. The matter was also taken up with the Proponent. He has produced letters of their request to the Panchayath authorities on the road maintenance. M/s Royal Sand and Gravels had written to the Secretary of Akathethara Grama Panchayath on 17-10-2018 expressing their willingness to construct the 900 meters of road from Plaza junction up to the company's entrance complying PWD standards. Since there was no reply to the letter, a reminder was sent on 27-07-2020 and no response was received. SEIAA may take appropriate step to recommend/bring it to the notice of the concerned authorities so that positive action is taken by the Secretary of the Panchayath for maintenance of the road from Plaza junction to the company entrance to reduce the problem of dust.

- 2. There is specific condition in the EC which stipulates to provide a low level check dams in the stream to trap the silt. This condition is blatantly violated and for the past 5 years, the entire silt and quarry waste was flown through the pristine stream water that destroyed some local endemic fish varieties in the stream. Waste materials from the quarry mining unit and Crushing unit was dumped into the nearby thodu/water stream and completely polluted the down streams by violating this condition, is an admitted fact by the Project Proponent.*

Observation

The Proponent produced a report by the Asst. Engineer of Kerala State Pollution Control Board after an inspection on 26-04-2019 in which the inspecting Engineer has mentioned about the rectification pointed out by them during the inspection on 26-03-2019. The Report expresses satisfaction on the compliance of the conditions.

The Kerala State Pollution Control Board, in response to a complaint of Mr. Joby and two others, had visited the site on 09-10-2020 and collected water samples for analysis. According to the letter sent to the complainants, there is no pollution of water. The PCB officials mention that they had inspected the various parts of the check dam and silt traps and found that there was no mixing up of any material from the quarry. The subcommittee had also seen.

The water from the first order stream on the eastern side flows down freely and pass through silt trap and to the check dam through a 1m diameter underground pipe of 300 m length before it flows out of the land owned by the project proponent. The sub-committee visited these and found small fishes in the pool below the check dam.

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There is no report available on the fishes of the area to verify the facts of the allegation raised by the complainant. The complainant himself could not produce any evidence in the matter.

The proponent has planted grass in an effort to strengthen the OB dump slope and has succeeded to some extent. More soil binding plants such as vetiver, bamboo etc could be planted to avoid any erosion from the dump.

3. *Conditions regarding bench height is admittedly violated. Mineral reserve is being mined. Several complaints were raised by the locals affecting their health and agriculture in this regard. There is no Environment Monitoring Cell as stipulated, and is only in paper. A mere site visit will prove all violations.*

Observation

The matters related to bench height has already been given in detail. The records of Environment Monitoring Cell were seen and are satisfactory.

4. *EC was recommended by the SEAC without noticing the basic fact that the quarry site falls within 7.5 meters from the adjacent forest land. The General condition of the EC for all quarry projects states that the mining shall not be done within 100 meters from the boundary of any forest land. If so, this proposal ought to have been rejected on the sole reason of close proximity to the forest land and the bad effect on the ground water level especially in the forest areas. Mining in the close proximity to the forest land, that too on the foothill, the very existence of the forest and its wildlife will be badly affected. Rainwater storage of the whole forest and hillock is badly affected due to the mining. This ground water issue will increase the man-animal conflict in the forest areas. On this reason alone, EC is liable to be set aside.*

Observation

Most of the points raised here are already explained. The facts related to forests have been given in Form1 and seen in the field by the earlier sub-committee. The General condition does not stand valid since specific conditions are given. The Forest Officer in charge of the area himself has clarified the matter related to the effect on wildlife. Scientifically, there is no proof to claim that the ground water reduction will increase man-animal conflict. Further, there is no proof (data) available to conclude that there is a reduction in the ground water availability.

5. *Validity of the EC issued by the SEIAA for mining projects is always for 5 years, and subjected to the renewal. Quite surprisingly, this EC was issued with a validity of 15 years, which must be spelling mistake, I believe. That is so because the EC specifically mandates for renewal in every 5 years. This is a clear case of non-application of mind of both SEIAA and SEAC at the time of grant of such EC. When this EC has come before the SEIAA for*

renewal, a strange decision was taken by SEIAA in its 88th meeting. Item No. 88.12 states that, instead of renewal, they are replacing as review. Paragraph 9(iii)(a) of the EIA Notification mandates that the renewal application shall be referred to SEAC and obtain recommendation, for such renewal. This procedure was not seen followed in this case.

Observation

SEIAA in its 88th meeting rectified the error in the EC through an Erratum whereby the term 'renewal' was replaced with 'review'. The validity of the EC is for 15 years and hence there is no fresh application for renewal and hence need not be referred to SEAC. Further, the Regional Office of MoEF and CC at Bangalore, the authority which is mandated to look into the compliance has inspected and given a satisfactory report.

Violation of Circular dated 30-05-2012

- 6. The Office Memorandum dated 01-07-2011 and the Circular dated 30-05-2012 issued by MoEF&CC clearly states that renewal or expansion of EC shall not be done without obtaining a certified report of compliance of the conditions stipulated in the EC, from the Regional Offices of the Ministry. It is reliably known that the renewal (expansion) of period of the Environmental Clearance was done by the SEIAA, in violation of the above mentioned circular. Hence, the decision taken by the SEIAA, if any, for renewal of that EC should be recalled, after giving sufficient opportunity for the project proponent for his explanation.*

Observation

The Regional Office of the MoEF and CC at Bangalore has already given the report on the compliance of the conditions in the EC based on the field inspection on 23-01-2019.

- 7. The quarry site falls within the natural landslide hazard zonation map prepared by NCESS, and identified this area highly vulnerable to landslides. As per the State Disaster Management Plan passed by the Cabinet and Government of Kerala, as approved by the Govt. Order as referred above, no quarry blasting shall be permitted in High Hazard Zones. In moderate Hazard Zones, quarrying shall be permitted only with the prior approval of the District Crisis Management Committee. Mining activity in landslide prone areas is strictly against the principle of sustainable development also. The project proponent should not have concealed the fact that the NCESS has identified this area as landslide prone area, way back in 2012. The Hon'ble High Court of Kerala has also held in WPC No. 4022 of 2017 that no Environmental Clearance can be granted by the authority in hazard zones in violation of the provisions of the Disaster Management Plan approved as per GO9Rt)No. 3667/2016DMD dated 09-09-2016. SEIAA was a party respondent in that case. At the time of renewal, the SEAC and SEIAA ought to have been rejected the renewal by stating this reason.*

Observation

The matter has already been raised earlier and the observations are recorded.

8. *There are many more reasons to stop the mining activity being permitted in Sy. No.2,14,15 and 16/1 at Akathethara village, Palakkad District. Since no public hearing was done to this project, people in the locality could not get an opportunity to express their concerns, at proper time, before SEIAA. No effective steps were taken by the local self- government and the District Collector, though many complaints were submitted earlier.*

Observation

There was no public hearing for the projects with this extent at the time of considering this application. However, the EC seems to have been put in public domain as stipulated in the EIA Notification, 2006.

9. *I am directly affected due to the environmental degradation being caused by the mining activity, under question. Many of the local people have got irreparable loss/damage due to this mining activity, but all are frightened due to the criminal threat from the quarry owner. There are minor landslides already happened in this area. A big disaster can happen at any time if this mining is permitted to be continued in this area. This is also in violation of the Kerala State Disaster Management Plan, 2016.*

Observation

There was no proof to substantiate the statement. The Complainant while interacting with the sub-committee had handed over some files in a pendrive in which there are a few photographs of houses with crack is shown. It is not possible to verify the facts regarding the distances of these houses from the quarry site. The Complainant also did not demand for a visit to the affected houses. There is no mention of the cracks in the houses in the petition. The Complainant himself had stated during the interaction that his house is more than 600-700 m away from the site. Further, Shri Ravi, Panampotta house, Dhoni had complained to the District Collector on cracks in the houses due to blasting. The Asst. Engineer, LSGD made an enquiry and submitted his findings. According to the Engineer, the cracks in the house cannot be attributed to blasting of any kind. In a letter dated 24-07-2020 addressed to the District Collector, the Secretary of Akathethara Grama Panchayath has reported the matter.

Conclusion and Recommendation

The points raised by the Complainant and the observations on each are given above. The sub-committee does not feel that the petition has any substance requiring cancellation of EC. However, the following two points could be considered.

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The Proponent may be asked to further strengthen the OB dumping site slope with appropriate planting or by using gabion and then plant. The Secretary, Akathethara or the concerned authority may be suggested to extend the required permission allowing the proponent to take up the maintenance of the road from Plaza junction to the quarry site.

The Report is submitted for discussion and appropriate decision.

Dr. P. S. Easa

Dr. A. V. Raghu



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PROCEEDINGS OF THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY-KERALA, THIRUVANANTHAPURAM

Present: Dr.H.Nagesh Prabhu IFS (Retd),(Chairman, SEIAA), Dr.V.Venu IAS
(Member Secretary, SEIAA), Dr.Jayachandran.K,(Member, SEIAA)

Sub :- SEIAA – Judgment dated. 22.07.2020 in WP(C) No.14175 of 2020 filed by
Sri.Joby.K.Joseph.- Court direction complied with - Orders issued.

State Environment Impact Assessment Authority, Kerala

No. 160/SEIAA/KL/3490/2013

dated, Thiruvananthapuram 06.03.2021

- Read :-1. Environmental Clearance issued vide Order No. 160/SEIAA/KL/3490/2013 dated 24.05.2014 to M/s Royal Sand & Gravels Pvt. Ltd.
2. A complaint received on 21.03.2019 from Adv. Harish Vasudevan, representing his client Mr. Joby K Joseph, S/o KS Joseph, Kallammakkal House, Dhoni P.O, Palakkad District.
 3. Judgment dated. 22.07.2020 in WP(C) No.14175 of 2020 filed by Sri.Joby.K.Joseph
 4. Minutes of the 105th SEIAA meeting held on 22nd & 23rd October 2020
 5. Minutes of the 116th SEAC meeting held on 2nd, 3rd and 7th December, 2020
 6. Minutes of the 117th SEAC held on 28th, 29th and 30th December, 2020
 7. Minutes of the 118th SEAC held on 1st, 2nd & 3rd February, 2021.
 8. Minutes of the 107th SEIAA meeting held on 18th & 19th February 2021
 9. Contempt of Court Case (Civil) 1848/2020 (S) in WP(C) No. 14175 of 2020

ORDER

The State Environmental Impact Assessment Authority has given Environmental Clearance vide No. 160/SEIAA/KL/3490/2013 dated 24.05.2014 to M/s Royal Sand & Gravels Pvt. Ltd for the quarry project in Survey No. 2, 14, 15 and 16/1 at Akathethara Village, Palakkad Taluk, Palakkad District. A complaint from Adv. Harish Vasudevan was received on 21.03.2019 representing his client Mr. Joby K Joseph, S/o KS Joseph, Kallammakkal House, Dhoni P.O, Palakkad District against the grant of Environmental Clearance to the quarry project of M/s Royal Sand and Gravels Pvt. Ltd. The petitioner alleges that no public hearing was done regarding this project and hence the people in the locality could not get an opportunity to express their concerns before SEIAA. The petitioner prayed that this Authority may cancel the Environmental Clearance EC no.



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160/SEIAA/KL/3490/2013 dated 24.05.2014 issued to the respondent, M/s Royal Sand & Gravels Pvt. Ltd.

Sri. Joby K. Joseph filed W.P (C) 14175 of 2020 before the Hon'ble High Court, in which the Judgment was received by the office of SEIAA on 12.08.2020. Hon'ble High court in its Judgment directed SEIAA to take up the matters raised by the petitioner in Ext. P2 representation dated 20.07.2019 for consideration without much delay and may conduct an inspection, if necessary with due prior notice to the proponent and the petitioner and the inspection report may then be given in advance to the proponent and the petitioner and thereafter, the proponent and the petitioner shall be afforded reasonable opportunity of being heard through their authorised representative/counsel, to take a considered decision preferably within an outer time limit of 3 months.

The proposal was placed in the 105th SEIAA meeting held on 22nd & 23rd October 2020. As per the judgement of Honourable High Court in W.P. (C) 14175/2020, Authority decided to request SEAC for a field inspection providing SEAC with a copy of the Judgement as well as Ext P2 referred in the judgement, to facilitate the field inspections. SEAC was directed to give prior notice to both the Project Proponent and the Petitioner about the date of inspection, to make available copy of the inspection note to both the petitioner and the Project Proponent and thereafter to give an opportunity of being heard to both Petitioner and Project Proponent as directed in the Judgement.

A Subcommittee of SEAC consisting of SEAC members, Dr.P.S.Easa and Dr.A.V.Raghu, inspected the site on 30th November,2020. The proponent as well as the petitioner was informed vide Letter No.160/SEIAA/KL/3490/2013 dated.24.11.2020 and also through email and telephone. The Sub Committee submitted its report on 14.12.2020 with explanations to the allegations of the petitioner and recommendation as follows.

The allegations of the Petitioner and the explanations

1. *The project proponent had already started mining activity within the project site, which is adjacent to a forest land, much before the application was submitted and appraisal was done. This was purposefully concealed in Form-1. Mining activity was further expanded after 18-05-2012 without obtaining EC. The project was then seeking and ex-post facto EC, against the provisions of the EIA Notification, 2006. But deliberately suppressing the same, EC was sought as a new project.*



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The Proponent had permits to quarrying as per the details given below :

- Dealer's licence to sell, stock and exhibit for sale of minor mineral under the KMMC Rules, 1967. This is issued by the District Geologist and was effective during 2010-11 and is in the name of Mr. Saifulla (the predecessor in title), Plaza junction, Dhoni.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to Mr. Saifulla, Dhoni crusher (No. 41/GBS/DOP/1438/2011/A1/CRPS dt.24-06-2011) and was valid till 23-06-2012. This is in R. sy No. 14/2 and 13/2.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to M/s Royal Sand and Gravels (P) Ltd (No. 40/GBS/DOP/1691/2012/A1/CRPS dt.06-06-2012) and was valid till 05-06-2013. This is in R. sy No. 14.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to M/s Royal Sand and Gravels (P) Ltd (No. 116/GBS/DOP/3277/2012/A1/CRPS dt.25-01-2013) and was valid till 24-01-2014. This is in R. sy Nos. 2, 15.
- Quarrying Permit issued by District Geologist under Consolidated Royalty Payment System (CRPS) to M/s Royal Sand and Gravels (P) Ltd (No. 96/GBS/DOP/2194/2014/A1/CRPS dt.09 - 06- 2014) and was valid till 08-06-2015. This is in R. sy Nos. 14, 15.

2. *The presence of adjacent forest land and presence of a thodu within the quarry site was deliberately concealed in the Form-1.*

On verifying the Form 1, it is seen that the proponent has disclosed the presence of forest land as item No. 2 under Environmental Sensitivity. SEAC Team while doing ground truthing had ascertained this. SEIAA in its proceedings have noted and said that 50 m buffer should be left on the Northern side, which was found followed. The *thodu* is not within the quarry site. The presence of *thodu* on the Eastern side is a seasonal first order stream and is considered while issuing the EC and conditions imposed. Further, the Village Officer of Akathethara Village, in a reply to an RTI question, had stated that the Resurvey numbers 2, 13, 14,15, 16/1-2, 16/4, 17, 18/1-3 and 19/1-2 in Block 25 has no common *thodu*, ponds and streams.

3. *The slope of the site is more than 45 degree and is highly vulnerable to natural hazards like landslides. This area was identified as highly/moderately hazard to landslides by the National Centre for Earth Science and Studies (NCESS) in its study report. This is approved*

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by the Kerala State Disaster Management Authority as well. This aspect was purposefully concealed in Form-1 and PFR.

Based on the contour map, the slope at the top is about 30° and bottom about 28-25°. The average could be about 25°. The 45° mentioned by the complainant must be the top of the hill behind on the Northern side. As far as the hazard zonation map is concerned, KSDMA has legalized and published the hazard zonation map only in 2016. The map reported to have been prepared by NCESS (CESS that time) was never made available to the public. As per the present SDMA map, part of the area falls in orange zone. A map of Palakkad district titled *Landslides Triggered by Rainfall (2018) in parts of Palakkad district, Kerala (dated 27-09-2018 DSC/NDEM map no. 2018/02, NRSC/ISRO, Hyderabad)* was provided by the Complainant. This is based on the analysis of post event multitemporal high resolution data Map of the Disaster Management Authority showing the landslide area in 2018. According to a statement given in the map, *a number of large landslides were identified in all the districts. A total of 1298 new landslides were identified in Palakkad District. It appears that majority of landslides are of shallow translational nature confined to lower order channels.* The major landslide is reported to be in areas south of Elavancheri, which is far away from the site inspected. According to the Divisional Forest Officer, Palakkad (letter addressed to the District Collector dt. 28-07-2020), landslide has occurred about 400 m away from the quarry site of M/s Royal Sands and Gravels in 2018. There was no landslide in 2019. According to him, the said slide cannot be attributed to the blasting in the quarry as several such slides of small magnitude happened even within the forest areas away from the quarry site.

4. Many threatened/rare/ endemic species of plants, insects, butterflies and animals were present within the quarry site. Site was cleared by illegal mining before the application was submitted and no such rare and threatened plant species were present at the time of appraisal. This was deliberate attempt to tamper with the appraisal process.

As can be seen from the Minutes of SEAC, the Committee had asked the proponent to redo the biodiversity assessment. Since the site was subjected to mining from 2010 onwards, it is possible that at least a part must have been cleared, which cannot be considered as deliberate. The complainant could not also provide any details to support his statement.

5. There was more than one residential building within 500 meters of the project site. It is evident from the Google Images in 2013 and 2014. Project Proponent has deliberately

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submitted false and misleading data that there is no residential building within 500 m from quarry site. This alone is sufficient to cancel the EC granted.

According to the map showing areas in 500 m radius, submitted by the proponent, there is only one shed located at a distance of 170 m. The sub-committee of SEAC during the field visit prior to issue of EC also would have clarified this point. Moreover, as per the prevailing norms of SEIAA at the time of application to SEIAA by the proponent, the minimum distance to nearest habitation was 100 m. Thus the proponent has not gained any advantage by the statement. A study Report (2018) of the National Institute of Technology, Karnataka (A Government of India Institution) on impact of blasting operation carried out in the stone quarry of Royal Sand and Gravels on surrounding structures has stated that *at distances of 800 m onwards, there are houses of different construction type*. Though the Complainant had agreed to provide satellite images of 2013 and 2014 to prove his statement regarding the number of houses within 500m, this was never received even after a reminder over phone. However, this was verified with the Google Images and the proponent seems to be correct. The scenario must have changed afterwards.

6. *There is an active elephant path nearby the quarry site, which was concealed deliberately by the PP. Two elephants fell into the quarry pit recently and got injured. The presence of wildlife including Schedule 1 animals in the close proximity was deliberately concealed by the project proponent.*

The Divisional Forest Officer, Palakkad, in response to a query raised by this committee informed through e-mail that there was no such incident of elephant falling into the pit in the area as stated by the Complainant. Moreover, an enquiry with the Forest Officials of the area indicates no presence of elephants near the quarry site.

7. *Camera trap of forest officials at Dhoni forest shows the presence of many rare/threatened animals in the close proximity of the quarry site. This was also not shown in the application. Life of many of the wildlife is under threat. Hence, the actual impact of mining in the site could not be appraised by the then committee.*

The camera trapping in forest areas for animal presence was initiated only recently and hence the proponent or the then sub-committee cannot be found fault for not reporting this. Further, the Divisional Forest Officer reports that there is no camera trapping done in Dhoni area for the last three years and there was no such attempts known to him in the area even before three years.

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Going through the records and based on the observations during the field visit, SEAC/SEIAA feel that there is no substance in the points raised in the complaints for cancellation of EC.

Recommendations

The Proponent may be asked to further strengthen the OB dumping site slope with appropriate planting or by using gabion and then plant. The Secretary, Akathethara or the concerned authority may be suggested to extend the required permission allowing the proponent to take up the maintenance of the road from Plaza junction to the quarry site.

This was placed in the 116th SEAC meeting held on 2nd, 3rd and 7th December, 2020. The petitioner informed that hearing may be conducted only after providing Field Inspection Report(FIR). So the Committee decided to forward the FIR as soon as it was approved to the proponent and petitioner before inviting them for hearing.

The FIR was forwarded to the petitioner and the proponent vide letter dated 15.12.2020. The time limit allowed by the Hon'ble Court was already over and the date of the next SEIAA meeting had not been decided yet. The Member Secretary, SEIAA filed affidavit in CoC 1848 of 2020 that the hearing would be done by SEAC in its meeting to be held on 28th and 29th of December 2020.

The proposal was placed in the 117th SEAC held on 28th, 29th and 30th December, 2020. The Committee heard the petitioner, proponent and his consultant. The Committee directed the petitioner and proponent to submit their hearing notes including the comments on the Field Inspection Report.

The proponent submitted the hearing notes vide e-mail dated 29.12.2020 and the petitioner vide e-mail dated 01.01.2021.

The proposal was placed in the 118th SEAC held on 1st, 2nd & 3rd February, 2021. The Committee decided to forward the Field Inspection Report along with the additional comments on the hearing note to SEIAA for further action.

The proposal was finally placed in the 107th meeting of SEIAA held on 18th & 19th February 2021. The Authority noted the action taken both by SEIAA and SEAC in

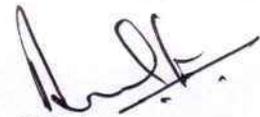


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obedience to the directions contained in the judgment of the Hon. High Court in WP(c)14175 of 2020 filed by the petitioner. Authority further noted that the project area fell in moderate hazard zone and was prone for landslides as per the landslides Hazard Zonation Map prepared by State Disaster Management Authority, Kerala. This information was not available at the time of issue of EC. As per existing norms in moderate Hazard zones quarrying can be permitted with the prior approval of the District Crisis Management Committee. Authority had already asked for a report of DC Palakkad, Chairman District Disaster Management Authority in this regard which is yet to be received..The **Authority decided to dispose of the Ext. P2 representation on priority narrating the follow up action taken as above by SEIAA and SEAC and point by point issues answered in the Field Inspection Report of SEAC and subsequent hearing notes, be referred for answering all the issues raised by the petitioner in Ext. P2 representation. Authority also decided to require DC Palakkad once again to give a definite recommendation for cancellation of EC if the quarry is standing dangerous to the life and property of residents, with supporting reasons, after calling for a detailed report from the District Geologist.**

The FIR of the Subcommittee of SEAC states that there is no substance in the points raised in the complaints for cancellation of EC. The decision of 107th SEIAA meeting as above has been informed to DC Palakkad vide letter dated 03.03.2021 calling for an urgent report.

In this circumstance, the Exhibit P2, which having no valid grounds as observed by the Subcommittee of SEAC and approved by SEAC, is disposed of accordingly. The Order of the Hon'ble High Court is hereby complied with.



Anil P. Antony
Administrator, SEIAA
For Member Secretary, SEIAA

Copy To :

- ✓ 1) Adv.M.P.Sreekrishnan
M.P.Sreekrishnan & Associates
A.M.Thomas Road
Valanjambalam
Cochin - 16

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- 2) Sri. Joby K. Joseph
S/o K.S Joseph,
Kallummakkal House, Dhoni P.O,
Palakkad District- 678009
- 3) Sri. Mohammed Fazeel T.A
Managing Director,
M/s Royal Sand & Gravels Pvt. Ltd.
Plaza unction, Dhoni P.O
- 4) The District Collector, Palakkad
- 5) PA to Additional Chief Secretary,
Environment Department

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5/3

ഭരണഭാഷ-മാതൃഭാഷ

നം.ഡി.ഒ.പി./611/2021/എ1

ജില്ലാ കാര്യാലയം.
മൈനിങ്ങ് ആന്റ് ജിയോളജി വകുപ്പ്,
ടൗൺ ബസ് സ്റ്റാന്റ് കോംപ്ലക്സ്,
പാലക്കാട് -14 PH:No. 0491 2527196
e-mail : geo.pol.dmg@kerala.gov.in
തീയതി: 18/06/2021.

പ്രേഷകൻ

ജിയോളജിസ്റ്റ്,
പാലക്കാട്.

സ്വീകർത്താവ്

ജില്ലാ കളക്ടർ,
പാലക്കാട്.

സർ,

വിഷയം : അകത്തേതര ഗ്രാമപഞ്ചായത്തിൽ അകത്തേതര വില്ലേജിൽ പ്രവർത്തിക്കുന്ന റോയൽ സാൻറ് & ഗ്രാവൽസ് എന്ന ക്വാറിക്ക് പാരിസ്ഥിതിക അനുമതി നൽകിയത് - റിപ്പോർട്ട് സമർപ്പിക്കുന്നത്- സംബന്ധിച്ച്.

- സൂചന:
- 1). അങ്ങയുടെ ഓഫീസിലെ 08/03/2021, 28/05/2021 തീയതികളിലെ DCPKD/10528/2020-LRG.5 നമ്പർ കത്തുകൾ.
 - 2). 03/03/2021 തീയതിയിലെ 160/SEIAA/KL/3490/2013 നമ്പരായ അഡ്മിനിസ്ട്രേറ്റർ, സ്റ്റേറ്റ് എൻവയോൺമെന്റ് ഇംപാക്റ്റ് അസസ്മെന്റ് അതോറിറ്റിയുടെ കത്ത്.
 - 3). 02/08/2014 തീയതിയിലെ 281/2014-15/8473/M3/2014 നമ്പരായ മൈനിങ്ങ് & ജിയോളജി ഡയറക്ടർ അനുവദിച്ച ക്വാറിയിംഗ് ലീസ്.
 - 4). 24/05/2014 തീയതിയിൽ 160/SEIAA/KL/3490 2013 നമ്പരായ അഡ്മിനിസ്ട്രേറ്റർ, സ്റ്റേറ്റ് എൻവയോൺമെന്റ് ഇംപാക്റ്റ് അസസ്മെന്റ് അതോറിറ്റി, കേരള അനുവദിച്ച പാരിസ്ഥിതിക അനുമതി.
 - 5). 1967/2015 ലെ കേരള മൈനർ മിനറൽ കൺസർവ്ഷൻ ചട്ടങ്ങൾ.

മേൽ സൂചനയിലേക്ക് അങ്ങയുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. പാലക്കാട് ജില്ല, പാലക്കാട് താലൂക്ക്, അകത്തേതര വില്ലേജിൽ ബ്ലോക്ക് നം. 25, റീ.സ.നം. 2/pt. 14/pt. 15/pt. 16/1pt ൽപ്പെട്ട സ്ഥലങ്ങളിൽ കരിങ്കല്ല് ഖനനം നടത്തുന്നതിന് സ്റ്റേറ്റ് എൻവയോൺമെന്റ് ഇംപാക്റ്റ് അസസ്മെന്റ് അതോറിറ്റി, കേരള 24/05/2014 തീയതിയിൽ 160/SEIAA/KL/3490/2013 നമ്പർ പ്രകാരം 15 വർഷത്തേക്കുള്ള പാരിസ്ഥിതികാനുമതി നൽകിയതിന്റെ അടിസ്ഥാനത്തിൽ 02/08/2014 തീയതിയിൽ 281/2014-15/8473/M3/2014 നമ്പർ പ്രകാരം 7.0655 ഹെക്ടർ സ്ഥലത്ത് കരിങ്കല്ല് ഖനനം നടത്തുന്നതിന് പുനഃ വർഷത്തേക്ക് ഡയറക്ടർ ഓഫ് മൈനിങ്ങ് & ജിയോളജി ക്വാറിയിംഗ് ലീസ് അനുവദിച്ചിട്ടുള്ളതാണ്. ടി ക്വാറിയിംഗ് ലീസിന്റെ കാലാവധി 21/08/2026 വരെയാണ്. മേൽ ക്വാറിക്ക് നിലവിൽ കേരള സ്റ്റേറ്റ് പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ് അനുവദിച്ച കൺസൻറ് ടി ഓപറേറ്റ്. ഫക്സ്പോസീവ് വകുപ്പിൽ നിന്ന് ഫക്സ്പോസീവ് ലൈസൻസും, അകത്തേതര

ഗ്രാമപഞ്ചായത്തിൽ നിന്നും D&O ലൈസൻസും അനുവദിച്ചിട്ടുള്ളതാണ്. ടി ക്വാറിയിൽ ചേർന്നുള്ള ക്രഷർ യൂണിറ്റിന് 2021-22 സാമ്പത്തിക വർഷത്തേക്ക് 13/2021-22/RMCU/PLKD/3098/M3/2021 നമ്പർ പ്രകാരം RMCU രജിസ്ട്രേഷൻ ഡയറക്ടർ ഓഫ് മൈനിംഗ് & ജിയോളജി അനുവദിച്ചിട്ടുള്ളതുമാണ്.

സൂചന (1) പ്രകാരമുള്ള കത്തിന്റെ അടിസ്ഥാനത്തിൽ ഈ ഓഫീസിൽ നിന്നും സ്ഥലപരിശോധന നടത്തി. സൂചന (1) പ്രകാരം അനുവദിച്ച ക്വാറിയിൽ ലീസിന്റെയും മൈനിംഗ് പ്ലാനിന്റെയും അടിസ്ഥാനത്തിലാണ് ടി സ്ഥലത്ത് ഖനന പ്രവർത്തനങ്ങൾ നടത്തി വരുന്നത്. ഖനനാനുമതി നൽകിയിട്ടുള്ള സ്ഥലത്ത് ക്വാറിയിൽ ലീസ് പ്രകാരം നിഷ്കർഷിച്ചിട്ടുള്ള 7.5 മീറ്റർ ബഫർ സോൺ ക്രമീകരിച്ചിട്ടാണ് ഖനന പ്രവർത്തനങ്ങൾ നടത്തി വരുന്നത്. ഖനന സ്ഥലത്ത് നിന്നും 300 മീറ്ററിൽ കൂടുതൽ ദൂരെയായാണ് വീടുകൾ സ്ഥിതി ചെയ്യുന്നത്. അപേക്ഷാ സ്ഥലം ഉൾപ്പെട്ടിട്ടുള്ള സ്ഥലം തെക്ക് ഭാഗത്തേക്ക് ചരിഞ്ഞ് കിടക്കുന്ന പ്രദേശമാണ്. 2018 വർഷത്തിലെ ശക്തമായ മഴമൂലമുണ്ടായ മണ്ണിടിച്ചിൽ സംഭവിച്ചിട്ടുള്ള സ്ഥലം ഖനനാനുമതി നൽകിയിട്ടുള്ള സ്ഥലത്തിന്റെ വടക്ക് കിഴക്ക് അതിർത്തിയിൽ നിന്നും ഏകദേശം 300 മീറ്റർ മാറി വനമേഖലയിലാണ് സ്ഥിതി ചെയ്യുന്നത്. ആയത് ക്വാറി പ്രവർത്തനവുമായി ബന്ധപ്പെട്ട് സംഭവിച്ചിട്ടുള്ളതല്ല എന്ന് മനസ്സിലാക്കുവാൻ സാധിച്ചു. ഖനനാനുമതി നൽകിയിട്ടുള്ള സ്ഥലത്തിന്റെ ശരാശരി ചരിവ് 14° യാണ്. ഖനനാനുമതി നൽകിയിട്ടുള്ള സ്ഥലത്തിൽ കൂടി സ്വാഭാവിക നീർച്ചാലുകളുടെ ഒഴുക്കിന് ഭംഗം വരുത്തുന്ന പ്രവർത്തനങ്ങൾ നടത്തിയിട്ടുള്ളതായി കാണപ്പെട്ടിട്ടില്ല. വടക്ക് ഭാഗത്ത് നിന്നും ഒഴുകി വരുന്ന വെള്ളത്തിന്റെ ഒഴുക്കിനെ തടസ്സപ്പെടുത്താതിരിക്കുന്നതിനായി കരിങ്കൽകെട്ട് നിർമ്മിച്ചിട്ടുള്ളതായി കാണപ്പെട്ടു.

ക്വാറിയിൽ ലീസ് അനുവദിച്ചിട്ടുള്ള സ്ഥലം നാഷണൽ സൈസ്റ്റർ ഫോർ എർത്ത് സയൻസ് സ്റ്റഡീസിന്റെ ലാസ്റ്റ് സുഷൈഡ് susceptibility map പ്രകാരം റെഡ് സോണിൽ ഉൾപ്പെട്ടിട്ടില്ലാത്തതാണ്. 2015 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടങ്ങളിലെ നിഷ്കർഷിച്ചിട്ടുള്ള നിബന്ധനകൾ, പാരിസ്ഥിതിക അനുമതിയിൽ നിഷ്കർഷിച്ചിട്ടുള്ള നിബന്ധനകൾ, മൈനിംഗ് പ്ലാൻ പ്രകാരമുള്ള നിബന്ധനകൾ എന്നിവ പാലിച്ചുകൊണ്ടും മറ്റ് നിയമാനുസൃതമായ രേഖകൾ സമ്പാദിച്ചുകൊണ്ടുമാണ് ടി സ്ഥലത്ത് ഖനന പ്രവർത്തനങ്ങൾ നടത്തി വരുന്നത്.

മേൽ വിവരങ്ങൾ അങ്ങയുടെ അറിവിലേക്കായി സമർപ്പിക്കുന്നു



വിശ്വസ്യതയോടെ,
13/01/2021
ജിയോളജിസ്റ്റ്
GEOLOGIST

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No. DOPKD/611/2021/A1

District Office,
Mining and Geology Department,
Town Bus Stand Complex,
Palakkad-14
Phone:0491-2527196
[e-mail: geo.pal.dmg@kerala.gov.in](mailto:geo.pal.dmg@kerala.gov.in)
dated18.6.2021

From:

Geologist,
Palakkad.

To:

The District Collector,
Palakkad

Sir,

Sub: Grant of Environmental Clearance to the quarry Royal Sand & Gravels Quarry functioning at Akathethara Village Panchayat, Akathethara Village in Palakkad District - Submission of Report - Regarding.

Ref: 1. Your Office letter No. DCPKD/10528/2020-I, RG-5 dated8.3.2021and28.5.2021.
2. Letter No. 160/SEIAA/KL/3490/2013 dated 3.3.2021 issued by the State Environment Impact Assessment Authority.
3. Quarrying lease granted by the Mining and Geology Director vide 281/ 2014-15 / 8473/M3/2014dated2.8.2014.
4. Environmental clearance granted by the Administrator of State Environment Impact Assessment

Authority, Kerala State vide No.
160/SEIAA/KL/3490/2013 dated 24.5.2014.

5. Kerala Minor Mineral Regulations 1967/2015.

Your attention is most respectfully drawn to the above references. On the basis of the environmental clearance dated 24.5.2014 for a period of 15 years granted from the State Environment Impact Assessment Authority, Kerala State for quarrying in the properties falling in Re-survey No.2/pt, 14/pt, 15/pt and 16/Ipt of Block No.25 of Akathethara Village of Palakkad Taluk, Palakkad District vide No.160/SEIAA/KL/3490/2013, the Director of Mining and Geology has granted quarrying lease for 12 years for quarrying of wild rocks at 7.0655 hectare area vide 281/2014-2015/8473/M3/2014 dated 2.8.2014. The said quarrying limit is for the period up to 21.8.2025. presently the above said quarry has Consent to Operate issued by the Kerala State Pollution Control Board, Explosive license by Explosives Department and D & O license by Akathethara Village Panchayat. RCMU Registration is granted to the crusher unit functioning adjacent to the said quarry for the financial year 2021-22 by the Registration Director of Mining and Geology vide 13/2021-22/RMCU/PLKD/3098/M3/2021.

Spot inspection was conducted by this office on the basis of the letter at reference No.1. Mining operations are undertaken at the said place on the basis of quarrying lease and mining plan granted vide reference No.1 above. Mining operations are undertaken at the spot after arranging 7.5 meter buffer zone prescribed on the basis of the approved quarrying lease and mining plan. Houses are located more than 300 meters away from the place of mining. The property in the application is a slope landscape to the south. It could be understood that the area wherein the

landslide took place during the huge floods in year 2018 is located 300 meters away from the north west boundary of the area wherein the quarrying permission is given inside the forest area. The landslide did not occur in connection with the operations of Royal Sand Gravels Quarry. The average slope of the area where in quarrying permission is given is 14 degree. There is no obstruction in the said area to the flow of the natural water flow. Stone construction is made for not obstructing the waterflow from the northside.

The area wherein quarrying permission is given is not included in the red zone as per the landslide susceptibility map of National Center for Earth Science Studies. Mining operations are undertaken at the aforesaid spot in compliance of the conditions laid down on Kerala Minor Mineral Concession Regulations,2015, conditions laid down in the environmental clearance, conditions as per the mining plan and after obtaining other legally requisite documents.

Above information is furnished for your knowledge.

Yours faithfully

Sd/xx Geologist.



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"ഭരണഭാഷ-മാതൃഭാഷ"



കളക്ടറേറ്റ്, പാലക്കാട്,
പിൻ: 678001

ഫോൺ:0491-2505309

ഫാക്സ്:0491-2505566

ഇമെയിൽ: pkdcolt.msg@kerala.gov.in

തീയതി:[08/07/2021]

പ്രേഷകൻ

ജില്ലാ കളക്ടർ
പാലക്കാട്

സ്വീകർത്താവ്

അഡ്മിനിസ്ട്രേറ്റർ,
SEIAA,
തിരുവനന്തപുരം.
സർ ,

വിഷയം :- പാലക്കാട് ജില്ലയിൽ അകത്തേത്തറ പഞ്ചായത്തിൽ പ്രവർത്തിക്കുന്ന റോയൽ സാന്റ് & ഗ്രാവൽസ് ക്വാറിയുടെ പ്രവർത്തനം - സംബന്ധിച്ച്

- സൂചന :-
- 1.അങ്ങയുടെ 03.03.2021 ലെ 160/SEIAA/KL/3490/2013 നമ്പർ കത്ത്
 - 2.അങ്ങയുടെ 06.03.2021 ലെ 160/SEIAA/KL/3490/2013 നമ്പർ നടപടിക്രമം
 - 3.ജിയാളജിസ്റ്റ് പാലക്കാടിന്റെ 18.06.2021 ലെ നം.ഡി.ഒ.പി/611/2021 എ 1 നമ്പർ റിപ്പോർട്ട്

മേൽ സൂചനകളിലേക്ക് അങ്ങയുടെ ശ്രദ്ധ സാദരം ക്ഷണിക്കുന്നു. റോയൽ സാന്റ് & ഗ്രാവൽസ് ക്വാറിക്ക് അനുവദിച്ചിട്ടുള്ള പാരിസ്ഥിതികാനുമതി പിൻവലിക്കേണ്ടതുണ്ടോ എന്നത് സംബന്ധിച്ചുള്ള വിഷയത്തിൽ അന്വേഷണം നടത്തി ജിയാളജിസ്റ്റ് സമർപ്പിച്ച റിപ്പോർട്ടിൽ ബോധ്യപ്പെട്ട വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

പാലക്കാട് ജില്ലാ, പാലക്കാട് താലൂക്ക് , അകത്തേത്തറ വില്ലേജിൽ ബ്ലോക്ക് നം.25, റീസർവെ നം .2/pt, 14/pt, 15/pt, 16/1pt ൽപ്പെട്ട സ്ഥലങ്ങളിൽ കരിങ്കല്ല് ഖനനം നടത്തുന്നതിന് സ്റ്റേറ്റ് എൻവയോൺമെന്റ് ഇംപാക്ട് അസസ്മെന്റ് അതോറിറ്റിയിൽ നിന്ന് 24.05.2014 തീയതിയിൽ 15 വർഷത്തേക്ക് പാരിസ്ഥിതികാനുമതി നൽകിയതിന്റെ അടിസ്ഥാനത്തിൽ , 7.0655 ഹെക്ടർ സ്ഥലത്ത് കരിങ്കല്ല് ഖനനം നടത്തുന്നതിന് 12 വർഷത്തേക്ക് ഡയറക്ടർ ഓഫ് മൈനിങ് & ജിയാളജി 21.08.2026 വരെക്ക് ക്വാറിയിംഗ് ലീസ് അനുവദിച്ചിട്ടുള്ളതാണ്. മേൽ ക്വാറിക്ക് കേരള സ്റ്റേറ്റ് പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ് അനുവദിച്ച കൺസന്റ് ടു ഓപ്പറേറ്റ് , എക്സ്പ്ലോസീവ് വകുപ്പിൽ നിന്ന് എക്സ്പ്ലോസീവ് ലൈസൻസ്, അകത്തേത്തറ ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും D&O ലൈസൻസ് എന്നിവ അനുവദിച്ചിട്ടുള്ളതാണ്. ടി ക്വാറിയോട് ചേർന്നുള്ള ക്രഷർ യൂണിറ്റിന് 2021-22 സാമ്പത്തിക വർഷത്തേക്ക് RMCU രജിസ്ട്രേഷൻ അനുവദിച്ചിട്ടുണ്ട്.

റോയൽ സാന്റ് ഗ്രാവൽസ് ക്വാറിയിൽ സ്ഥല പരിശോധന നടത്തിയതിൽ

അനുവദിച്ച ക്വാറിയിംഗ് ലിസിന്റെയും, മൈനിംഗ് പ്ലാന്റിന്റെയും അടിസ്ഥാനത്തിൽ നിഷ്കർഷിച്ചിട്ടുള്ള 7.5 മീറ്റർ ബഫർ സോൺ ക്രമീകരിച്ചിട്ടാണ് ഖനന പ്രവർത്തനങ്ങൾ നടത്തി വരുന്നത്. ഖനന സ്ഥലത്ത് നിന്ന് 300 മീറ്ററിൽ കൂടുതൽ ദൂരെയാണ് വീടുകൾ സ്ഥിതി ചെയ്യുന്നത്. അപേക്ഷാ സ്ഥലം തെക്ക് ഭാഗത്തേക്ക് ചരിഞ്ഞ് കിടക്കുന്ന പ്രദേശമാണെന്നും 2018 വർഷത്തിലെ ശക്തമായ മഴയിലുണ്ടായ മണ്ണിടിച്ചിൽ സംഭവിച്ചിട്ടുള്ള സ്ഥലം ഖനനാനുമതി നൽകിയിട്ടുള്ള സ്ഥലത്തിന്റെ വടക്ക് കിഴക്ക് അതിർത്തിയിൽ നിന്ന് ഏകദേശം 300 മീറ്റർ മാറി വനമേഖലയിലാണ് സ്ഥിതി ചെയ്യുന്നതെന്നും, ടി ഭാഗത്ത് ഉണ്ടായ മണ്ണിടിച്ചിൽ റോയൽ സാന്റ് ഗ്രാവൽസ് ക്വാറിയുടെ പ്രവർത്തനവുമായി ബന്ധപ്പെട്ട് സംഭവിച്ചിട്ടുള്ളതല്ലെന്നും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. ഖനനാനുമതി നൽകിയിട്ടുള്ള സ്ഥലത്തിന്റെ ശരാശരി ചരിവ് 14 ഡിഗ്രിയാണെന്നും ടി ഭാഗത്ത് സ്വാഭാവിക നീർചാലുകളുടെ ഒഴുക്കിന് ഭംഗം വരുത്തുന്ന പ്രവർത്തനങ്ങൾ നടത്തിയിട്ടുള്ളതായി കാണുന്നില്ലെന്നും, വടക്ക് ഭാഗത്ത് നിന്നും ഒഴുക്കി വരുന്ന വെള്ളത്തിന്റെ ഒഴുക്കിനെ തടസ്സപ്പെടുത്താതിരിക്കുന്നതിനായി കരിങ്കൽ കെട്ട് നിർമ്മിച്ചിട്ടുണ്ടെന്നും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ക്വാറിയിംഗ് ലീസ് അനുവദിച്ചിട്ടുള്ള സ്ഥലം നാഷണൽ സെന്റർ ഫോർ എർത്ത് സയൻസ് സ്റ്റുഡിസിന്റെ ലാസ്റ്റ് സുസെപ്റ്റിബിളിറ്റി മാപ്പ് പ്രകാരം റെഡ് സോണിൽ ഉൾപ്പെട്ടിട്ടില്ലാത്തതാണ്. 2015 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടങ്ങളിൽ നിഷ്കർഷിച്ചിട്ടുള്ള നിബന്ധനകൾ, പാരിസ്ഥിതികാനുമതിയിൽ നിഷ്കർഷിച്ചിട്ടുള്ള നിബന്ധനകൾ, മൈനിംഗ് പ്ലാൻ പ്രകാരമുള്ള നിബന്ധനകൾ എന്നിവ പാലിച്ചുകൊണ്ടും മറ്റ് നിയമാനുസൃത രേഖകൾ സമ്പദിച്ചുകൊണ്ടുമാണ് മേൽ ക്വാറി ഖനന പ്രവർത്തനങ്ങൾ നടത്തിവരുന്നത്.

മേൽ വിവരങ്ങൾ തുടർനടപടി സ്വീകരിക്കുന്നതിനായി അറിയിക്കുന്നു.

വിശ്വസ്തയോടെ

ഡെപ്യൂട്ടി കളക്ടർ(എൽ.ആർ)
ജില്ലാ കളക്ടർക്കു വേണ്ടി

ഉള്ളടക്കം - ജിയോളജിസ്റ്റ് പാലക്കാടിന്റെ സൂചന 3 പ്രകാരമുള്ള റിപ്പോർട്ട്

Signature Not Verified
Digitally signed by Anil Kumar
Date: 2021.07.08 09:29:40 IST
Reason: Approved

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File No. DCPKD/10528/2020-LRG-5

Collectorate, Palakkad PIN:678001

Phone:0491-2505309 Fax:0491-250556

[email:pkdcolt.msg@kerala.gov.in](mailto:pkdcolt.msg@kerala.gov.in)

dated 08.07.2021

From:

The District Collector,
Palakkad

To:

Administrator,
SEIAA
Thiruvananthapuram

Sir,

Sub: Functioning of Royal Sand & Gravels Quarry at
Akathethara Panchayat in Palakkad District -
Regarding.

Ref: 1. Your letter No.160/SEIAA/KL/3490/2013 dated
3.3.2021.
2.ProceedingsNo.160/SEIAA/KL/3490/2013dated
6.3.2021.
3.ReportNo.DOP/611/2021A1dated18.6.2021of
Geologist, Palakkad.

Your attention is most respectfully drawn to the above references. In the subject whether the environmental clearance granted to Royal Sand & Gravels Quarry needs to be withdrawn, the matters that has come to light from the report submitted by the Geologist who conducted the inquiry are as given hereinbelow.

On the basis of the environmental clearance dated 24.5.2014foraperiodof15yearsgrantedfrom the State Environment Impact Assessment Authority for quarrying in the properties falling in Re-survey No.2/pt, 14/pt, 15/pt and

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16/pt of Block No. 25 of Akathethara Village of Palakkad Taluk, Palakkad District Director of Mining and Geology has granted quarrying lease for 12 years for quarrying of wild rocks at 7.0655-hectare area. The above said quarry has also been issued with Consent to Operate by the Kerala State Pollution Control Board, Explosive license by Explosives Department and D & D license by Akathethara Village Panchayat. RCMU Registration is granted to the crusher unit functioning adjacent to the said quarry for the financial year 2021-22.

When spot examination of Royal Sand Gravels Quarry was conducted it was found that the mining operations are undertaken after arranging 7.5-meter buffer zone prescribed on the basis of the approved quarrying lease and mining plan. Houses are located more than 300 meters away from the place of mining. It is reported that the property in the application is also pe landscape to the south, the area where in the land slide took place during the huge floods in year 2018 is located 300 meters away from the northwest boundary of the area wherein the quarrying permission is given, inside the forest area and that the landslide did not occur in connection with the operations of Royal Sand Gravels Quarry. It is reported that the average slope of the area wherein quarrying permission is given is 14degree, there is no obstruction in the said area to the flow of the natural water flow and that as to the construction is made for not obstructing the water flow from the north side.

The area wherein quarrying permission is given is not included in the red zone as per the landslide susceptibility map of Center for Earth Science Studies. Aforesaid quarry



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Is functioning in compliance of the conditions laid down on Kerala Minor Mineral Concession Regulations, 2015, conditions laid down in the environmental clearance and after obtaining other legally requisite documents.

Above information is reported for taking further action.

Yours faithfully Dy.

Collector (LR) For

Collector.

Enclosure:

Report of the geologist as per reference No. 3 above.



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നവം 2020

വില്ലേജ് ഓഫീസ്, അകത്തേത്തറ
തീയതി 04/11/2020

പ്രേഷകൻ

പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ
& വില്ലേജ് ഓഫീസർ, അകത്തേത്തറ

സ്വീകർത്താവ്

ശ്രീ. നിസ്സാർ
മാനേജർ
റോയൽ സാൻറ് ഗ്രാവൽസ് പ്രൈവറ്റ് ലിമിറ്റഡ്
ഡോണി, പാലക്കാട് 9562482222, 9544982222

സർ,

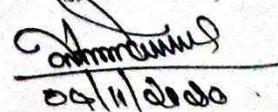
വിഷയം : വിവരാവകാശ നിയമം 2005- വിവരങ്ങൾ ആവശ്യപ്പെട്ടത് - സംബന്ധിച്ച്

സൂചന : താങ്കളുടെ 27/10/2020 ലെ അപേക്ഷ.

വിവരാവകാശനിയമപ്രകാരം താങ്കൾ സമർപ്പിച്ച അപേക്ഷയിൽ മേൽ വില്ലേജിലെ റീ സർവ്വെ രേഖകൾ പരിശോധിച്ചതിൽ അപേക്ഷകയിൽ സൂചിപ്പിച്ച ബ്ലോക്ക് 25 റീസർവ്വെ 2,13,14,15,16/1,16/2,16/4,17,18/1,18/2,18/3,19/1,19/2 എന്നീ സർവ്വെ നമ്പറുകളിൽ ഉൾപ്പെട്ട ഭൂമിയിൽ പൊതു തോടുകളോ, പൊതു കുളങ്ങളോ, നീർചാലുകളോ ഉള്ളതായി കാണുന്നില്ല കൂടാതെ ഈ ഭൂമി പുറമ്പോക്ക് വനഭൂമി എന്നിവയിൽ റീസർവ്വെ രേഖകളിൽ ഉൾപ്പെട്ടു കാണുന്നില്ല എന്ന വിവരം അറിയിക്കുന്നു.

താങ്കൾക്ക് ഈ മറുപടിയിൽ അത്രപ്തിയുള്ള പക്ഷം 30 ദിവസത്തിനകം അപ്പീൽ അധികാരിയായ പാലക്കാട് താലൂക്ക് തഹസീൽദാർ (ഭൂരേഖ) മുന്പാകെ അപ്പീൽ സമർപ്പിക്കുന്നതാണ്

വിശ്വസ്തയോടെ,


04/11/2020

Public Information Officer
and Village Officer,
Akathethara, Palakkad.



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വിവരാവകാശ നിയമം 2005

പ്രേഷകൻ

നിസാർ.ടി

മാനേജർ

റോയൽ സാൻ്റ് & ഗ്രാൻ്റ്സ് പ്രൈവറ്റ് ലിമിറ്റഡ്

യോണി, പാലക്കാട് 678 009

Mob. 9562482222, 9544982222

സ്വീകർത്താവ്

വില്ലേജ് ഓഫീസർ

അകത്തേത്തറ, പാലക്കാട്

സർ,

വിഷയം : വിവരാവകാശ നിയമം 2005 പ്രകാരം.

പാലക്കാട് ജില്ല, പാലക്കാട് താലൂക്ക്, അകത്തേത്തറ വില്ലേജിൽ ബ്ലോക്ക് 25ൽ റോയൽ സാൻ്റ് ആൻ്റ് ഗ്രാൻ്റ്സ് പ്രൈവറ്റ് ലിമിറ്റഡ് റോയൽ പ്ലാന്റേഷൻ പ്രൈവറ്റ് ലിമിറ്റഡ്, ഫെർടെൽ പ്ലാന്റേഷൻ പ്രൈവറ്റ് ലിമിറ്റഡ് എന്നീ സ്ഥാപനങ്ങളുടെ പേരിൽ 2, 13, 14, 15, 16/1, 16/2, 16/4, 17, 18/1, 18/2, 18/3, 19/1, 19/2 എന്നീ സർവ്വേ നമ്പറുകാരൻ പൊതു ഇടങ്ങളോ, പൊതു തോടുകളോ, നീർച്ചാലുകളോ വല്ലേജ് രേഖകളിൽ ഉണ്ടോ?

എന്ന്,

വിശ്വസ്തതയോടെ,


നിസാർ.ടി

പാലക്കാട്

27.10.2020



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Phone : 0491 - 2505542

Fax : 0491 - 2505542

E-mail : kspcbpalakkad@gmail.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്, പാലക്കാട്

DISTRICT OFFICE, PALAKKAD

NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD - 678 001

www.keralapcb.org

RECEIVED
Date: 15/06/2015

In reply please refer to : പിസിബി/പിഎൽകെഡി/ഐസി/സിഒ-1740/2013

തീയതി: 15/06/2015

ഭരണഭാഷ-മാതൃഭാഷ

പ്രേഷിത

സീനിയർ എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സീകർത്താവ്

ജില്ലാ കളക്ടർ,
പാലക്കാട്.

വിഷയം: റോയൽ സാൻ്റ് ആൻ്റ് ഗ്രാവൽസിൻ്റെ ധോണിയിലെ കരിങ്കൽ ക്വാറിക്ക് എതിരെ ഫോറം ഫോർ സോഷ്യൽ ജസ്റ്റിസ് & എൻവയോൺമെന്റ് - സമർപ്പിച്ച പരാതി.

- സൂചന:
1. എൽ അർ ജി - 5-2005/25352/9 തീയതി 30/04/2015
 2. സ്ഥാപനത്തിനെതിരെ ജില്ലാ കളക്ടർക്ക് ലഭിച്ച പരാതി
 3. 27/05/2015-ൽ ഈ ഓഫീസിൽ നിന്നും നടത്തിയ സ്ഥലപരിശോധന

സർ,

മേൽ സൂചനയിൽ പറയുന്ന പരാതിയിൽ 27/05/2015-ന് ഈ ഓഫീസിൽ നിന്ന് വിശദമായ പരിശോധന നടത്തുകയുണ്ടായി. മേൽ പരാതിയിൽ പറഞ്ഞിരിക്കുന്നതുപോലെ ഒരു തോടോ, അരുവിയോ, ക്വാറിക്ക് ഉള്ളിലോ, സമീപപ്രദേശങ്ങളിലോ ഉള്ളതായി കാണാൻ കഴിഞ്ഞില്ല. പ്രസ്തുത ക്വാറി ബോർഡിൻ്റെ അനുമതി പത്രത്തോടൊപ്പം, അതിലെ നിബന്ധനകൾ എല്ലാം പാലിച്ചുമാണ് പ്രവർത്തിക്കുന്നത്. കൂടാതെ പ്രസ്തുത ക്വാറി ഉൾപ്പെടെയുള്ള പ്രദേശത്ത് ഘനനം നടത്തുന്നതിനുള്ള എൻവയോൺമെന്റ് ക്ലിയറൻസ് സർട്ടിഫിക്കറ്റും ഈ സ്ഥാപനം കരസ്ഥമാക്കിയിട്ടുണ്ട്.

അതിനാൽ മേൽ പരാതിയിൽ കഴമ്പുള്ളതായി കാണിനില്ല.

Information Supplied
under RTI Act - 2005

വിശ്വസ്തതയോടെ,

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24/6/15

BIJU B
Assistant Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad

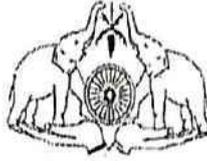
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സീനിയർ എൻവയോൺമെന്റ് എഞ്ചിനീയർ

C.V. Jayasree
Senior Environmental Engineer

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ddpakathetharapkd@gmail.com



ഫോൺ : 0491 2555171

അകത്തേത്തറ ഗ്രാമപഞ്ചായത്ത്

അകത്തേത്തറ പി.ഒ., പാലക്കാട്- 678008

www.lsgkerala.in/akathetharapanchayat

എ10/2868/2020

24/07/2020

പ്രേഷകൻ

സെക്രട്ടറി

അകത്തേത്തറ ഗ്രാമപഞ്ചായത്ത്

സ്വീകർത്താവ്

ബഹു. ജില്ല കലക്ടർ,

പാലക്കാട്

സർ,

വിഷയം : വീടിനു സമീപമുള്ള ക്രഷർ യൂണിറ്റിന്റെ പ്രവർത്തനം പരാതി സംബന്ധിച്ച്

- സൂചന
1. അങ്ങയുടെ 12/03/2020 തീയതിയിലെ DCPKD/2868/2020-LRG5 നമ്പർ കത്ത്
 2. അകത്തേത്തറ എൽ എസ് ജി ഡി അസിസ്റ്റന്റ് എഞ്ചിനീയറുടെ 08/07/2020 തീയതിയിലെ റിപ്പോർട്ട്

മേൽ വിഷയത്തലേക്ക് അങ്ങയുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന (1) പ്രകാരം ശ്രീ രവി, പനംപൊറ്റു വീട്, ധോണി പി ഒ എന്നവർ അങ്ങയ്ക്കു സമർപ്പിച്ച പരാതിയിൽ അകത്തേത്തറ എൽ എസ് ജി ഡി അസിസ്റ്റന്റ് എഞ്ചിനീയർ നേരിട്ട് സ്ഥല പരിശോധന നടത്തി സൂചന (2) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിരിക്കുന്നു. ആയതിൽ ടിയാന്റെ ഉടമസ്ഥതയിലുള്ള ടി വീടിന് ഏകദേശം 15 വർഷത്തോളം കാലപ്പഴക്കം ഉള്ളതായി കാണപ്പെടുന്നുവെന്നും, ടി കെട്ടിടത്തിന്റെ ഭിത്തികൾ ഹോളോബ്രിക്ക്സ് കൊണ്ട് നിർമ്മിച്ചിട്ടുള്ളതും, മേൽക്കൂര മേച്ചിൽ ഓട് പാകി വാർത്തിട്ടുള്ളതായും, ടി കെട്ടിടത്തിന്റെ ചുവരുകൾ സിമന്റ് പുശിയിട്ടുള്ളതായി കാണുന്നില്ല എന്നും, ടി കെട്ടിടത്തിന്റെ ഭിത്തികളിൽ ചെറിയ തോതിലുള്ള പൊട്ടലുകൾ കാണപ്പെടുന്നുവെന്നും, ആയത് കെട്ടിടത്തിന്റെ കാലപ്പഴക്കം മൂലം സംഭവിക്കാൻ സാധ്യതയുള്ളതാണെന്നും ഭൂമിയിൽനിന്നോ, അന്തരീക്ഷത്തിലൂടെയുള്ളതോ ആയ പ്രകമ്പനങ്ങൾകൊണ്ട് ഉണ്ടായ വിള്ളലുകൾ അല്ല എന്നും, ഭിത്തിയിലുള്ള പൊട്ടലുകൾ കെട്ടിടത്തിന്റെ Structural Stability യെ ബാധിക്കുന്നതായി ബോധ്യപ്പെടുന്നില്ല എന്നും റിപ്പോർട്ട് ചെയ്തിരിക്കുന്നു. മേൽ വിവരങ്ങൾ അങ്ങയുടെ അറിവിലേക്കായി സമർപ്പിക്കുന്നു.

വിശ്വസ്തതയോടെ

Sady

സെക്രട്ടറി

അകത്തേത്തറ ഗ്രാമപഞ്ചായത്ത്

Issued under RTI Act 2005

Sady

State Public Information Officer & Secretary
Akathethara Grama Panchayath



[Handwritten signature]

245

Phone : 0491 - 2505542

E-mail : kspcbpalakkad@gmail.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്, പാലക്കാട്

DISTRICT OFFICE, PALAKKAD

NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD - 678 001

www.keralapcb.nic.in

Annexure R8 (25) /1

In reply please refer to : പിസിബി/പിഎൽകെഡി/ടിജി-175/സിഐഐപിജിഇഎൻ/2011

തീയതി: 21/10/2020

ഭരണഭാഷ-മാതൃഭാഷ

പ്രേഷകൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

ശ്രീ ജോബികെ.ജോസഫ്,
കല്ലമക്കൽ ഹൗസ്,
ധോണി പി.ഒ.,
പാലക്കാട് - 678009.

വിഷയം:- റോയൽ സാന്റ് & ഗ്രാവൽസ് പ്രൈ. ലിമിറ്റഡിന് എതിരെ നൽകിയ പരാതി - സംബന്ധിച്ച്.

സ്വചന്ദ്രം:- ധോണി നിവാസികൾ നൽകിയ 23.09.2020 ലെ പരാതി

സർ,

താങ്കളുൾപ്പെടെയുള്ളവർ സമർപ്പിച്ച പരാതിയെ തുടർന്ന് ബോർഡ് ഉദ്യോഗസ്ഥർ 09.10.2020 ന് സ്ഥലം സന്ദർശിച്ചു. പരാതിക്കാര്യപരമായ തോടിൽ നിന്നും വെള്ളം പരിശോധനയ്ക്കായി ശേഖരിച്ചിരുന്നു. ആയതിന്റെ റിപ്പോർട്ട് ഉള്ളടക്കം ചെയ്യുന്നു. റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ ജല മലിനീകരണം ഇല്ല എന്നു കാണുന്നു. വനമേഖലയിൽ നിന്നും ഒഴുകി വരുന്ന നീർച്ചാലുകൾ കാനിയിൽ വന്ന് വിഴുന്ന് ഭാഗവും തുടർന്ന് വെള്ളം ഒരു കോൺക്രീറ്റ് പൈപ്പിലൂടെ മണ്ണിടയിലൂടെ കാനിയുടെ പുറത്ത് ഒഴുകുന്ന തോടിൽ വന്ന് എത്തുന്ന ഭാഗങ്ങളെല്ലാം പരിശോധിച്ചിരുന്നു. എവിടെയും കാനി ഉൽപന്നങ്ങളായ കല്ലോ മണലോ ഹാറസ്പാടിയോ കലരുന്നതായി കണ്ടില്ല.

വിശ്വസ്തതയോടെ, o/c

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

ഉള്ളടക്കം കേൾ പാഞ്ഞ പ്രകാരം

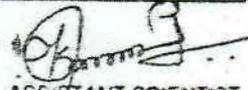


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PUBLIC INFORMATION OFFICER

|  KERALA STATE POLLUTION CONTROL BOARD കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് DISTRICT OFFICE LABORATORY, PALAKKAD. ജില്ലാ ഓഫീസ്, ലബോറട്ടറി, പാലക്കാട്. PIN: 678 001 Tel: 0491 2505542 | | | | | | |
|--|--|------|---------|--|------------------------------|-----------------------|
| ANALYSIS REPORT OF CANAL WATER | | | | | | |
| Report No. | P A R - 2 9 4 2 | | | Date: | 2 0 | 1 0 2 0 2 0 |
| Date of Sample Collection | 0 9 | 1 0 | 2 0 2 0 | Date of receipt of the sample | 1 2 | 1 0 2 0 1 9 |
| Time | Hours: | | | Time | Hours: 0 2 : 0 0 | |
| Sampled by: | DO, Palakkad | | | Sample ID | RW | |
| Sampling Method | Not Given | | | Sample Lab Code | PAS - 2942 | |
| Sample container | 2 L PC | | | Ref.letter No. | PCB/PLKD/TG-270/2017. Dated: | |
| Source: | Complaint canal water sample near Royal Sands and Granite, Dhoni | | | Received from: | EE, DO, Palakkad | |
| | | | | Period of analysis: | 12/10/2020~19/10/2020 | |
| Specific sampling location: | Canal water | | | No. of samples | 1 | |
| | | | | Analysed by: | SC, BK | |
| Sample preservation: | Not Given | | | Method: Standard Methods for the examination of Water and Wastewater, APHA AWWA WEF (22 nd Ed.) | | |
| Sl no | Parameters | unit | LDL | Method No. | Sample ID | Permissible m. (mg/l) |
| 1 | TOTAL SUSPENDED SOLIDS | mg/L | 6 | APHA 2540 D | BDL | NOT SPECIFIED |
| 2 | TURBIDITY | NTU | 0.4 | APHA 2130B | BDL | 5 |

Remarks: LDL-Lower Detection limit BDL-Below Detection Limit


ASSISTANT SCIENTIST

True copy of the document / record supplied under RTI Act.

 09/11/20
PUBLIC INFORMATION OFFICER

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പ്രേഷകൻ

മുഹമ്മദ് ഫസീൽ.ടി.എ.

മാനേജിംഗ് ഡയറക്ടർ

റോയൽ സാൻ്റ് ~~അവർസ്പ്രൈറ്റ്~~ ലിമിറ്റഡ്

യോണി *St. Paul's Church,*

സ്വീകർത്താവ്

സെക്രട്ടറി

അകത്തേത്തറ ഗ്രാമപഞ്ചായത്ത്

സർ,

വിഷയം : റോഡിന്റെ ശോചനീയാവസ്ഥ പരിഹരിക്കുന്നത് സംബന്ധിച്ച്.

അകത്തേത്തറ പഞ്ചായത്തിൽ ഒന്നാംവാർഡിൽ യോണി ജംഗ്ഷൻ മുതൽ വെള്ളുവാൻകുന്ന് വരെയുള്ള ഗാഡ് ഭാഗികമായി കേടുപാടുകൾ സംഭവിച്ചിട്ടുള്ളതും കൂടാതെ Ch-0/700ൽ 6 മീറ്റർ നീളത്തിൽ Retain Wall തകർന്നിട്ടുള്ളതുമായി കാണുന്നു. ഈ കേടുപാടുകൾ റിപ്പയർ ചെയ്യുന്നതിനാവശ്യമായ പണം കമ്പനി വഹിക്കാൻ തയ്യാറാണ്. ആയതിനാൽ ഈ അപേക്ഷ പരിഗണിച്ച് Road Repair ചെയ്യുന്നതിനും സഞ്ചാര യോഗ്യമാക്കുന്നതിനും ആവശ്യമായ നടപടി എത്രയും വേഗത്തിൽ ഉണ്ടാവണമെന്ന് സവിനയം ആവശ്യപ്പെടുന്നു.

എന്ന്,

For Nuro

മുഹമ്മദ് ഫസീൽ.ടി.എ.

യോണി

12.10.2018

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| | | |
|------------------------------------|------------------------------|------------------|
| 3487430 | | |
| Akathethara Grama Panchayat | | |
| , Phone:04912555171 | | |
| Inward No | 8644 | Year 2018 |
| Date of Receipt | 17/10/2018 | |
| Name of Applicant | MUHAHHED FASEEL, DHOI | |
| Subject | REGD ROAD REPAIR | |

KREWS (GLM, KANJIKODE) 2017
Cheques are subject to realisation

Marion Trade Links # 0471 2444410

Remarks :

Secretary

Counter No. & Staff :



249 Annexure R8 (26) /3

| | | | |
|--------------------------|-----------------|-------------|------|
| Inward No | 5482 | Year | 2020 |
| Date of Receipt | 28/07/2020 | | |
| Name of Applicant | ROYAL SANDS, . | | |
| Subject | REG ROAD REPAIR | | |
| Date of Delivery | 28/07/2020 | | |
| Section | A 10 | | |

Remarks: _____

Secretary: _____

KREWS (CLM, KANJIK

സർ,
 17/07/2020 ന് ഞങ്ങൾ Plaza Junction മുതൽ ഞങ്ങളുടെ ക്വാറി വരെയുള്ള പഞ്ചായത്ത് റോഡിന്റെ അറ്റകുറ്റപ്പണികൾ നടത്തുന്നതിന് പഞ്ചായത്തിന്റെ അനുമതി തേടികൊണ്ട് ഒരു അപേക്ഷ സമർപ്പിക്കുകയുണ്ടായി. ഇതുസംബന്ധിച്ച് പലതവണ ഞങ്ങൾ പഞ്ചായത്ത് ഓഫീസുമായി ബന്ധപ്പെടുകയുണ്ടായി. എന്നാൽ നാളിതുവരെ അനുകൂല മറുപടി / അനുമതി ലഭിച്ചിട്ടില്ലാത്തതാകുന്നു.

മേൽ പ്രതിപാദിച്ച അറ്റകുറ്റപ്പണികൾ പൂർണ്ണമായും ഞങ്ങളുടെ ചിലവ് വീൽ PWD നിലവാരത്തിനൊത്ത് നിർവ്വഹിക്കുന്നതിനായി ഞങ്ങൾ സന്നദ്ധരാണെന്ന് ഒരിക്കൽകൂടി ഉണർത്തുന്നു.

മേൽ വിഷയത്തിൽ ഉടനടി ഒരു അനുകൂല തീരുമാനം ഉണ്ടാകുമെന്ന് പ്രതീക്ഷിക്കുന്നു.

എന്ന്,
 വിശ്വസ്തതയോടെ,

പാലക്കാട്
 27.07.2020

മുഹമ്മദ് ഫസീൽ.ടി.എ.
 മാനേജിംഗ് ഡയറക്ടർ

IN THE COURT OF MUNSIFF OF PALAKKAD

O.S. /2020

Sibi Joseph, Aged 38 years,
S/o. K. S. Joseph, Kallamakkal House,
Dhoni (PO), Palakkad.

Plaintiff

1. M/s. Royal Sand and Gravals Pvt. Ltd,
Rep. by its Managing Director,
Muhammed Fazeel. T.A, Plaza Junction,
Dhoni (PO), Palakkad, Kerala.
2. State Environment Impact
Assessment Authority,
Rep. by its Member Secretary,
KSRTC Bus Terminal Complex,
4th Floor, Thambanoor,
Thiruvananthapuram.
3. Environmental Engineer,
State Pollution Control Board,
Near District Panchayath Office,
Palakkad.
4. Geologist,
Mining and Geology Department,
Town Bus Stand, Palakkad.
5. State Rep. by District Collector,
Civil Station, Palakkad.
6. Secretary,
Akathethara Gramapanchayath,
Akathethara, Palakkad.
7. Sub Inspector of Police,
Hemambika Nagar Police Station,
Hemembika Nagar, Palakkad.

Defendants

Plaint presented by the plaintiff under Order VII Rule 1 of Code of Civil Procedure.



may be served accordingly through his counsel, Sri. P. Sreeprakash, Advocate, Palakkad.

B: The defendants are having their permanent address shown as above in the cause title and notices and processes intended to them may be served in the aforesaid address accordingly.

- 1) Suit is one for declaration, permanent and prohibitory Injunction. Plaintiff is a permanent resident and property owner in the above mentioned address. Plaintiff A schedule property is a quarry and crusher unit and its appurtenant land. Plaintiff B schedule property is a road having a width of 3 meters starting from PWD Road and reaching A schedule property. 1st defendant is carrying out mining operations in the plaintiff A schedule property. He is engaged in the business of granite stones extraction and operating in the name and style M/s. Royal Sand and Gravals Pvt. Ltd. As per the available information he had obtained environmental clearance in the year 2014 from the 2nd defendant. The 1st defendant has been conducting the mining operations in the said area flouting the various mining laws and the pollution control rules and is carrying on uncontrolled mining operations in the area. The said mining operations is causing severe environmental degradation in the locality of the plaintiff. The plaintiff A schedule property which is a quarry site falls within the natural landslide hazard zonation map prepared by NCESS and identified this area as highly vulnerable to landslides. As per the State Disaster Management Plan passed by the cabinets and Government of Kerala no quarry blasting shall be permitted in high hazard zones. In moderate hazard zones, quarrying shall be permitted only with prayer approval of District Crisis Management Committee. Mining activity in landslide prone areas is strictly against the principles of sustainable development also. Hon'ble High Court has also held in 2019 (1) KHC 659, no environment clearance can be granted by the authorities in hazard zones in violation of the provisions of Disaster Management Plan.
- 2) 1st defendant is a highly influential person capable of managing Government Machineries like the defendant Nos. 2 to 7 herein. The plaintiff A schedule property situated near the Malampuzha Dam and its



catchment area. Plaintiff is one of the residents in the locality just 100 meters away from the plaintiff A schedule property. The B schedule Road passes in front of the plaintiffs and other residence of the locality. This is the only vehicular access to the quarry from the main road. This road is only having a width of 3 meters. This can permit one heavy vehicle at a time. The frequent and regular transporting of granite stones, quarry dust and quarry waste using Torres Vehicle through the road in front of the plaintiff will cause nuisance to the plaintiff as well as the residents in the locality.

- 3) As per the notification GO(P) NO. 59/2015/Tran issued by the secretary to the Government in exercise of the powers under section 115 of Motor Vehicles Act, Government of Kerala prohibited the operation of goods vehicles having loading capacity of more than 10 tones from roads having width less than 6 meters. This condition in the notification has been continuously violated by the 1st defendant while transporting materials from the quarry.
- 4) Time stipulation is there for transporting heavy vehicles through public roads to ensure the safety of school going children. This direction has also been violated by the 1st defendant so far.
- 5) The whole conducting of the quarry by the 1st defendant from the date of obtaining license is in violation of many other provisions of Pollution Control Rules. During 2018 plaintiff and other residents of the locality made a detailed complaint to the 3rd defendant and they have made an inspection of the crusher and quarry unit in the schedule property. During such inspection half a dozen violations were noted and direction was given for curing the same. 1st defendant had rectified some of the defects and stage managed the rest and continued their illegal mining activities in the schedule property. It was specifically noted that dust suppression in the crusher premises is insufficient. It was also noted that the top soil and over burden soil is seen heaped in very big heaps without proper retaining and stability. All these violations are still there in the schedule property. 3rd defendant is supposed to conduct regular inspection of the site and to ensure that there is no violation of its rules. The 4th defendant is also duty bound to conduct regular inspection for ensuring that there is no violation of rules. It is unfortunate to note that



these authorities failed to discharge their duties properly and regular with respect to the violation by the 1st defendant by the plaint schedule property.

- 6) The license was obtained by corrupt practices and suppression of material facts. The information and particulars are furnished under Form.1 and Appendix. 1. The material facts stated there in are false and is made fraudulently. In column NO. 1. 21, 1. 22 & 1. 24 there is a column for mentioning above impoundment, damming, culverting, realignment or other changes to the hydrology of water courses and stream crossings. It is mention as no such crossings or realignment. In fact there is a stream starting from the forest area of the hill passing through the schedule property. After obtaining license suppressing the material facts realignment of the stream was caused. Now the water from this stream is filled with quarry dust and waste. The water from this stream has been used for drinking water purpose by many of the residence including tribals.
- 7) As per clause 1. 25. the column for mentioning transport of materials it is mentioned that vehicles will be engaged for mineral and material transport about 40 trips of 20 tone capacity. More than 40 trips are being made every day by the 1st defendant. Moreover as per the notification stated above being a road having a width of 3 meters, vehicle with 20 tone capacity shall not be permitted to transport materials. The notification issued in this regard has been regularly and continuously violated by the 1st defendant with the silent permission of the 7th defendant.
- 8) As per column 1. 28. influx of people to an area either temporary or permanently has to be stated. Here also a false statement is given by the 1st defendant.
- 9) Column No. 3. 1 to 5 is regarding the change in occurrence of decease, welfare of people and the affected group of persons. It is stated that the local people are not effected. This also an untrue statement. Cracks are developed on the walls of the houses nearby solely due to the improper blasting and mining operations carried out by the 1st defendant in the schedule property. The frequent uninterrupted transportation of



materials day and night through the 3 meter wide road is causing dust and sound nuisance which is affecting the patients, children and elderly persons who are residing on the side of the road.

10) There is column 4, environmental sensitivity in the prescribed form. Column No. 9 is intended to describe regarding the areas occupied by sensitive man made land uses (Hospitals, Schools, Places of Worship and Community Facilities). It is mentioned that the nearest hospitals is at a distance of 6 Kilo Meters, nearest school is at a distance of 7 Kilo Meters, and the nearest religious place, Kallekulangara Masjid is about 10 Kilo Meters away from the schedule property. This is also a clear suppression of fact made with dishonest intention. Marian Renewal Centre is at about 600 meters, Chettli Vetti Bhagavathy Temple and Ganapathy Temple is about 1 Kilo Meter, Lead College is within a radius of 2 Kilo Meter, Anganvadi and SC/ST Colony is within a radius of ½ Kilo Meter from the plaintiff schedule property. It is highly improbable to believe that the existence of such places of worship and educational institutions are lost sight of the authorities concerned while granting the permission. This shows that there was a serious element of collusion between the authorities and the 1st defendant while considering and granting permission to the 1st defendant. It is clearly stated by the 1st defendant that the lease area does not have any habitation and the nearest habitation area is 1 Kilo Meter towards west. That shows all such untrue facts were blindly endorsed by the officials for the reasons does known to them. During the 2018 floods, there was land slide in the area. Kerala Fire and Rescue Service and Civil Defense Volunteers together has conducted a study regarding the possibility of natural calamity in Malampuzha area. They are conducted a detail study of the entire issue and filed a report stating that the quarrying activities done in A schedule property which is forming a part of Western Ghats.

11) Complaints are filed by the residents of the locality before almost all authorities including the defendants herein against the violation of the rules done by the 1st defendant herein. A Writ petition is pending before the Hon'ble High Court of Kerala complaining violation of the rules.

12) Hence for the reasons stated above can be seen that the permission is obtained by fraud played by the plaintiff by suppression of material facts.

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Hence the permission obtained is void in the eye of law. Moreover it can be seen that the rules and the conditions while granting license have been violated by the 1st defendant with the consent of the rest of the defendants. There is also substantial discomfort passed by the 1st defendant to the plaintiff and the residents of the locality by causing pollution to air and water in addition to sound pollution. This will also give a valid cause of action to the plaintiff for seeking injunction against the defendants. The use of plain B schedule Road by the 1st defendant is in a manner so as to cause nuisance and is in violation of the Government Notification.

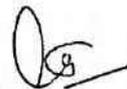
13) 2nd defendant has to give environmental clearance for the 1st defendant for running the unit. As per the available information such environmental clearance was given on 24/05/2014 for a period of 15 years subject to renewal in every 5 years. While renewing the environmental clearance if any during May 2019, the facts stated above are not properly considered. 2nd defendant has got right and authority to cancel the environmental clearance in the event of violation of the conditions. This has not been done by the 2nd defendant. Hence the plaintiff is entitled to a decree of mandatory injunction directing the 2nd defendant to cancel the environmental clearance given to the 1st defendant herein.

14) The 3rd defendant has to issue consent to operate the quarry and crusher periodically. Before issuing such consent to operate they have to verify that the conditions are strictly complied. Moreover they have to regularly supervise and monitor the none of the conditions are violated during the tenure of consent. As per the available information from 30.11.2019 to 30.11.2024 the consent to operate was given to the 1st defendant herein. While granting such consent 3rd defendant has not verified or looked into the facts stated above in the plaint. Hence the granting of consent to operate is illegal and is liable to be cancelled. No periodical inspection has been done by the 3rd defendant. After the renewal of consent to operate. Hence plaintiff is entitled to a decree of mandatory injunction directing the 3rd defendant to cancel the consent to operate given in favour of the 1st defendant for the violation of the conditions.



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- 15) 4th defendant has to issue quarrying lease for doing the quarrying operations in the plaint schedule property. As per the available information quarrying lease is given for a period of 12 years starting from 02.08.2014 to 21.08.2026. After the issuance of the quarrying lease, just adjacent to the plaint schedule property, there was a landslide during 2018. Even now the quarrying operations are done violating the conditions. 4th defendant has got right and authority to cancel the quarrying lease in the event of the violation of the conditions. For the reasons best known to the 4th defendant, no such action is seen taken. Hence the plaintiff is entitled to a decree of mandatory injunction directing the 4th defendant to terminate the quarrying lease issued in favour of the 1st defendant herein.
- 16) The 5th defendant is a representative of the State of Kerala as well as the Chairman of the Disaster Management Committee of the District. 5th defendant is keeping silence about the gross violation of the rules, with definite consequence of landslide. These aspects were neither monitored nor taken care of by the 5th defendant. The inaction of the 5th defendant is having the effect of silent consent to the illegal activities of the 1st defendant.
- 17) The 6th defendant has to give D & O license for the quarrying activity in the schedule property. That has to be periodically renewed after insuring that the terms and conditions are to be complied. But the D & O license was given in gross violation of the provisions and its subsequent violations were also lost sight of. Since the terms and conditions of the D & O license has been violated. Plaintiff is entitled to a decree of permanent injunction restraining the 6th defendant from renewing the D & O license of the 1st defendant.
- 18) The 7th defendant Sub Inspector of Police is duty bound to ensure that there is no violation of provision or if violated the 1st defendant has to face the consequences. Complaints were given pointing out the gross violations of the rules causing nuisance and threat to the life of the residents on both sides of B schedule road. No action is taken so far in this regard. Plaintiff is entitled to a decree of mandatory injunction directing the 7th defendant to directing to comply of the notification under Motor Vehicles Act and other rules by the 1st defendant in using B schedule road is highly necessary in the interest of justice.



- 19) Since the activities going on in the plaint A schedule property is a gross violation of the environment, pollution control and geology rules, 1st defendant is not entitled to continue with the quarrying activities. The permission was obtained by playing fraud, by suppressing material facts and the permission given by the authorities is void. Plaintiff is entitled to a decree of declaration to this effect. Hence the activities going on in the plaint A schedule property has no sanction of law. Hence plaintiff is entitled to get a decree of injunction restraining the 1st defendant from carrying on the activities of the quarry and crusher unit on the basis of permission obtained by playing fraud and causing nuisance to the residents of the locality. Plaintiff is entitled to get a decree of perpetual injunction restraining the 1st defendant and his men from using plaint B schedule property in violation of rules and causing nuisance to plaintiff and other residents in the locality.
- 20) Plaintiff and the members of the locality filed complaint before the defendants 2 to 7 on different occasions pointing out the violations of the provisions. On all such occasions the respective defendants directed the 1st defendant to cure the defects but the compliance was not ensured.
- 21) Defendant Nos. 2 to 7 are Government Officials. State of Kerala is represented by the 5th defendant District Collector. Since the reliefs sought is of emergent nature, notice under section 80 of CPC is not issued. Plaintiff is filing an application to dispense notice under section 80 of CPC along with the plaint. Plaintiff is making application for appointment of an emergent advocate commissioner as well as for an order of ad interim injunction against the 1st defendant.
- 22) Due to the heavy rain during October 2020 there was chance of land slide. The dumped soil removed was about to slide which may cause threat to the life and property of the persons residing in the locality. This was questioned by the plaintiff and others and asked the 1st defendant to comply the rules. He has taken an arrogant view and declined to comply the rules. This incident happened on 15/10/2020. The residents of the locality have been filing applications before the competent authorities for the past few years. But no justice has been done. Hence the suit.



23) Cause of action for the suit arose on 15/10/2020 when the last demand for complying the rules was made and rejected and thereafter at Akathethara Amsom Desom of Palakkad Taluk were the plaint schedule properties are situated and is within the territorial jurisdiction of this Hon'ble Court.

PRAYER

Hence it is respectfully prayed that the Hon'ble Court may be pleased to pass a decree

- a) declaring that the permission obtained by the 1st defendant on the basis of Form No. 1, Appendix. 1 is by playing fraud and is null and void.
- b) Of permanent injunction restraining the 1st defendant from carrying on the activities of the quarry and crusher unit in plaint A schedule property on the basis of the license obtained by fraud and due to nuisance caused to the plaintiff other residence in the locality.
- c) Of permanent injunction restraining the 1st defendant from carrying on the activities of transporting materials through plaint B schedule property in violation of the rules and causing nuisance to the residents of the locality.
- d) decree of mandatory injunction directing the 2nd defendant to cancel the environmental clearance given to the 1st defendant.
- e) decree of mandatory injunction directing the 3rd defendant to cancel the consent to operate given in favour of the 1st defendant for the violation of the conditions.
- f) decree of mandatory injunction directing the 4th defendant to terminate the quarrying lease issued in favour of the 1st defendant.
- g) decree of permanent injunction restraining the 6th defendant from renewing the D & O license of the 1st defendant.
- h) decree of mandatory injunction directing the 7th defendant to directing to comply of the notification under Motor Vehicles Act and other rules by the 1st defendant in using B schedule road.
- i) Granting such other and further reliefs plaintiff may seek during the pendency of the proceedings.
- j) Directing the defendants to pay the cost of the suit.



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VALUATION AND COURT FEE

| | |
|--|------------------------------|
| Valuation for prayer A | Rs. 1,000/- |
| Court fee payable and paid u/s 25 (d) (ii) | Rs. 20/- |
| Valuation for prayer B | Rs. 500/- |
| Court fee payable and paid u/s 27 (C) | Rs. 20/- |
| Valuation for prayer C | Rs. 500/- |
| Court fee payable and paid u/s 27 (C) | Rs. 20/- |
| Valuation for prayer D | Rs. 500/- |
| Court fee payable and paid u/s 27 (C) | Rs. 20/- |
| Valuation for prayer E | Rs. 500/- |
| Court fee payable and paid u/s 27 (C) | Rs. 20/- |
| Valuation for prayer F | Rs. 500/- |
| Court fee payable and paid u/s 27 (C) | Rs. 20/- |
| Valuation for prayer G | Rs. 500/- |
| Court fee payable and paid u/s 27 (C) | Rs. 20/- |
| Valuation for prayer H | Rs. 500/- |
| Court fee payable and paid u/s 27 (C) | Rs. 20/- |
| Total Court fee payable and paid | Rs. 1,500/- 180/- |
| LBF payable and paid | Rs. 450/- |
| Balance payable | Nil |

Dated this the 30th day of October 2020



I, Sib^r Joseph, S/o. K. S. Joseph plaintiff in the above matter do hereby declare that all the facts stated above are true and correct to the best of my knowledge and belief.



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Plaint A Schedule Property

| Number | District | Sub District | Taluk | Amsom | Description of Property | Boundaries | | | |
|--------|----------|--------------|----------|-------------|---|---------------------|-------------------------------------|-------------|-------------|
| | | | | | | East | South | West | North |
| 1 | Palakkad | Palakkad | Palakkad | Akathethara | Property situated on the southern side of vested forest with Quarry and Crusher Unit Block. 25, Survey No. 2, 14, 15, 16/1 9.3928 Hectors | Property of Kunjeed | B schedule Road & Private Property. | Forest Land | Forest Land |

Plaint B Schedule Property

| Number | District | Sub District | Taluk | Amsom | Description of Property | Boundaries | | | |
|--------|----------|--------------|----------|-------------|--|--------------------|----------|--------------------|---------------------|
| | | | | | | East | South | West | North |
| 1 | Palakkad | Palakkad | Palakkad | Akathethara | Road having a width of 3 meter and a length of 900 meter starting from Palakkad - Dhoni Road and reaching at the plaint A schedule property. | Residential Houses | PWD Road | Residential Houses | A schedule property |

Dated this the 30th day of October 2020

I, Sibi Joseph, S/o. K. S. Joseph plaintiff in the above matter do hereby declare that all the facts stated above are true and correct to the best of my knowledge and belief.



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LIST OF DOCUMENTS

| SL. NO. | DATE | EXECUTED | | DESCRIPTION |
|---------|------------|-----------------------------|---------------------------|--|
| | | BY WHOM | TO WHOM | |
| 1. | 24/05/2014 | 2 nd Defendant | 1 st Defendant | Environmental Clearance (Photo Copy) |
| 2. | 29/11/2019 | 3 rd Defendant | Plaintiff | Consent to Operate (Photo Copy) |
| 2. | 29/05/2019 | Secretary to the Government | | Notification No. GO(P) 59/2015 (Photo Copy) |

Dated this the 30th day of October 2020

ADVOCATE





Royal Sands

Proceedings of the State Environment Impact Assessment Authority Kerala

Present: Prof. (Dr.) K.P. Joy, Chairman; Dr. J. Subhashini, Member; Sri. P.K. Mohanty IAS, Member Secretary,

Sub: SEIAA Kerala - Quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. - Environmental Clearance under EIA Notification 2006 accorded - Order issued

Environmental Clearance

No. 160/SEIAA/KL/3490/2013

dated, Thiruvananthapuram 05-05-2014

Read:- SEIAA Kerala Minutes of the 30th meeting dt. 09-05-2014



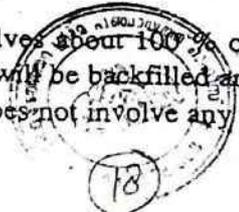
ORDER

Mr. Mohammed Fazeel T.A. has applied for Environmental Clearance vide application received on 09-12-2013 for the quarry project of M/s Royal Sand & Gravels Pvt. Ltd. in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala from 9.3928 hectares for the extraction of minor minerals. The land use classification as per revenue records is private land. Out of the total 11.6655 hectares of land owned by the proponent, the lease area consists of 9.3928 hectares which is private land and the present land use is quarrying activities. The current proposal is for the existing quarry and hence no alternate site was examined as the project site is mineral specific. The proposed quarry site is private land and is possessed in the name of M/s Royal Sand & Gravels Pvt. Ltd. Forest land is not involved in the project. It is interalia, noted that the project comes under Category B2, Activity 1(a), (i) of Schedule of EIA Notification 2006. The proposed project site falls within 10° 51' 24.53" N to 10° 51' 38.56" N and 76° 37' 50.95" E to 76° 38' 5.63" E. The proposed project is for quarrying of 3,50,000 MTA of building stone from an area of 9.3928 hectares of land. The expected life of mine will be 28 years.

The proposal has been appraised by the State Level Expert Appraisal Committee Kerala constituted by the competent authority, as per prescribed procedure in the rights of provisions under the EIA Notification 2006 and subsequent amendments, in its 23rd meeting held on 6th and 7th January 2014, 25th meeting held on 14th and 15th February 2014, 26th meeting held on 20th and 21st March 2014 and 29th meeting held on 2nd and 3rd May 2014 AND on the basis of the supporting documents enclosed with the application viz., the Form - 1, questionnaire for mining projects, pre-feasibility report, Environment Management Plan and the additional clarifications including a map showing a buffer distance of 50 m from the forest land on the north furnished in response to the observations, the SEAC Kerala recommended environmental clearance to the project.

The proposed project activity involves about 10% of the pit area for exploring building stone. At the end of life of mine, excavated pit will be backfilled and reclaimed and rehabilitated by plantation leaving no void. The proposed project does not involve any underground mining activities. The mining

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Procedure.

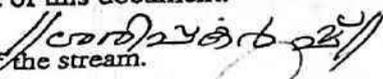
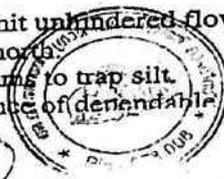
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be done by open cast semi mechanized method. The bench height and width proposed is 5 m. The exploitation of mineral is being done from 225 m MSL to 125 m MSL in conceptual phase. The ultimate depth of the mine workings is estimated to be 125 m MSL. Part of the proposed land is already under mining and there is no top soil in those areas. The remaining land is having top soil with average thickness of 1 m to 3 m. About 1,55,440 m³ of top soil will be generated from the proposed pit, which will be properly stacked within their own property but outside the lease area and will be utilized for plantation over the reclaimed areas. The sewage of 0.8 KLD generated from the mine office will be diverted to the septic tank followed by soak pit. The municipal solid waste generated from the labour quarter will be disposed. The sludge generated from the septic tank will be dried and used as manure in plantation. The daily water requirement of 5 KLD will be met from open well water/storm water collection pond. The total power requirement of 75 kW will be drawn from diesel engine. There will be fugitive emissions generated during material handling, transportation, loading, unloading, etc. that are proposed to be managed by regular water sprinkling on haul road, green belt development, avoiding overloading of vehicles, maintaining the speed of vehicles within prescribed limits and covering the load with tarpaulin sheets. Plantation with shrubs, herbs and trees will be done as part of eco-restoration work. Anticipating 50 % growth rate, at the end of life of mine about 9,000 trees will be grown in total area of 9.3928 hectares. As per the biodiversity listing provided by the proponent, there is no floral or faunal species existing at site which are in the red listed category or schedule 1 species. Kalpathi Puzha is located at a distance of 8 km S, thodu at a distance of 2 km S, a water fall at a distance of 2 km SE, Dhoni Forest at 7.5 m N & E and Malampuzha Dam Water Catchment Area at a distance of 2.4 km NE of the project site. Electrical high tension line is at a distance of 700 m W and Mobile tower at a distance of 1 km W of the project site. There are no houses within 500 m radius from the proposed quarry. The quarry is interlinked with a crusher unit located within the complex. As stated by the proponent, there is no litigation pending against the lease area / applicant of the lease area in any court of law. The total cost of the project is ₹ 2.50 Crores.

The SEIAA, after due consideration of the relevant documents and additional clarifications submitted by the project proponent, and in view of the recommendations of SEAC, approved for issuance of Environmental Clearance for the project mentioned above at its 30th meeting held on 9th May 2014. Accordingly, the State Level Environment Impact Assessment Authority (SEIAA) Kerala constituted by Govt. of India vide Notification No. S.O. 2484(E) dt. 3-11-2011 of Ministry of Environment and Forests, Govt. of India, published as Gazette extraordinary No. 2074 on 3-11-2011 and further amended by Govt. of India vide Notification No. S.O. 546(E) dt.25.02.2014 of Ministry of Environment and Forests, Govt. of India, published as Gazette extraordinary No. 466 dated 25-02-2014, hereby accord necessary Environmental Clearance for the quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. as per powers vested with it under the provisions of Environment Impact Assessment Notification - 2006 and subsequent amendments and also under the provisions made in the O.M. No. L-11011/47/2011-IA.II(M) dated 18th May 2012 of the Ministry of Environment and Forests, Government of India, and further subject to strict compliance of the following specific conditions, and the general conditions contained in the Annexure, which shall also form a part of this document:

1. Limit quarry to the stream on the eastern side to permit unhindered flow of the stream.
2. Leave statutory distance from the forest land on the north.
3. The stream may be provided with low level check dams to trap silt.
4. Rain water harvesting facility is required in the absence of dependable source of water.



 സെക്രട്ടറി
 അകാശസമഗ്ര ഗവൺമെന്റ് പഞ്ചായത്ത്

Procedure.




264 Annexure R8(27)/15

Compliance of the above conditions to be monitored by the Directorate of the Department of Environment and Climate Change, Government of Kerala or its agencies and also by the Regional Office of the Ministry of Environment and Forests, Government of India located at Bangalore. Necessary support for entry and inspection should be provided by the project proponent to the staff of the Directorate and Ministry for monitoring purposes. In case of non-compliance of conditions, noted, if any, the Director, Department of Environment and Climate Change shall report the matter to the District Collector concerned to take necessary action under Environment Protection Act 1986.

The given address of correspondence of the Authorized Signatory of the project is:- Mr. Mohammed Fazeel T.A., Managing Director, M/s Royal Sand & Gravels Pvt. Ltd., Plaza Junction, Dhoni P.O., Palakkad, Kerala - 678009; Mob. No. 09447129278; Email: royal_grs@yahoo.com

Agency with NABET accreditation for EIA is:- M/s Enkay Enviro Services Pvt. Ltd., 24-B, Dadu Marg, Gopal Bari, Ajmer Road, Jaipur, Rajasthan-302001; Tel. No: 0141-4013996/4023996/4016996; Fax; 0141-4026996; Email; info@enkayenviro.com

The validity of EC is for a period of 15 years from 24.05.2014 subject to renewal in every five years.



Sd/-
P.K.Mohanty IAS
Member Secretary, SEIAA
and Addl. Chief Secretary to Government
Environment, Forest & Wildlife Departments

To

Mr. Mohammed Fazeel T.A.
Managing Director
M/s Royal Sand & Gravels Pvt. Ltd.
Plaza Junction, Dhoni P.O.
Palakkad, Kerala - 678009.

Copy to :

1. IA-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi - 110003
2. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034
3. The Addl. Chief Secretary to Government, Environment Dept., Government of Kerala
4. The Principal Secretary to Government, Local Self Government Department
5. The District Collector concerned
6. The Director, Dept. of Environment and Climate Change, Govt. of Kerala, Tvm - 24.
7. The Director, Mining and Geology Department, Government of Kerala
8. Chairman and Members of SEIAA Kerala
9. Chairman, SEAC Kerala
10. Website uploading
11. Stock file

100012306 25/11

[Handwritten signature]

സെക്രട്ടറി

തദ്ദേശസ്വയംഭരണ വകുപ്പ്



Forwarded/ By Order

P. Sreekantan Nair
Director, DoECC
(Secretariat of SEIAA/ SEAC Kerala)

(20)

Procedure.

[Handwritten signature]

[Handwritten signature]

12968
3/10/15

GOVERNMENT OF KERALA
Transport (B) Department

NOTIFICATION

G.O.(P)No.59/2015/ Tran

Dated, Thiruvananthapuram, 29th September, 2015.
13th Kanni, 1191.

S.R.O.No...../2014:- WHEREAS, the Committee on Environment (2014 - 2016) Kerala Legislative Assembly in its 7th Report has recommended that goods vehicles having loading capacity of more than 10 tonnes shall be prohibited from roads having width less than 8 metres since the operation of vehicles which carry heavy loads from quarries through Panchayat Roads are ruining the roads entirely ;

AND WHEREAS, as per section 115 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), the State Government may by notification prohibit or restrict the driving of motor vehicles of any specified description on a specified road ;

AND WHEREAS, the Government of Kerala after having examined the practical difficulties in the transportation of goods by imposing such a stringent condition are satisfied that it is necessary to restrict the operation of goods vehicles having loading capacity of more than 10 tonnes from all the roads having width less than 6 metres ;

NOW THEREFORE , in exercise of powers conferred by section 115 of the Motor Vehicles Act, 1988, (Central Act 59 of 1988), the Government of Kerala hereby prohibit the operation of goods vehicles having loading capacity of more than 10 tonnes from roads having width less than 6 metres and direct that appropriate traffic signs shall be erected under section 116 of the said Act, at all suitable places all over Kerala to bring the above prohibition to public notice.

By order of the Governor,
Dr. V. M. GOPALA MENON.
Secretary to Government.

Procedure.

Explanatory Note

(This does not form the part of the notification, but is intended to indicate its general purport).

The Committee on Environment (2014 - 2016), Kerala Legislative Assembly in its 7th Report has recommended that goods vehicles having loading capacity of more than 10 tonnes shall be prohibited from roads having width less than 8 metres since the operation of vehicles which carry heavy loads from quarries through Panchayat Roads is ruining the roads entirely. The Government considered the matter in detail and have decided to issue notification by prohibiting goods vehicles having loading capacity more than 10 tonnes from roads having width less than 6 metres.

The notification is intended to achieve the above object.

267 Annexure R8 (27) / 1



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. : PCB/PLKD/ICO/R15PAL2242826/2019

Date of issue : 29/11/2019

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/ICO/R1/11239836/2019

Ref : 1. Consent no: PCB/PLKD/IC/CO/F/4528/2016 Dated: 19/12/2016, valid up to 30/11/2019 In file no: PCB/RO/PLKD/IC/116/2012

The 'Integrated Consent to Operate' issued as per reference above to M/s ROYAL SAND AND GRAVELS PRIVATE LIMITED DHONI PLAZA JUNCTION, 1/22, 1/23, DHONI POST, PALAKKAD Pin Code : 678009 is hereby renewed up to 30/11/2024 and issued to M/s ROYAL SAND AND GRAVELS PRIVATE LIMITED DHONI PLAZA JUNCTION, 1/22, 1/23, DHONI POST, PALAKKAD Pin Code : 678009 The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

| S.No. | Items | Description |
|-------|-----------------------------------|---|
| 1 | CAPITAL INVESTMENT | Rs. 420/- lakhs |
| 2 | TOTAL POWER REQUIRED | PRIMARY JAW CRUSHER - 1no - 150 HP, CONE CRUSHER - 1no - 300 HP, VSI/HSI - 1no - 250 HP, AIR CLASSIFIER - 1no - 150 HP, ACCESSORIES - 390 HP, TOTAL - 1240 HP |
| 3 | LAST DATE FOR RENEWAL APPLICATION | 30.09.2024 |
| 4 | FEE REMITTED | Rs. 375416/- (out of this Rs. 127499/- is excess and is carry over to net renewal) |
| 5 | ANNUAL FEE | Rs. 40,000/- |
| 6 | CATEGORY | ORANGE |
| 7 | PRODUCT | STONE AGGREGGATE, SAND AND QUARRY DUST - 1000TPD |
| 8 | VALIDITY | 30.11.2024 |

Managing Director

Procedure.

Stack Details

| Stack No. | Source of Emission | Emission Rate(Nm3/Hr) | Stack Height above | | Control Equipment |
|-----------|--------------------|-----------------------|-------------------------|-----------------------|-------------------|
| | | | Ground Level(In Meters) | Roof Level(In Meters) | |

III. CONDITIONS

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE: 29/11/2019

KRISHNAN M N Digitally signed by KRISHNAN M N
Date: 2019.11.30 07:53:00 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



To
MOHANAN, THEPARAMBIL HOUSE, THRITHALLOOR WEST P. O, VADANAPALLY, DISTRICT
-680619
ROYAL SAND AND GRAVELS PRIVATE LIMITED
DHONI PLAZA JUNCTION, 1/22, 1/23, DHONI POST, PALAKKAD
Pin Code : 678009

1. This digitally signed document is legally valid as per the Information Technology Act 2000.
2. For verifying this document please go to kracmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

[Signature]
For Royal Sand and Gravels pvt. Ltd
Managing Director

[Signature]

[Signature]



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. : PCB/PLKD/IC/CO-2561/2014
Date of issue : 03/05/2019

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/IC/CO/R2/965/2019

Ref : 1. Application no:10184919

2. Previous consent no: PCB/PLKD/IC/CO/R1/490/2017 Dated: 30/11/2017, valid up to 23/05/2019

The 'Integrated Consent to Operate' issued as per reference above to M/s ROYAL SAND AND GRAVELS PVT LTD THEPARAMBIL HOUSE, THRITHALLOOR WEST POST, THRISSUR DIST, Pin Code : 680619 is hereby renewed up to 01/12/2023 and issued to M/s ROYAL SAND AND GRAVELS PVT LTD QUARRY THEPARAMBIL HOUSE, THRITHALLOOR WEST POST, THRISSUR DIST

Pin Code : 680619 The consent(s) variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

| S.No. | Items | Description |
|-------|-----------------------------------|---|
| 1 | ANNUAL FEE | Rs. 9600/- |
| 2 | SURVEY NUMBER | 2/P, 14/P, 15/P, 16/P |
| 3 | CATEGORY | RED. |
| 4 | VILLAGE | AKATHETHARA |
| 5 | CAPITAL INVESTMENT | Rs. 46/- lakhs |
| 6 | FEE REMITTED | Rs. 67,520/- (out of this Rs. 3707/- is excess and is carry over to next renewal) |
| 7 | VALIDITY | 01/12/2023 |
| 8 | LAST DATE FOR RENEWAL APPLICATION | 01/10/2023 |
| 9 | RAW MATERIALS AND PRODUCTS | QUARRYING IN 7.0651 HECTARES |

II. Stack Details

01/12/2019
For Royal Sand and Gravels pvt Ltd
Managing Director

[Signature]
Managing Director

Procedure.

[Signature]

[Signature]



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. : PCB/PLKD/IC/CO-2561/2014

Date of issue : 03/05/2019

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/IC/CO/R2/965/2019

Ref : 1. Application no:10184919

2. Previous consent no: PCB/PLKD/ICO/R1/490/2017 Dated: 30/11/2017, valid up to 23/05/2019

The ' Integrated Consent to Operate' issued as per reference above to M/s ROYAL SAND AND GRAVELS PVT. LTD THEPARAMBIL HOUSE,THRITHALLOOR WEST POST,THRISSUR DIST, Pin Code : 680619 is hereby renewed up to 01/12/2023 and issued to M/s ROYAL SAND AND GRAVELS PVT. LTD QUARRY

THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST

Pin Code : 680619 The consent(s) variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

| S.No. | Items | Description |
|-------|-----------------------------------|---|
| 1 | ANNUAL FEE | Rs. 9600/- |
| 2 | SURVEY NUMBER | 2/P, 14/P, 15/P, 16/1P |
| 3 | CATEGORY | RED |
| 4 | VILLAGE | AKATHETHARA |
| 5 | CAPITAL INVESTMENT | Rs. 46/- lakhs |
| 6 | FEE REMITTED | Rs. 67,520/- (out of this Rs. 8707/- is excess and is carry over to next renewal) |
| 7 | VALIDITY | 01/12/2023 |
| 8 | LAST DATE FOR RENEWAL APPLICATION | 01/10/2023 |
| 9 | RAW MATERIALS AND PRODUCTS | QUARRYING IN 7.0655 HECTARES |

II. Stack Details

8/7/2020
 Page 40/40 of 11/11/2019/2019/2019
 11/11/2019/2019/2019

മുഖ്യമന്ത്രി
 11/11/2019

Content owned by Department of Mining and Geology, Kerala. Visit: <https://www.portal.dmg.kerala.gov.in>

Procedure.

| Stack No. | Source of Emission | Emission Rate (Nm ³ /hr) | Stack Height above Ground Level (In Meters) | Roof Level (In Meters) | Control Equipment |
|-----------|--------------------|-------------------------------------|---|------------------------|-------------------|
|-----------|--------------------|-------------------------------------|---|------------------------|-------------------|

III. CONDITIONS

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :03/05/2019

KRISHNAN M N Digitally signed by KRISHNAN M N
 Date: 2019.05.04 06:53:03 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY
 ENVIRONMENTAL ENGINEER



To
 MOHAMMED FAZEEL T.A MANAGING DIRECTOR ROYAL SAND AND GRAVELS PVT. LTD
 THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST PIN - 680619
 ROYAL SAND AND GRAVELS PVT. LTD QUARRY
 THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST
 Pin Code : 680619

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

272 Annexure R8 (28) /1

IN THE COURT OF THE MUNSIFF OF PALAKKAD

O.S.477/2020

I.A.2575/2020

Sibi Joseph, aged 38 years
S/c K.S.Joseph
Kailamakkal House,
Dhoni Post, Palakkad

: Petitioner/Plaintiff

Vs

M/s Royal Sand and Gravals
Pvt Ltd Rep by its Managing
Director Muhammed Fazeel.T.A
Plaza Junction, Dhoni Post
Palakkad

: 1st Respondent/1st Defendant

Injunction order to the 1st respondent/1st Defendant

Hg: 9/11/2020

Whereas the petitioner/plaintiff has filed an I.A.2575/2020 in O.S.477/2020 before this Court praying for an order of temporary injunction and the same is allowed by this Court by granting an order of ad-interim injunction restraining the 1st respondent/1st defendant and his men from carrying on the activities of the quarry and crusher unit in plaint A schedule property in violation of the permission and carrying on the activities of transporting materials through plaint B schedule property in violation of the rules and causing nuisance to the residents of the locality until further orders.

Schedule of property

Attached

Given under my hand and seal of this court on this the ¹⁵ 4 day of November 2020.



By order

CN

16/11/20

4/11

[Signature]

273 Annexure R8 (28) /2

Plaint A Schedule Property

| Number | District | Sub District | Taluk | Amsom | Description of Property | Boundaries | | | |
|--------|----------|--------------|----------|-------------|---|---------------------|-------------------------------------|-------------|-------------|
| | | | | | | East | South | West | North |
| 1 | Palakkad | Palakkad | Palakkad | Akathethara | Property situated on the southern side of vested forest with Quarry and Crusher Unit Block. 25, Survey No. 2, 14, 15, 16/1 9.3928 Hectors | Property of Kunjeed | B schedule Road & Private Property. | Forest Land | Forest Land |

Plaint B Schedule Property

| Number | District | Sub District | Taluk | Amsom | Description of Property | Boundaries | | | |
|--------|----------|--------------|----------|-------------|--|--------------------|----------|--------------------|---------------------|
| | | | | | | East | South | West | North |
| 1 | Palakkad | Palakkad | Palakkad | Akathethara | Road having a width of 3 meter and a length of 900 meter starting from Palakkad - Dhoni Road and reaching at the plaint A schedule property. | Residential Houses | PWD Road | Residential Houses | A schedule property |

Dated this the 4th day of November-2020

12/11/20

2/0
CA
PME
05 477/20

274 Annexure R8 (29) /1

PRESENTED ON: 09.11.2020

SUB: LOWER COURT MATTERS CIVIL - PENDING - ART. 227 OF
CONSTITUTION OF INDIA

**BEFORE THE HONB'LE HIGH COURT OF KERALA
AT ERNAKULAM**

ORIGINAL PETITION (C) NO. of 2020

(AGAINST THE ORDER DATED 04.11.2020 IN I. A. NO. 2575
OF 2020 IN O. S. NO. 477 OF 2020 BEFORE THE MUNSIFF
COURT, PALAKKAD)

M/S ROYAL SANDS AND GRAVELS PVT. LTD.

PETITIONER/1ST

RESPONDENT /1ST

DEFENDANT

V.

SIBI JOSEPH & OTHERS

RESPONDENTS/

PETITIONER /

PLAINTIFF/

RESPONDENTS 2 TO

7/DEFENDANTS 2

TO 7

**MEMORANDUM OF ORIGINAL PETITION [CIVIL] FILED UNDER
ARTICLE 227 OF THE CONSTITUTION OF INDIA.**

COURT FEES Rs. 100/-

T. H. ABDUL AZEEZ (K/149/1970)

K. P. MAJEED (K/167/1986)

MOHAMMED SADIQUE T. A. (K/171/2002)

V. SHANKAR (K/151/2002)

COUNSEL FOR PETITIONERS

275 Annexure R8 (29) /2

BEFORE THE HON'BLE HIGH COURT OF KERALA AT

ERNAKULAM.

ORIGINAL PETITION (C) NO. OF 2020

M/S ROYAL SANDS AND GRAVELS
PVT. LTD.

PETITIONER/1ST
RESPONDENT /1ST
DEFENDANT

v.

SIBI JOSEPH & OTHERS

RESPONDENTS/
PETITIONER / PLAINTIFF/
RESPONDENTS 2 TO
7/DEFENDANTS 2 TO 7

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| 1 | Synopsis | A - C |
| 2 | Original Petition | 1 - 17 |
| 3 | Affidavit | 18 - 19 |
| | <u>Exhibit P1:</u> True copy of Writ Petition | |
| 4 | (C) No. 14175 of 2020 dated 02.07.2020 along with the Exhibits | 20 - 47 |
| | <u>Exhibit P2:</u> True copy of the Judgement | |
| 5 | dated 22.07.2020 in W.P. (C) No. 14175 of 2020 of the Hon'ble High Court of Kerala | 48 - 53 |

276 Annexure R8 (29) /3

| | | |
|----|--|-----------|
| | <u>Exhibit P3:</u> True copy of the Complaint in O. | |
| 6 | S. No. 477 of 2020 dated 30.10.2020 before the Munsiff Court, Palakkad | 54 - 75 |
| | <u>Exhibit P4:</u> True copy of I. A. No. 2575 | |
| 7 | of 2020 dated 30.10.2020 in O. S. No. 477 of 2020 | 76 - 83 |
| | <u>Exhibit P5:</u> True copy of the Order of injunction in Exhibit P4 dated | |
| 8 | 04.11.2020 served to the Petitioner on 05.11.2020 | 84 - 85 |
| | <u>Exhibit P6:</u> True copy of I. A. No. 2576 | |
| 9 | of 2020 dated 30.10.2020 in O. S. No. 477 of 2020 on the files of the Munsiff Court, Palakkad | 86 - 89 |
| | <u>Exhibit P7:</u> True copy of the notice | |
| 10 | issued by the Advocate Commissioner dated 03.11.2020 | 90 |
| | <u>Exhibit P8:</u> True copy of the Judgement | |
| 11 | dated 06.05.2020 reported in 2020 SCC OnLine SC 441 in Ratnagiri Nagar Parishad v. Gangaram Narayan Ambekar | 91 - 105 |
| | <u>Exhibit P9:</u> True copy of the Order | |
| 12 | dated 25.10.2016 in W. P. (C) No. 10034 of 2016 of the Hon'ble High Court of Kerala | 106 - 110 |
| | <u>Exhibit P10:</u> True copy of the | |
| 13 | Environmental Clearance granted to the | 111 - 117 |

277 Annexure R8 (29) /4

Petitioner by the 2nd Respondent dated
24.05.2014

- 14** **Exhibit P11:** True copy of the mining
lease granted to the Petitioner by the **118 - 132**
Directorate of Mining and Geology
dated 22.08.2014
- 15** **Exhibit P12:** True copy of the Consent
to Operate issued and renewed from **133 - 138**
time to time by the Kerala State
Pollution Control Board dated
27.12.2014
- 16** **Exhibit P13:** True copy of the licence
issued by the Akathethara Panchayath **13 - 140**
dated 27.04.2020

Dated this the 9th day of November 2020

COUNSEL FOR PETITIONERS



278A Annexure R8 (29) /5

BEFORE THE HON'BLE HIGH COURT OF KERALA
AT ERNAKULAM

ORIGINAL PETITION (C) NO. OF 2020

M/S ROYAL SANDS AND GRAVELS
PVT. LTD.

PETITIONER/1ST
RESPONDENT /1ST
DEFENDANT

v.

SIBI JOSEPH & OTHERS

RESPONDENTS/
PETITIONER / PLAINTIFF/
RESPONDENTS 2 TO
7/DEFENDANTS 2 TO 7

SYNOPSIS AND DATES OF EVENTS

The issuance of Exhibit P5 Order is under challenge as the same is without authority and jurisdiction and constitutes an error apparent on the face of record and is liable to be interfered with under Article 227 of the Constitution of India.

06.05.2020 Exhibit P8 Judgement by the Hon'ble Supreme Court is pronounced wherein the hon'ble Court by referring to the various provisions under the National Green Tribunal Act has upheld that no Suit or injunction relating to environment (including enforcement of any legal right relating to environment) like the one raised in Exhibits P3 and P4 arising under Schedule I of the National Green Tribunal Act shall be entertained

279B Annexure R8 (29) /6

by no Civil Courts except the National Green Tribunal.

02.07.2020 The elder brother of the 1st Respondent filed Exhibit P1 Writ Petition raising identical pleadings and prayers to those in Exhibit P3 Suit.

22.07.2020 The Hon'ble High Court of Kerala disposes of Exhibit P1 Writ Petition by Exhibit P2 Judgement directing the SEIAA to redress the grievance of the Petitioner therein. The same is under the active consideration of SEIAA and an decision is yet to be taken in that regard.

30.10.2020 The 1st Respondent filed Exhibit P3 Suit suppressing Exhibit P1 and P2 though in every likelihood he was aware of Exhibit P1 proceedings which was initiated by none other than his elder brother living at the same residential address. Exhibit P3 Suit itself is without jurisdiction.

30.10.2020 The 1st Respondent also filed I. A. No. 2575 of 2020 in Exhibit P3 Suit seeking mandatory injunction.

04.11.2020 The Court below issued an ex parte Order of injunction vide Exhibit P5 Order.

The reliefs sought for in Exhibits P3 and P4 are barred under the provisions of the National Green Tribunal Act, 2010 by virtue of the provisions of Section 14 and 29 of the Act. The Court below is excluded from taking up



280C Annexure R8 (29) /7

jurisdiction in matters which are in the nature of the subject matter of Exhibits P3 and P4.

In view of Exhibit P8 Judgement of the hon'ble Supreme Court of India; Exhibits P3 to P5 are per se improper, illegal and without authority and jurisdiction and hence Exhibit P5 can only be termed as an abuse of process of law. Exhibit P5 is thus an error apparent on the face of record and is liable to be interfered with taking note of Exhibit P8 and also in light of the provisions of the National Green Tribunal Act, 2010 under Article 227 of the Constitution of India.

Hence the above original petition.

Dated this the 9th day of November 2020

COUNSEL FOR PETITIONERS



2811 Annexure R8 (29) /8

BEFORE THE HON'BLE HIGH COURT OF KERALA
AT ERNAKULAM

ORIGINAL PETITION (C) NO. OF 2020

(AGAINST THE ORDER DATED 04.11.2020 IN I. A. NO. 2575
OF 2020 IN O. S. NO. 477 OF 2020 BEFORE THE MUNSIFF
COURT, PALAKKAD)

Petitioners/ Respondent 1/Defendant 1

M/s Royal Sands and Gravels Pvt Limited
Represented by its Managing Director,
Mohammad Fazeel T. A., Plaza Junction,
Dhoni P. O., Palakkad, Kerala, PIN – 678 009

Address for service of notice on the Petitioner shall be that of his
Counsel M/s T. H. Abdul Azeez, Mohammed Sadique T. A. and V.
Shankar, Advocates, Ashirwad, M. M. Road, Kochi - 682 018

**Respondents/ Petitioner/Plaintiff/Respondents 2 to
7/Defendants 2 to 7**

1. Sibi Joseph, aged 38 years,
S/o K. S. Joseph, Kallamackal House,
Dhoni P. O., Palakkad, PIN – 678 009
2. State Environmental Impact Assessment
Authority represented by its Member Secretary
KSRTC Bus Terminal Complex, Thambanoor,
Trivandrum, PIN – 695 001

2822 Annexure R8 (29) /9

3. Environmental Engineer,
State Pollution Control Board, Near District
Panchayath Office, Palakkad, PIN – 678 001
4. Geologist, Mining and Geology Department,
Town bus stand, Palakkad, PIN – 678 001
5. State of Kerala represented by District Collector,
Civil Station, Palakkad, PIN – 678 001
6. Secretary, Akathethara Grama panchayath,
Akathethara, Palakkad, PIN – 678 009
7. Sub Inspector of Police, Hemambika Nagar,
Police Station, Hemamabika Nagar, Palakkad, PIN – 678 009

Address for service of notice on the Respondents are as shown above.

ORIGINAL PETITION (CIVIL) FILED UNDER ARTICLE 227

OF THE CONSTITUTION OF INDIA.

STATEMENT OF FACTS.

1. The Petitioner herein is the Managing director of M/s Royal Sands and Gravels Private Limited and is the 1st Defendant in O. S. No. 477 of 2020 and the 1st Respondent in I. A. No. 2575 of 2020 in O. S. No. 477 of 2020 on the files of the Munsiff Court, Palakkad.
2. The 1st Respondent is the Plaintiff in O. S. No. 477 of 2020 and the Petitioner in I. A. No. 2575 of 2020 in O. S. No. 477 of 2020 on the files of the Munsiff Court, Palakkad.

2833 Annexure R8 (29) /10

3. Respondents 2 to 7 herein are the Defendants 2 to 7 in O. S. No. 477 of 2020 and the Respondents 2 to 7 in I. A. No. 2575 of 2020 in O. S. No. 477 of 2020 on the files of the Munsiff Court, Palakkad.
4. 1st Respondent's brother, Jobi K. Joseph residing at the same address as that of the 1st Respondent had filed W. P. (C) No. 14175 of 2020 raising identical grounds and seeking identical reliefs as the ones claimed in O. S. No. 477 of 2020 on the files of the Munsiff Court, Palakkad and that the Hon'ble High Court had disposed of the same vide Judgement dated 22.07.2020. By virtue of the said Judgement, the Hon'ble High Court had directed the SEIAA to consider the grievances of the Petitioner therein and had disposed of the Writ Petition accordingly. The true copy of Writ Petition (C) No. 14175 of 2020 along with the Exhibits is produced herewith and marked as **Exhibit P1**. The true copy of the Judgement dated 22.07.2020 in W. P. (C) No. 14175 of 2020 of the Hon'ble High Court of Kerala is produced herewith and marked as **Exhibit P2**.
5. Without pleading or mentioning anything in respect of Exhibit P1 and P2, the 1st Respondent (who is the younger brother of the Petitioner in Exhibit P1) has filed O. S. No. 477 of 2020 before the Munsiff Court, Palakkad. The true copy of the Plaint in O. S. No. 477 of 2020 before the Munsiff Court, Palakkad is produced herewith and marked as **Exhibit P3**.
6. Exhibit P3 is filed seeking the following reliefs:

“Hence it is respectfully prayed that this Hon'ble Court may be pleased to pass a decree:



2844 Annexure R8 (29) /11

- a) Declaring that the permission obtained by the 1st Defendant on the basis of Form No. 1 Appendix 1 is by playing fraud and is null and void.
- b) Of permanent injunction restraining the 1st Defendant from carrying on the activities of the quarry and crusher unit in the Plaintiff A schedule property on the basis of the license obtained by fraud and due to nuisance caused to the Plaintiff and other residence in the locality.
- c) Of permanent injunction restraining the 1st Defendant from carrying on the activities of transporting materials through Plaintiff B schedule property in violation of the rules and causing nuisance to the residents of the locality.
- d) Decree of mandatory injunction directing the 2nd Defendant to cancel the environmental clearance given to the 1st Defendant.
- e) Decree of mandatory injunction directing the 3rd Defendant to cancel the consent to operate given in favour of the 1st Defendant for the violation of the conditions.
- f) Decree of mandatory injunction directing the 4th Defendant to terminate the quarrying lease issued in favour of the 1st Defendant.
- g) Decree of permanent injunction restraining the 6th Defendant from renewing D&O licence of the 1st Defendant



2855 Annexure R8 (29) /12

- h) Decree of mandatory injunction directing the 7th Defendant to directing to comply of the notification under motor vehicles Act and others rules by the 1st Defendant in using B schedule road.
 - i) Granting such other and further reliefs Plaintiff may seek during the pendency of the proceedings.
 - j) Directing the Defendants to pay the cost of the Suit.”
7. The 1st Respondent has filed I. A. No. 2575 of 2020 for an Order of injunction in Exhibit P3 Suit seeking to restrain the Petitioner herein from carrying out the activities of the quarry and crusher unit in Plaint A schedule property in violation of the permission and carrying on the activities of transporting materials through Plaint B schedule property in violation of the Rules and causing nuisance to the residents of the locality till the disposal of the Suit on merit. The true copy of I. A. No. 2575 of 2020 in O. S. No. 477 of 2020 dated 30.10.2020 is produced herewith and marked as **Exhibit P4**.
8. Injunction was granted ex-parte in Exhibit P4 on 03.11.2020 and the Petitioner came to know about the same when he was in receipt of the Order of injunction when it was served to the Petitioner through the Amin deputed in the case on 05.11.2020. The true copy of the Order of injunction in Exhibit P4 dated 04.11.2020 served to the Petitioner on 05.11.2020 is produced herewith and marked as **Exhibit P5**.
9. The 1st Respondent has also filed a commission application as I. A. No. 2576 of 2020 in Exhibit P3 and the true copy of I. A. No. 2576 of 2020 dated 30.10.2020 in O. S. No. 477 of 2020 on the



2866 Annexure R8 (29) /13

files of the Munsiff Court, Palakkad is produced herewith and marked as **Exhibit P6**.

10. It is submitted that the Advocate Commissioner has issued notice dated 03.11.2020 stating that he will be visiting the Suit premises at 12 noon on 04.11.2020. A true copy of the notice issued by the Advocate Commissioner dated 04.11.2020 is produced herewith and marked as **Exhibit P7**.
11. It is submitted that Exhibit P3 to P7 are an abuse of process of Court since the reliefs sought for in Exhibit P3 are not maintainable and also barred under the provisions of the National Green Tribunal Act, 2010 (Act No. 19 of 2010). Exhibit P5 Order is apparently without jurisdiction and hence void on this account.
12. Exhibit P3 Suit and the applications therein are not maintainable either in facts or in law.
13. It is submitted that Exhibit P3 Suit and the applications therein are bad in law, as a Suit of this nature is barred under Section 14 of the National Green Tribunal Act, 2010. Section 14 of the said Act reads as:

14. Tribunal to settle disputes.

(1) The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.



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(2) The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.

(3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.

14. Exhibit P3 Suit and the applications therein are also not maintainable either in law or in facts in view of Section 29 (2) of the National Green Tribunal Act, 2010 as well Section 29 of the said Act reads as:

29 Bar of jurisdiction.

(1) With effect from the date of establishment of the Tribunal under this Act, no civil court shall have jurisdiction to entertain any appeal in respect of any matter, which the Tribunal is empowered to determine under its appellate jurisdiction.

(2) No civil court shall have jurisdiction to settle dispute or entertain any question relating to any claim for granting any relief or compensation or restitution of property damaged or environment damaged which may



2888 Annexure R8 (29) /15

be adjudicated upon by the Tribunal, and no injunction in respect of any action taken or to be taken by or before the Tribunal in respect of the settlement of such dispute or any such claim for granting any relief or compensation or restitution of property damaged or environment damaged shall be granted by the civil court.

15. Going by the averments raised and reliefs sought in Exhibit P3 Suit, viz., seeking to set aside the Environmental Clearance issued by the SEIAA as null and void, granting of permanent injunction restraining the Petitioner from carrying on quarry activities, seeking to cancel the Consent to Operate, seeking to terminate the quarrying lease are all matters coming within the purview of the National Green Tribunal Act, 2010 and Section 14 read with Section 29 of the said Act bars Civil Courts from exercising jurisdiction in such matters. The Petitioner has obtained all valid permits and clearances by the relevant statutory authorities under the various Acts and Statutes and thereafter he has been running the quarry and the crusher unit since the year 2014. There are various statutory bodies and fora for redressing the grievances of the Petitioner and by bypassing all such modes of alternative mechanism, the 1st Respondent has taken recourse to filing the above Suit which is not maintainable either in facts or in law. Moreover, the Petitioner in Exhibit P3 Suit is seeking Orders in the nature of declaration and injunction which are not maintainable before any Civil Court in view of the bar under the provisions of the National Green Tribunal Act. The issue is squarely covered by the recent Judgement of the Hon'ble Supreme Court of India as



2899 Annexure R8 (29) /16

reported in 2020 SCC OnLine SC 441 in Ratnagiri Nagar Parishad v. Gangaram Narayan Ambekar and Others (Civil Appeal No. 2412/2020) wherein the Hon'ble Supreme Court by referring to the various provision under the National Green Tribunal Act has upheld that no Suits relating to environment (including enforcement of any legal right relating to environment) like the one raised in Exhibit P3 arising under Schedule I of the National Green Tribunal Act shall be entertained by any Civil Courts except the National Green Tribunal subject to the limitations prescribed under the National Green Tribunal Act, 2010. The Hon'ble Supreme Court specifically referring to Section 29 of the National Green Tribunal Act held that there is an express bar to Civil Courts in granting reliefs and even injunctions. The true copy of the Judgement reported in 2020 SCC OnLine SC 441 in Ratnagiri Nagar Parishad v. Gangaram Narayan Ambekar is produced herewith and marked as **Exhibit P8**.

16. The 1st Respondent without taking recourse to the proper remedy has now come up by filing a Suit of frivolous nature circumventing all settled positions of law and remedies which are provided under various statutes. Moreover, the 1st Respondent is already time barred in approaching the National Green Tribunal and he is fully aware of the same when he mounted a back door challenge to an Environment Clearance issued to this Petitioner as back as in the year 2014, i.e., after a lapse of clear 6 years of grant of such Environment Clearance.
17. The averments in paragraph 3 of Exhibit P4 are highly misplaced. The Notification referred to in paragraph 3 of Exhibit



P4 is stayed by the Hon'ble High Court of Kerala in W. P. (C) No. 10034 of 2016 and hence the Petitioner cannot harp on the said Notification without the Hon'ble High Court of Kerala having finally decided the matter. When the entire Notification itself is stayed, there arises no question of its violation. The true copy of the Order dated 25.10.2016 in W. P. (C) No. 10034 of 2016 of the Hon'ble High Court of Kerala is produced herewith and marked as **Exhibit P9**.

18. The 1st Respondent has suppressed material facts in the plaint wherein in one portion of Exhibits P3 and P4 the Petitioner has pleaded that a Writ Petition is pending consideration. The Writ Petition so mentioned has been disposed of by the Hon'ble High Court of Kerala on 22.07.2020, which is produced herein as Exhibit P2. This very pleading by the 1st Respondent in Exhibits P3 and P4 demonstrates his knowledge about the Writ proceedings disposed of by this hon'ble Court. The Writ Petition is filed by none other than the elder brother of the 1st Respondent herein and the 1st Respondent herein has falsely stated that a Writ Petition is pending consideration. The Petitioner has not even cared to mention the number of the Writ Petition in Exhibits P3 and P4. Exhibit P2 reveals that brother of the 1st Respondent herein has admitted to the jurisdiction of the SEIAA in the matter of redressing the grievances projected in Exhibit P1 Writ Petition which are similar to the pleadings in Exhibit P3 Suit and Exhibit P4 I. A. for injunction. There is also a direction in Exhibit P2 Judgement of this hon'ble Court to the SEIAA to consider the grievances of the Petitioner therein, since SEIAA, the 2nd Respondent herein, is the statutory authority empowered to



29111 Annexure R8 (29) /18

consider and dispose of the same. The Hon'ble High Court has thus upheld the jurisdiction of the SEIAA and has in the process disposed of the said Writ Petition by directing the SEIAA to consider the representation submitted by the Petitioner therein (elder brother of the 1st Respondent herein) by giving advance notice to the Petitioner herein who was the 2nd Respondent in the Exhibit P1 Writ Petition.

19. The 1st Respondent has even not cared to produce any documents along with the plaint and has suppressed Exhibit P2 and that the 1st Respondent cannot plead ignorance of Exhibit P2.

20. The Petitioner holds/possesses valid clearances/licences/permits/consent from various statutory authorities as contemplated thereunder. The true copy of the Environmental Clearance granted to the Petitioner by the 2nd Respondent dated 24.05.2014 is produced herewith and marked as **Exhibit P10**. The same is valid even as on date. The true copy of the mining lease granted to the Petitioner by the Directorate of Mining and Geology dated 22.08.2014 is produced herewith and marked as **Exhibit P11**. The true copy of the Consent to Operate issued and renewed from time to time by the Kerala State Pollution Control Board dated 27.12.2014 is produced herewith and marked as **Exhibit P12**. The true copy of the licence issued by the Akathethara Panchayath dated 27.04.2020 is produced herewith and marked as **Exhibit P13**.

21. It is also pertinent to bring to the attention of this hon'ble Court that even the reliefs sought for in the Exhibit P3 Suit are not enforceable as they are not grantable under law.



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22. The reliefs sought for in Exhibit P3 has a bearing on the National Green Tribunal Act, 2010 and its relevant provisions since these are matters coming exclusively under the said Act, particularly under Schedule I of the Act as is held by the Hon'ble Supreme Court in Exhibit P8.
23. The Petitioner who is running the quarry following all norms and rules and after having obtained all clearances and permissions is now injuncted by virtue of Exhibit P3 which is an Order passed without authority and jurisdiction.
24. The above Original Petition is hence filed challenging the very filing of Exhibit P3 and issuance of Exhibit P5 Order which are admittedly without jurisdiction and barred under the National Green Tribunal Act, 2010 and are sheer abuse of process of law since P3 to P5 goes against the very dictum laid down in Exhibit P8 Judgement of the Hon'ble Supreme Court of India.
25. It is also submitted that reliefs barred under law are sought for in the Suit which makes it all the more clear that the Suit is one instituted with ulterior motives and is of a frivolous nature. The Court below ought not to have admitted Exhibits P3 and P4 in view of the mandatory provisions under the National Green Tribunal Act, 2010 as there is an express bar of jurisdiction even to institution of Suits and grant of injunction. Therefore, Exhibit P5 is a void Order as the same is issued without jurisdiction or authority and hence is revisable under Article 227 of the Constitution of India.



26. The Petitioners have no alternate remedy against issuance of Exhibit P5 Order, other than to approach this Hon'ble Court under Article 227 of the Constitution of India on the following among other:

GROUND S

- A. Exhibit P5 Order of the Court below is issued without authority and jurisdiction and is ex facie illegal and is liable to be set aside.
- B. Exhibit P3 Suit ought not to have been admitted in view of the specific mandate of the provisions under the National Green Tribunal Act, 2010 as the said Act bars jurisdiction of all Courts over matters coming under Schedule I of the Act.
- C. The reliefs sought for in Exhibit P3 and P4 are matters falling within the exclusive domain of the National Green Tribunal Act, 2010 and hence when a Suit in the nature of Exhibit P3 itself is not maintainable, the Court below ought not to have proceeded to pass Exhibit P5 order.
- D. There is a bar under Section 41(h) of the Specific Relief Act since the said Section provides that when equally efficacious remedy can certainly be obtained by any other usual mode of proceeding except in case of breach of trust. When this is read together with the provisions of National Green Tribunal Act, 2010, i.e., Sections 14 and 29 of the National Green Tribunal Act, 2010, it is impossible to have granted Exhibit P5 Order. The only remedy available to the 1st Respondent is to approach the statutory authorities with regard to the reliefs claimed in the Exhibit P3 Suit if the same is maintainable under such for a in law.



- E.** The 1st Respondent who is aware of the passing of Exhibit P2 which resulted out of Exhibit P1 Writ Petition filed by the elder brother of the 1st Respondent having the same residential address wherein the entire grievances have been directed to be considered by the relevant statutory authority, the 2nd Respondent herein, has circumvented the by approaching the Court below by way of Exhibits P3 and P4.
- F.** Any Orders or Decree passed in Exhibit P3 and flowing out of incidental proceeding in Exhibit P4 is clearly void on account of the provisions of the National Green Tribunal Act, 2010 as has been held in Exhibit P8 Judgement of the Hon'ble Supreme Court of India.
- G.** The Court below has totally lost sight of Exhibit P8 and has proceeded to pass Orders on Exhibit P4 in the nature of Exhibit P5 that too in a case where the Court below is barred from even taking up Suits which come under the purview of the National Green Tribunal Act, 2010.
- H.** The remedy of the 1st Respondent is barred by efflux of time the moment he mounts a challenge on the Environmental Clearance granted to the Petitioner in the year 2014, i.e., 6 years after the grant of Environmental Clearance.
- I.** Exhibit P3 by all means and all consequential proceedings pursuant to Exhibit P3 can only be termed as an abuse of process of court and one without jurisdiction or authority vested in a civil court other than the National Green Tribunal Act, 2010 and that Exhibit P5 is liable to be set aside. The Court below even before granting an Order of injunction ought to have considered



the issue of maintainability in tune with the Judgement of the Hon'ble Supreme Court taking note of the relevant provisions of the National Green Tribunal Act, 2010.

- J.** The reliefs sought for in Exhibit P3 Suit in any way will not lie against the Defendants arrayed therein as they are not the competent authorities under the various statutes capable of granting/revoking various permits/licences/consent issued to this Petitioner.

- K.** Failing to take note of the provisions of the National Green Tribunal Act, 2010 and passing Orders in the nature of Exhibit P5 in Exhibit P3 Suit is an error apparent on the face of record, without authority or jurisdiction and expressly barred under law and is hence perfectly liable to be judicially reviewed and revised invoking Article 227 of the Constitution of India.

- L.** Exhibit P1 would reveal that the averments in Exhibit P3 and P4 and the reliefs sought for are one and the same and that by virtue of Exhibit P2, the Hon'ble High Court has disposed of the matter relegating the Petitioner therein to approach the statutory authorities and directed the statutory authorities to decide upon the same. There is material suppression in Exhibits P3 and P4 in so far as Exhibits P1 and P2 are concerned.

- M.** The 1st Respondent is aware of Exhibits P1 and P2 and has chosen to ignore the same and also to bye-pass the directions of the Hon'ble High Court in Exhibit P2 and approached the Court below by filing Exhibit P3 Suit. The actions of the 1st Respondent are thus per-se contempt by all means. This only reveals the collusive attempt of the Writ Petitioner in Exhibit P1 and the 1st



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Respondent herein in taking up different fora and indulging in experimental litigation especially when relevant laws and Statutes govern the subject matter of Exhibit P3 Suit.

- N.** Exhibit P5 Order is void and without jurisdiction and authority vested in the Court below and is hence liable to be set aside. It still remains unknown as to how Exhibit P3 was even numbered.
- O.** Even the Hon'ble High Court had not issued any directions in Exhibit P2 to stop the Petitioner's quarry from functioning till date by any Orders and that the 1st Respondent has clandestinely circumvented all the laws, judicial process etc... by approaching the Court below by preferring Exhibit P3 Suit which is even otherwise not maintainable either in law or on facts.

On these and other grounds to be urged at the time of hearing it is most respectfully prayed that this Hon'ble Court be pleased to:

- i. call for the records relating to Exhibit P3 to Exhibit P5 and quash/set aside Exhibit P5 Order dated 04.11.2020 in O. S. No. 477 of 2020 on the files of the Munsiff court, Palakkad by means of an appropriate Order;
- ii. to declare that O. S. No. 477 of 2020 on the files of the Munsiff court, Palakkad is not maintainable in view of the statutory bar contained in Sections 14 and 29 of the National Green Tribunal Act, 2010 and direct that Court to reject the said Plaint as are not maintainable;
- iii. to issue a direction to the Munsiff court, Palakkad restraining the Court to refrain from further proceeding with O. S. No. 477 of 2020 and



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- iv. issue such other Order or direction as this Hon'ble Court may deem fit and proper to grant under the facts and circumstances of the case.

Dated this the 9th day of November 2020

INTERIM RELIEF PRAYED FOR:

For the reasons averred in the above Original Petition, it is most respectfully prayed that this Hon'ble Court be pleased to stay the operation of Exhibit P5 Order and to stay all further proceedings in O. S. No. 477 of 2020 on the files of the Munsiff court, Palakkad pending disposal of the above Original Petition.

Dated this the 9th day of November 2020

COUNSEL FOR PETITIONER

PETITIONER



IN THE HIGH COURT OF KERALA AT ERNAKULAM

Present:

THE HONOURABLE MR.JUSTICE C.S.DIAS

Tuesday, the 10th day of November 2020/ 19th Karthika, 1942

OP(C) No.1679/2020

IA 2575/2020 in OS No.477/2020 of the MUNSIF COURT, PALAKKAD

PETITIONERS/ RESPONDENT 1 / DEFENDANT 1.

M/S ROYAL SANDS AND GRAVELS PVT. LIMITED,
REPRESENTED BY ITS MANAGING DIRECTOR,
MOHAMMAD FAZEEL T.A, PLAZA JUNCTION, DHONI P.O, PALAKKAD,
KERALA, PIN 678 009.

RESPONDENTS/ PETITIONER/ PLAINTIFF/ RESPONDENTS 2 TO 7/ DEFENDANTS 2 TO 7.

1. SIBI JOSEPH, AGED 38 YEARS, S/O. K.S JOSEPH, KALLAMACKAL HOUSE, DHONI P.O, PALAKKAD PIN 678 009.
2. STATE ENVIRONMENTAL IMPACT ASSESSMENT, AUTHORITY REPRESENTED BY ITS MEMBER SECRETARY KSRTC BUS TERMINAL COMPLEX, THAMBANOOR, TRIVANDRUM, PIN 695 001.
3. ENVIRONMENTAL ENGINEER, STATE POLLUTION CONTROL BOARD, NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD PIN 678 001.
4. GEOLOGIST, MINING AND GEOLOGY DEPARTMENT, TOWN BUS STAND, PALAKKAD, PIN 678 001.
5. STATE OF KERALA, REPRESENTED BY DISTRICT COLLECTOR, CIVIL STATION, PALAKKAD, PIN 678 001.
6. SECRETARY, AKATHETHARA GRAMA PANCHAYATH, AKATHETHARA, PALAKKAD, PIN 678 009.
7. SUB INSPECTOR OF POLICE, HEMAMBIKA NAGAR, POLICE STATION, HEMAMBIKA NAGAR, PALAKKAD, PIN 678 009

OP (Civil) praying inter alia that in the circumstances stated in the affidavit filed along with the OP(C) the High Court be pleased to stay the operation of Exhibit P5 order and to stay all further proceedings in O.S No. 477 of 2020 on the files of the Munsiff Court, Palakkad pending disposal of the above Original Petition .

This petition coming on for admission upon perusing the petition and the affidavit filed in support of OP(C) and upon hearing the arguments of Sri. V. V.ASOKAN Senior Advocate along with M/S T.H.ABDUL AZEEZ, K.P.MAJEED, MOHAMMED SADIQUE.T.A & SHANKAR V, Advocates for the petitioner and of Sri. M.P. SREEKRISHNAN, Advocate for respondent 2, Sri. T. NAVEEN, Standing Counsel for respondent 3 & GOVERNMENT PLEADER, for respondents 4, 5 & 7, the court passed the following:

[PTO]

=====

OP(C) No. 1679 of 2020

=====

Dated this the 10th day of November, 2020.

ORDER

Admitted.

2. Issue urgent notice by speed post to the respondents 1 and 6. Sri.M.P.Sreekrishnan takes notice for the second respondent. Sri.T.Naveen takes notice for the third respondent. The learned Government Pleader takes notice for the respondents 4,5 and 7.

3. After a perusal of the averments in the memorandum of original petition, the materials on record and also the judgment of the Hon'ble Supreme Court in **Ratnagiri Nagar Parishad v. Gangaram Narayan Ambekar [2020 SCC Online SC 441]**, I am satisfied that Ext P5 order and all further proceedings in O.S No.447/2020 of the Munsiff Court, Palakkad has to be stayed. Hence, I stay the operation of Ext P5 and all further proceedings in O.S No.447/2020 of the Munsiff Court, Palakkad for a period of two months.

Post after service is complete.

sks/10.11.2020

True Copy

Sd/-
C.S. DIAS, JUDGE

10/11

11/11/20

ASSISTANT REGISTRAR

OP(C) No.1679/2020

EXHIBIT P4: TRUE COPY OF I.A No. 2575 of 2020 dated 30-10-2020 in
O.S No. 477 of 2020.

EXHIBIT P5: TRUE COPY OF THE ORDER OF INJUNCTION IN EXHIBIT P4
DATED 04-11-2020 SERVED TO THE PETITIONER ON 05-11-2020.

hr.....

By
20/11





IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

THURSDAY, THE 07TH DAY OF JANUARY 2021 / 17TH POUSHA, 1942

OP(C).No.1679 OF 2020

AGAINST THE ORDER/JUDGMENT DATED 04-11-2020 IN I.A.NO.2575 OF 2020
IN OS 477/2020 OF PRINCIPAL MUNSIF COURT, PALAKKAD

PETITIONER/RESPONDENT 1/DEFENDANT 1:

M/S ROYAL SANDS AND GRAVELS PVT. LIMITED
REPRESENTED BY ITS MANAGING DIRECTOR, MOHAMMAD FAZEEL
T.A, PLAZA JUNCTION, DHONI P.O, PALAKKAD, KERALA, PIN
678 009

BY ADVS.
SRI.V.V.ASOKAN (SR.)
SRI.T.H.ABDUL AZEEZ
SRI.K.P.MAJEED
SRI.MOHAMMED SADIQUE.T.A
SHRI.SHANKAR V.

RESPONDENTS/PETITIONER/PLAINTIFF/RESPONDENTS 2 TO 7/DEFENDANTS 2
TO 7:

- 1 SIBI JOSEPH,
AGED 38 YEARS,
S/O. K.S JOSEPH, KALLAMACKAL HOUSE, DHONI P.O,
PALAKKAD PIN 678 009
- 2 STATE ENVIRONMENTAL IMPACT ASSESSMENT,
AUTHORITY REPRESENTED BY ITS MEMBER SECRETARY, KSRTC
BUS TERMINAL COMPLEX, THAMBANOOR, TRIVANDRUM, PIN 695
001
- 3 ENVIRONMENTAL ENGINEER,
STATE POLLUTION CONTROL BOARD, NEAR DISTRICT
PANCHAYATH OFFICE, PALAKKAD PIN 678 001
- 4 GEOLOGIST,
MINING AND GEOLOGY DEPARTMENT, TOWN BUS STAND,
PALAKKAD PIN 678 001
- 5 STATE OF KERALA,
REPRESENTED BY DISTRICT COLLECTOR, CIVIL STATION,
PALAKKAD, PIN 678 001
- 6 SECRETARY,



OP(C).No.1679 OF 2020

2

AKATHETHARA GRAMA PANCHAYATH, AKATHETHARA, PALAKKAD
PIN 678 009

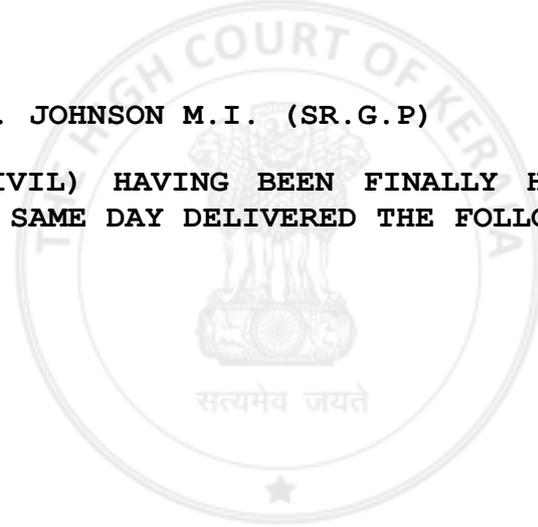
7 SUB INSPECTOR OF POLICE,
HEMAMBIKA NAGAR, POLICE STATION, HEMAMBIKA NAGAR,
PALAKKAD PIN 678 009

R1 BY ADV. SRI.P.B.SAHASRANAMAN
R1 BY ADV. SRI.T.S.HARIKUMAR
R6 BY ADV. SRI.U.BALAGANGADHARAN

OTHER PRESENT:

SRI. JOHNSON M.I. (SR.G.P)

THIS OP (CIVIL) HAVING BEEN FINALLY HEARD ON 07.01.2021,
THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



HIGH COURT OF KERALA
CERTIFIED COPY



JUDGMENT

This O.P invoking Article 227 of the Constitution of India was filed seeking to quash Ext.P5 ex-parte order of injunction passed in O.S.No.477 of 2020 by the Munsiff's Court, Palakkad.

2. When this matter was taken up, the learned counsel सत्यमेव जयते for the first respondent/plaintiff concedes that the order was passed by a HIGH COURT OF KERALA which did not have jurisdiction to CERTIFIED COPY entertain the suit. He submitted that he proposes to withdraw the suit and pursue appropriate remedies available under law before the appropriate legal forum.

3. In view of the submission made that the impugned order is not sustainable under law, it is quashed and accordingly, this O.P is allowed.

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OP(C) .No.1679 OF 2020

4

It is made clear that this order will not affect the right of the first respondent/plaintiff to pursue the legal remedies available to it under law before appropriate forum.

sd/-

T.V.ANILKUMAR,
JUDGE

pm



HIGH COURT OF KERALA
CERTIFIED COPY

APPENDIXPETITIONER'S/S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF WRIT PETITION (C) NO. 14175 OF 2020 DATED 02-07-2020 ALONG WITH THE EXHIBITS
- EXHIBIT P2 TRUE COPY OF THE JUDGEMENT DATED 22-07-2020 IN W.P(C) NO. 14175 OF 2020 OF THE HON'BLE HIGH COURT OF KERALA
- EXHIBIT P3 TRUE COPY OF THE PLAINT IN O.S NO. 477 OF 2020 DATED 30-10-2020 BEFORE THE MUNSIF COURT, PALAKKAD
- EXHIBIT P4 TRUE COPY OF I.A NO. 2575 OF 2020 DATED 30-10-2020 IN O.S NO. 477 OF 2020
- EXHIBIT P5 TRUE COPY OF THE ORDER OF INJUNCTION IN EXHIBIT P4 DATED 04-11-2020 SERVED TO THE PETITIONER ON 05-11-2020
- EXHIBIT P6 TRUE COPY OF I.A NO. 2576 OF 2020 DATED 30-10-2020 IN O.S NO. 477 OF 2020 ON THE FILES OF THE MUNSIF COURT, PALAKKAD
- EXHIBIT P7 TRUE COPY OF THE NOTICE ISSUED BY THE ADVOCATE COMMISSIONER DATED 03-10-2020
- EXHIBIT P8 TRUE COPY OF THE JUDGEMENT DATED 06-05-2020 REPORTED IN 2020 SCC ONLINE SC 441 IN RATNAGIRI NAGAR PARISHAD V. GANGARAM NARAYAN AMBEKAR
- EXHIBIT P9 TRUE COPY OF THE ORDER DATED 25-10-2016 IN W.P(C) NO. 10034 OF 2016 OF THE HON'BLE HIGH COURT OF KERALA.
- EXHIBIT P10 TRUE COPY OF THE ENVIRONMENTAL CLEARANCE GRANTED TO THE PETITIONER BY THE 2ND RESPONDENT DATED 24-05-2014
- EXHIBIT P11 TRUE COPY OF THE MINING LEASE GRANTED TO THE PETITIONER BY THE DIRECTORATE OF MINING AND GEOLOGY DATED 22-08-2014



OP(C) .No.1679 OF 2020

6

EXHIBIT P12

TRUE COPY OF THE CONSENT TO OPERATE
ISSUED AND RENEWED FROM TIME TO TIME BY
THE KERALA STATE POLLUTION CONTROL BOARD
DATED 27-06-2012

EXHIBIT P13

TRUE COPY OF THE LICENCE ISSUED BY THE
AKATHETHARA PANCHAYATH DATED 27-04-2020

RESPONDENTS' EXHIBITS: NIL



HIGH COURT OF KERALA
CERTIFIED COPY

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REPORT ON
STUDY ON THE IMPACT OF BLASTING OPERATIONS
CARRIED OUT IN STONE QUARRY OPERATING IN SURVEY
NOs. 2/P, 14/P, 15/P AND 16/P IN AKATHETHARA VILLAGE,
PALAKKAD TALUK, PALAKKAD DISTRICT, KERALA,
ON SURROUNDING STRUCTURES
[TC/MN/JB-31]

SUBMITTED
TO
SRI MOHAMMED FAZEEL, T.A.
MANAGING DIRECTOR
ROYAL SANDS AND GRAVELS PVT. LIMITED
PALAKKAD DISTRICT, KERALA



BY
DR. V.R. SASTRY
PROFESSOR OF MINING ENGINEERING
NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA
(GOVERNMENT OF INDIA)
P.O. SRINIVASNAGAR
MANGALORE - 575 025
(NOVEMBER 27, 2018)

Dr. V.R. SASTRY
Dr. V.R. SASTRY
PROFESSOR
DEPARTMENT OF MINING ENGINEERING
NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA, SURATHKAL
(GOVT. OF INDIA)
MANGALORE - 575 025

ABSTRACT

Stone quarry belonging to Sri Mohammed Fazeel, T.A., is operating in Survey Nos. 2/P, 14/P, 15/P and 16/P in Akathethara Village, Palakkad Taluk, Palakkad District, Kerala. Hard rock formation has to be excavated in this stone quarry using drilling and blasting methodology. The problems of concern in such a case are ground vibrations and fly rock that may have effect on the surrounding houses/structures in nearby villages. Hence, a scientific study was taken up to assess the effect of blasting operations carried out in this stone quarry, based on the request of the Quarry management.

There are houses/structures belonging to the owner at 400m onwards and not belonging to the owner at a distance of beyond 700m distance from the stone quarry in different directions. Based on the general observation of the structures / houses as a part of Pre-blast survey of house, a Peak Particle Velocity (PPV) of 2mm/s is assigned to the Tiled Houses with brick work with mud as cementing material. A PPV of 5 mm/s may be assigned for tiled houses with brick walls having cement as joint filling material. PPV of 10-25mm/s may be assigned as threshold level of ground vibration as per frequency of ground vibrations to the RCC structures in the surroundings, as per the norms given by Directorate General of Mines Safety, Government of India.

Blastholes of 32mm diameter drilled by hand held Jackhammer drills were used in the studies. Depth of blastholes was 4feet (1.2m) in all blast rounds. Number of blastholes per round varied as 10, 12, 15, 18, 20, 20, 25 and 40 in the study, covering different locations in the quarry. Emulsion explosive available in the form of small 25mm diameter cartridges was used as explosive charge. Explosive charge per hole was 187.5gm in all blast rounds. Four blasts were carried out with instantaneous firing and remaining four blasts were studied with Electric Delay Detonators available from Z to 10 numbers. Total explosive charge per round varied as 1.875kg, 2.25kg, 2.81kg, 3.37kg, 3.75kg, 3.75kg, 4.7kg and 7.5kg in the studies.

The ground vibration levels recorded at distances of around 125m were 1.08mm/s, 0.953mm/s, <0.51mm/s from different blasts, indicating insignificant ground vibration level. At around 100m distance, the PPV values recorded were 1.969mm/s (94m distance), 1.143mm/s (98m distance), 0.826mm/s (105m distance). Beyond a distance of about 130m from blast site, the PPV values were decreasing to less than 1mm/s, which is a very safe value of ground vibration for any type of structure. Fly rock was observed to a maximum distance of about 35m from blast site, which is quite safe for the structures standing at beyond 400m distance onwards from the quarry.

The study carried out and results obtained clearly indicate that there is no effect of ground vibrations caused due to blasting operations carried out in the stone quarry of Sri Mohammed Fazeel, T.A., operating in Survey Nos. 2/P, 14/P, 15/P and 16/P in Akathethara Village, Palakkad Taluk, Palakkad District, Kerala, on stability of the houses or other structures in the surroundings. By the time the ground vibrations reach 130m distance from blast site, the intensity is becoming insignificant.

INDEX

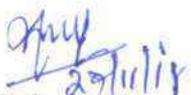
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Prof. V.R. Sastry
NITK-Surathkal
Principal Investigator
Consultancy Project: TC/MN/JB-31
DEPT. OF MINING ENGINEERING
NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA, SURATHKAL
(GOVT. OF INDIA)
MANGALORE - 575 025

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INTRODUCTION

Explosive energy is the most common form of energy used for fragmenting the hard rock mass in mines and quarries. Usage of explosive energy, in addition to fragment and displace the intact rock mass, is always associated with some adverse side effects like ground vibrations, air blast and fly rock. Ground vibrations cause damage to structures and annoyance to residents in neighbouring areas, in case the intensity is above threshold values. Threshold value of ground vibration varies for different types of structures. Noise caused due to blasting operations may cause rattling and breaking of window panes if the intensity is above threshold levels. Fly rock is another major problem associated with blasting operations. Fly rock may cause damage to structures in the vicinity and may also result in serious accidents if proper care is not taken. In some cases, fly rock problem may lead to the closure of quarrying operations as well, due to the dangers involved. Necessary care must be taken by the quarry management in executing the blasting operations to control these side effects.

Building Stone Quarry of Sri Mohammed Fazeel, T.A., is operating in Survey No. 2/P, 14/P, 15/P and 16/P of Akathethara Village, Dhoni P.O, Palakkad Taluk, Palakkad District, Kerala. The Quarry management has requested the Principal Investigator from NITK-Surathkal, to conduct a scientific study on the effect of blasting operations carried out in this granite building stone quarry on the surroundings. In view of this, a study was taken up. Fig. 1 shows the stone quarry.



Fig. 1a



Fig. 1b



Fig. 1c



Fig. 1d



Fig. 1e

FIG. 1 GENERAL VIEW OF STONE QUARRY

The rock formation is very hard granitic formation. Close view of the rock formation is shown in Fig. 2.



Fig. 2a

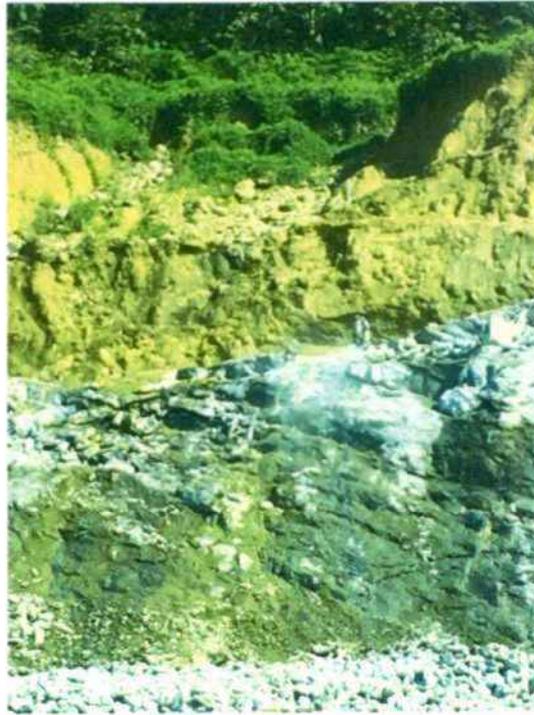


Fig. 2b

FIG. 2 HARD ROCK FORMATION REQUIRING BLASTING

The stone quarry is surrounded by thick vegetation on all sides as shown in Fig. 3, which to some extent will control the fly rock.



Fig. 3a

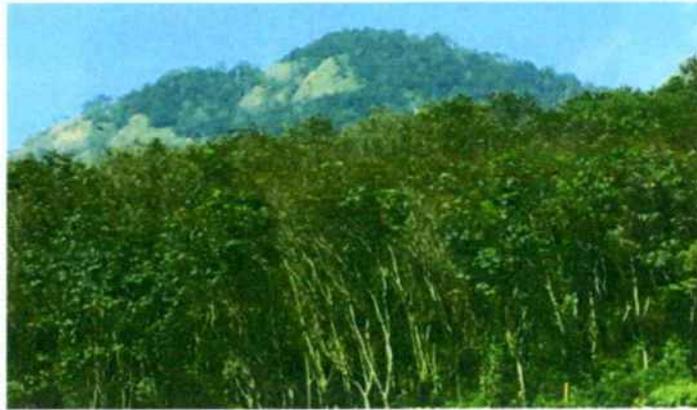


Fig. 3b



Fig. 3c

FIG. 3 THICK VEGETATION SURROUNDING THE STONE QUARRY

Quarrying starts with drilling of 32mm small diameter blastholes of 4 feet (1.2m) depth, using hand held Jackhammer drills. A typical blasthole being drilled is shown in Fig. 4.



Fig. 4a



Fig. 4b



Fig. 4c

FIG. 4 SMALL DIAMETER (32mm) BLASTHOLES BEING DRILLED

Once the blastholes are ready, these holes are charged with small diameter (25mm) explosive cartridges, weighing 125gm. Electric Instantaneous and Short Delay Detonators available

from Zero to 10 numbers are used for initiating the blastholes and also for achieving required delay in the blast round. Fig. 5 shows the explosives and SDDs used in the studies.



Fig. 5a Explosive cartridges



Fig. 5b Electric instantaneous detonators



Fig. 5c Electric short delay detonators

FIG. 5 EXPLOSIVES & ELECTRIC DETONATORS

Fig. 6 shows the charging of the blastholes. After placing required number of explosive cartridges into blastholes for a length of about 30cm, the remaining length of hole is stemmed using inert material, drill cuttings / quarry dust for building the stemming zone (Fig. 7).



Fig. 6a



Fig. 6b

FIG. 6 CHARGING OF BLASTHOLES WITH EXPLOSIVES



Fig. 7a



Fig. 7b

FIG. 7 STEMMING OF BLASTHOLES IN PROGRESS

Material produced from the blasts is excavated by a hydraulic back hoe and transported to the crusher by a Tipper. Hydraulic rock breaker is used to break the boulders, avoiding secondary blasting of boulders (Fig. 8).



Fig. 8a Excavators & Tippers



Fig. 8b Hydraulic rock breaker

FIG. 8 EXCAVATORS, TIPPERS & HYDRAULIC ROCK BREAKER

Objectives of the investigations have been formulated as follows:

- a. To assess the intensity of ground vibrations caused due to blasting operations carried out in the stone quarry of Mr. Mohammed Fazeel, T.A., operating in Survey Nos. 2/P, 14/P, 15/P and 16/P, Akathethara Village, Palakkad Taluk, Palakkad District, Kerala, at different distances.
- b. To assess impact of ground vibrations caused due to blasting operations on the stability of surrounding houses / structures in the surroundings.
- c. To assess the fly rock caused due to blasting operations and impacts.
- d. To suggest suitable guidelines for minimizing the impacts if any, further.

GROUND VIBRATIONS

When an explosive charge is detonated in a blasthole, strain waves are generated in the surrounding rock mass carrying energy. This energy generates cracks and fractures in the strata due to various breakage mechanisms such as crushing, radial cracking, reflection breakage etc. Combined, the crushed and fractured zones encompass a certain volume of permanently deformed rock. When the intensity of strain waves diminishes to the level where no permanent deformation occurs in the rock mass, i.e. beyond the fragmentation zone, strain waves propagate through the strata in the form of elastic waves. These waves in the elastic zone are known as ground vibrations. Two groups of seismic waves are generated by the detonation of explosive charges in blastholes. They are classified as body waves and surface waves. Body waves travel through the interior of earth. Ground vibration waves are of two types, Primary (P-wave) and Secondary (S-wave). Surface waves generate when the radiating body waves impinge on a stress free plane, like surface or any discontinuity. These waves travel along the surface and discontinuities. Rayleigh waves are the best known surface waves and include both dilation and distortion of the medium. Surface waves carry maximum percentage of the radiated energy and are predominant at longer distances from the blast source, since their attenuation rate is slower than body waves. In addition, the frequency of surface waves is lower than body waves and frequently found to be in the range most favourable for structural response (Holloway et al., 1983). All these waves are characterized by exponential decrease in particle oscillation amplitude as distance from energy source increases (Taqueddin, 1982). Fig. 9 shows the effect of ground vibration waves on the structures.

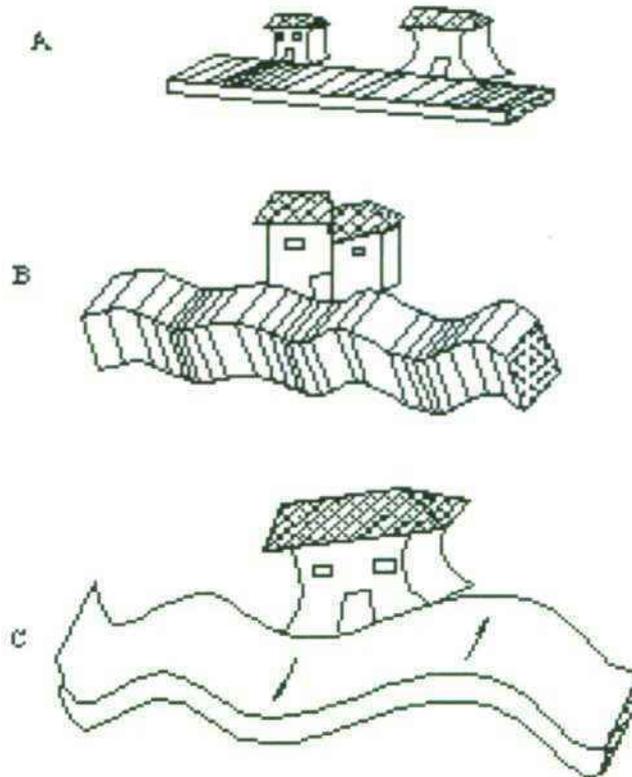


Fig. 9 EFFECT OF BODY WAVES AND SURFACE WAVES

- a. Longitudinal wave
- b. Rayleigh wave
- c. Transverse wave

Parameters and Propagation

Whenever blast vibration occurs, it vibrates the ground/soil particle with certain velocity and imparts to it certain amount of acceleration. Intensity of ground vibrations is, therefore, quantified as displacement that varies with time (in terms of 'mm'), acceleration (in terms of 'g') and/or particle velocity (in terms of 'mm/s') at particular ground locations (Duvall and Fogelson, 1962). Wiss and Linehan (1978) made extensive studies to evaluate the influence of 14 blast variables considered to be having an influence on the amplitude of ground vibrations. They found that charge weight per delay and length of delay to be having the most significant influence on the intensity of ground vibrations (Table - 1).

TABLE - 1 PARAMETERS INFLUENCING GROUND VIBRATIONS
(Wiss and Linehan, 1978)

| Parameter | Influence on PPV | | |
|--------------------------------------|------------------|------------------------|---------------|
| | Significant | Moderately Significant | Insignificant |
| A. Controllable Variables | | | |
| 1. Charge Weight per Delay | ✓ | | |
| 2. Length of Delay | ✓ | | |
| 3. Burden and Spacing | | ✓ | |
| 4. Stemming Amount | | ✓ | |
| 5. Type of Stemming | | | ✓ |
| 6. Charge Length and Diameter | | | ✓ |
| 7. Angle of Borehole | | | ✓ |
| 8. Direction of Initiation | | ✓ | |
| 9. Charge Weight per Blast | | | ✓ |
| 10. Charge Depth | | | ✓ |
| 11. Bare Vs. Covered Detonating Cord | | | ✓ |
| B. Uncontrollable Variables | | | |
| 1. General Surface Terrain | | | ✓ |
| 2. Type and Depth of Overburden | | ✓ | ✓ |
| 3. Wind | | | ✓ |

Damage Levels

In India, the Directorate General of Mines Safety (Government of India) suggested safe limits of ground vibrations for different categories of structures, with frequencies of <8Hz, 8-25Hz and >25 Hz, respectively. Details of the permissible ground vibration standards given by DGMS are given in Table - 2.

TABLE - 2 PERMISSIBLE PPV LEVELS RECOMMENDED BY DGMS, INDIA
(Anon, 1997)

| Type of Structure | Dominant Excitation Frequency | | |
|---|-------------------------------|---------|--------|
| | <8Hz | 8-25 Hz | >25 Hz |
| <i>A. Buildings/Structures not belonging to the owner</i> | | | |
| Domestic Houses/ Structures / Kuchha Brick & Cement) | 5 | 10 | 15 |
| Industrial Buildings (RCC and framed structures) | 10 | 20 | 25 |
| Objects of Historical Importance & Sensitive Structures | 2 | 5 | 10 |
| <i>B. Buildings/structures belonging to the owner with limited span of life</i> | | | |
| Domestic Houses/Structures (kuchha, brick & cement) | 10 | 15 | 25 |
| Industrial Buildings (RCC & framed structures) | 15 | 25 | 50 |

Human Response to Ground Vibrations

Human beings are far more sensitive to ground vibrations and noise than the structures. People tend to complain about ground vibrations even below the accepted damage levels because of many reasons. In fact, the threshold of a complaint for an individual depends on his health, fear of damage, relationship with mine management, frequency of blasting, duration of vibration etc. Informing neighbours about the blasting operations, time schedule and necessity, often results in an increase in the tolerance levels and fewer complaints. *As a matter of fact, the human perception of ground vibrations is as low as 1mm/s.* It is reported that if the attitude of local people is hostile towards mine management, the tolerance level could be well below 2.5mm/s, much below the accepted level of damage. This is due to the fact that human beings are far more sensitive to ground vibrations than the structures. It is, therefore, essential to clarify the actual situation to the people in the neighbourhood by real time monitoring of the ground vibrations.

Structures of Importance

At distances of 800m onwards, there are houses of different construction type, like Sheds, Tiled Houses, RCC Houses etc. The quarry office which is about 400m distance from the quarry is a RCC structure.

Houses without proper foundation, mud walls and without cement as cementing material could be assigned with a Threshold ground vibration (Peak Particle Velocity) of 2mm/s. Tiled houses with proper foundation and brick walls having cement may be given a permissible PPV of 5mm/s, irrespective of frequency of ground vibration generated as per DGMS standards. The RCC houses may be assigned with permissible PPV of 10-25mm/s as per frequency of the ground vibration. Structures like School, Temple, Church, Mosque etc. should be considered as sensitive structure and assigned with the least PPV value of 2mm/s as the permissible limit of ground vibration.

It, therefore, becomes mandatory on the part of the quarry management to conduct blasts in such a way that the ground vibration intensity at any given structure is always lower than the permissible limits mentioned above for different types of structures.

INVESTIGATIONS

A scientific study was carried out for assessing the impact of ground vibrations and fly rock caused due to blasting operations carried out in the stone quarry. In total, eight (8) blasts conducted at different locations in the quarry were studied. Diameter of the blastholes was 32mm, drilled by hand held Jackhammer drills. Depth of blastholes was 4ft (1.2m) in all blast rounds. Each blasthole was charged with an explosive of 187.5gm of explosive (1 ½ cartridges). Electric instantaneous detonators and Electric Short Delay Detonators (SDDs) of Zero – 10 numbers were used in the study. All blastholes were connected using lead wires of detonators coming out of each hole, in sequence. Finally, the blast round was initiated using trailing cable and an exploder, after getting safety clearances from all directions. Each blast location was identified by coordinates taken by GPS system (Fig. 10). Blast rounds were arranged at different places in the stone quarry, representing entire strata. Different blasts studied are shown in Fig. 11.



FIG. 10 GPS USED FOR LOCATING THE BLAST SITE & MONITORING STATIONS

Blast-1



Before blast



After blast

Blast-2



Before blast



After blast

Blast-3



Before blast



After blast

Blast-4



Before blast



After blast

Blast-5



Before blast



After blast

Blast-6



Before blast



After blast

Blast-7

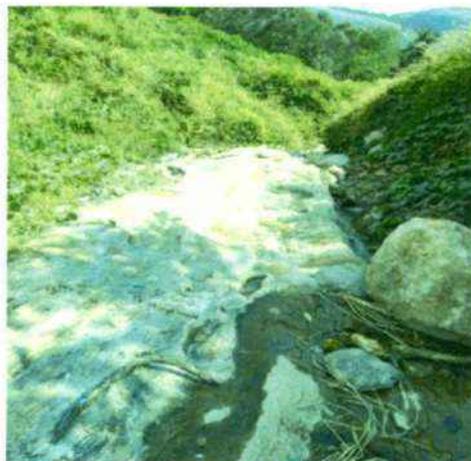


Before blast



After blast

Blast-8



Before blast



After blast

FIG. 11 DIFFERENT BLASTS STUDIED

Ground vibrations generated for different blasts were monitored using Minimate and Minimate Plus of Instanetel, Canada. Monitoring was done at different distances from blast site to assess the propagation of ground vibrations. Fig. 12 shows the monitoring of ground vibrations generated due to different blasts at different locations. Geophone of these blast vibration monitors records the ground vibrations in three mutually orthogonal directions - Longitudinal, Transverse and Vertical. Trigger level of geophones was set to a minimum PPV of 0.51mm/s. This indicates that the instrument will start monitoring ground vibrations of >0.51mm/s intensity, and will not record any vibration of below 0.51mm/s intensity. Geophone of the instrument was glued to the ground effectively, using Plaster of Paris or digging a notch of 6-8" in the ground.



Fig. 12a



Fig. 12b



Fig. 12c



Fig. 12d



Fig. 12e



Fig. 12f



Fig. 12g



Fig. 12h



Fig. 12i



Fig. 12j



Fig. 12k

FIG. 12 MONITORING OF GROUND VIBRATIONS AT DIFFERENT LOCATIONS

Details of all the blasts studied are given in Table – 3.

TABLE – 3 DETAILS OF THE BLASTS STUDIED

| Sl. No. | Parameters | Blast No. 1 | Blast No. 2 |
|---------|------------------------------|----------------------------------|----------------------------------|
| 1 | Date of Blast | 23/11/2018 | 23/11/2018 |
| 2 | Time of Blast (Hours) | 13.02PM | 13.11PM |
| 3 | Location of Blast | N 10°51'27.92" E 76°37'58.06" | N 10°51'27.79" E 76°38'00.31" |
| 4 | Diameter of Blasthole (mm) | 32 | 32 |
| 5 | Burden (m) | 1.5 | 1.5 |
| 6 | Spacing (m) | 1.5 | 1.5 |
| 7 | Depth of Blasthole (m) | 1.28 | 1.28 |
| 8 | No. of Blastholes | 10 | 12 |
| 9 | Explosive Charge / Hole (kg) | 0.1875 | 0.1875 |
| 10 | Maximum Charge / Delay (kg) | 1.875 | 2.25 |
| 11 | Total Charge / Blast (kg) | 1.875 | 2.25 |
| 12 | Initiation System | Instantaneous electric detonator | Instantaneous electric detonator |
| 13 | Initiation Pattern | Multi row pattern | Multi row pattern |
| 14 | Location of Instrument-1 | N 10°51'27.04" E 76°37'59.44" | N 10°51'25.87" E 76°38'00.37" |
| 15 | Distance-1 (m) | 50m | 60m |
| 16 | PPV-1 (mm / s) | 2.794 | 0.953 |
| 17 | Location of Instrument-2 | N 10°51'26.94" E 76°37'59.56" | N 10°51'25.68" E 76°38'00.49" |
| 18 | Distance 2 (m) | 55m | 65m |
| 19 | PPV 2 (mm / s) | 1.08 | 0.889 |

| Sl. No. | Parameters | Blast No. 3 | Blast No. 4 |
|---------|------------------------------|--|--|
| 1 | Date of Blast | 24/11/2018 | 24/11/2018 |
| 2 | Time of Blast (Hours) | 10.52am | 11.09am |
| 3 | Location of Blast | N 10 ^o 51'33.90" E 76 ^o 37'59.31" | N 10 ^o 51'33.31" E 76 ^o 37'54.68" |
| 4 | Diameter of Blasthole (mm) | 32 | 32 |
| 5 | Burden (m) | 1.5 | 1.5 |
| 6 | Spacing (m) | 1.5 | 1.5 |
| 7 | Depth of Blasthole (m) | 1.28 | 1.28 |
| 8 | No. of Blastholes | 20 | 15 |
| 9 | Explosive Charge / Hole (kg) | 0.1875 | 0.1875 |
| 10 | Maximum Charge / Delay (kg) | 3.75 | 2.8125 |
| 11 | Total Charge / Blast (kg) | 3.75 | 2.8125 |
| 12 | Initiation System | Instantaneous electric detonator | Instantaneous electric detonator |
| 13 | Initiation Pattern | Multi row pattern | Multi row pattern |
| 14 | Location of Instrument-1 | N 10 ^o 51'31.69" E 76 ^o 37'59.98" | N 10 ^o 51'31.30" E 76 ^o 38'00.34" |
| 15 | Distance-1 (m) | 71 | 62 |
| 16 | PPV-1 (mm / s) | 2.858 | 1.461 |
| 17 | Location of Instrument-2 | N 10 ^o 51'31.30" E 76 ^o 38'00.34" | N 10 ^o 51'31.00" E 76 ^o 38'00.13" |
| 18 | Distance -2 (m) | 82 | 74 |
| 19 | PPV-2 (mm / s) | 2.032 | 1.080 |
| 20 | Location of Instrument-3 | N 10 ^o 51'31.00" E 76 ^o 38'00.13" | N 10 ^o 51'30.69" E 76 ^o 38'06.29" |
| 21 | Distance -3 (m) | 94 | 83 |
| 22 | PPV-3 (mm / s) | 1.969 | 0.762 |

| Sl. No. | Parameters | Blast No. 5 | Blast No. 6 |
|---------|------------------------------|----------------------------------|----------------------------------|
| 1 | Date of Blast | 24/11/2018 | 24/11/2018 |
| 2 | Time of Blast (Hours) | 11.48am | 1.02pm |
| 3 | Location of Blast | N 10°51'34.05" E 76°37'39.48" | N 10°51'29.76" E 76°37'56.21" |
| 4 | Diameter of Blasthole (mm) | 32 | 32 |
| 5 | Burden (m) | 1.5 | 1.5 |
| 6 | Spacing (m) | 1.5 | 1.5 |
| 7 | Depth of Blasthole (m) | 1.28 | 1.28 |
| 8 | No. of Blastholes | 18 | 25 |
| 9 | Explosive Charge / Hole (kg) | 0.1875 | 0.1875 |
| 10 | Maximum Charge / Delay (kg) | 0.75 | 0.75 |
| 11 | Total Charge / Blast (kg) | 3.3696 | 4.6875 |
| 12 | Initiation System | Short delay detonator | Short delay detonator |
| 13 | Initiation Pattern | Multi row pattern | Multi row pattern |
| 14 | Location of Instrument-1 | N 10°51'31.30" E 76°38'00.34" | N 10°51'27.51" E 76°37'58.98" |
| 15 | Distance -(m) | 87m | 110m |
| 16 | PPV-1 (mm / s) | 1.207 | 2.794 |
| 17 | Location of Instrument-2 | N 10°51'31.00" E 76°38'00.13" | N 10°51'27.11" E 76°37'59.37" |
| 18 | Distance -2 (m) | 98m | 125m |
| 19 | PPV-2 (mm / s) | 1.143 | 1.080 |
| 20 | Location of Instrument-3 | N 10°51'30.69" E 76°38'06.29" | N 10°51'26.91" E 76°37'59.55" |
| 21 | Distance -3 (m) | 107m | 135m |
| 22 | PPV-3 (mm / s) | <0.51 | <0.51 |

| Sl. No. | Parameters | Blast No.7 | Blast No. 8 |
|---------|------------------------------|--|--|
| 1 | Date of Blast | 24/11/2018 | 24/11/2018 |
| 2 | Time of Blast (Hours) | 2.02pm | 2.22pm |
| 3 | Location of Blast | N 10 ⁰ 51'29.56" E 76 ⁰ 37'54.03" | N 10 ⁰ 51'27.94" E 76 ⁰ 37'57.92" |
| 4 | Diameter of Blasthole (mm) | 32 | 32 |
| 5 | Burden (m) | 1.5 | 1.5 |
| 6 | Spacing (m) | 1.5 | 1.5 |
| 7 | Depth of Blasthole (m) | 1.28 | 1.28 |
| 8 | No. of Blastholes | 40 | 20 |
| 9 | Explosive Charge / Hole (kg) | 0.1875 | 0.1875 |
| 10 | Maximum Charge / Delay (kg) | 0.9375 | 0.75 |
| 11 | Total Charge / Blast (kg) | 7.5 | 3.75 |
| 12 | Initiation System | Short delay detonator | Short delay detonator |
| 13 | Initiation Pattern | Multi row pattern | Multi row pattern |
| 14 | Location of Instrument-1 | N 10 ⁰ 51'48.23" E 76 ⁰ 37'12.22" | N 10 ⁰ 51'25.62" E 76 ⁰ 38'00.43" |
| 15 | Distance-1 (m) | 90m | 105m |
| 16 | PPV-1 (mm / s) | 4.572 | 0.826 |
| 17 | Location of Instrument-2 | N 10 ⁰ 51'52.06" E 76 ⁰ 37'11.26" | N 10 ⁰ 51'25.03" E 76 ⁰ 38'00.80" |
| 18 | Distance-2 (m) | 125m | 125m |
| 19 | PPV-2 (mm / s) | 0.953 | <0.51 |
| 20 | Location of Instrument-3 | N 10 ⁰ 51'55.24" E 76 ⁰ 37'18.28" | N 10 ⁰ 51'24.41" E 76 ⁰ 38'01.11" |
| 21 | Distance-3 (m) | 150m | 145m |
| 22 | PPV-3 (mm / s) | <0.51 | <0.51 |

It could be observed that Blast No.1 with 10 holes fired instantaneously with a total explosive charge of 1.875kg, generated the maximum PPV of 2.794mm/s at 50m distance and 1.08mm/s at 55m. Blast No. 2 with 12 holes blasted at a time resulted in 0.953mm/s at 60m and 0.889mm/s at 65m distances. Blast No. 3 with 20 holes initiated instantaneously with a total charge of 3.75kg resulted in 2.858mm/s at 71m distance and 2.032mm/s at 82m distance and 1.969mm/s at 94m distance. Blast No. 4 with 15 holes with instantaneous blasting resulted in 1.461mm/s at 62m, 1.08mm/s at 74m and 0.762mm/s at 83m distances. Blast No. 5 with 18 holes with delay blasting produced a PPV of 1.207mm/s at 87m distance and 1.143mm/s at 98m distance. Blast-6 produced a PPV of 2.794mm/s at 110m distance and 1.08mm/s at 125m distance, and <0.51mm/s at 135m distance. The PPVs generated from Blast No. 7 with 40 holes and sequential firing were 4.572mm/s at 90m, 0.953mm/s at 125m and <0.51mm/s at 150m distances. Blast No. 8 with 20 holes and delay firing resulted in PPVs of 0.82mm/s at 105m, and <0.51mm/s at 125m and 145m distances.

All the ground vibration levels recorded at distances of greater than 125m are very safe for any type of structure.

Fly Rock is another serious problem associated with blasting operations. It was observed to a maximum of about 35m distance from blast site. This is due to the free face available in all the blasts and also the sequential initiation followed using electric delay detonators.

Remarks: It may, therefore, be concluded that the ground vibrations and fly rock caused due to blasting operations carried out in Stone Quarry of Sri Mohammed Fazeel, T.A., operating in Survey Nos. 2/P, 14/P, 15/P and 16/P, Akathethara Village, Palakkad Taluk, Palakkad District, Kerala, do not have any effect on the stability of surrounding houses / structures, with the blast configurations followed during studies, with a range of 10 to 40 holes (in different blast

rounds) of 4 feet (1.2m) depth charged with a maximum of 0.1875kg of explosive per hole and a maximum total explosive charge of 7.5kg per blast round, using sequential blasting with electric instantaneous and electric short delay detonators.

CONCLUSIONS AND RECOMMENDATION

Conclusions

The scientific study carried out in the Stone Quarry of Sri Mohammed Fazeel, T.A., operating in Survey Nos. 2/P, 14/P, 15/P and 16/P, Akathethara Village, Palakkad Taluk, Palakkad District, Kerala, led to draw the following conclusions:

- In total, 8 blasts carried out in different locations in the stone quarry were studied.
- Blastholes of small 32mm diameter were used in the studies.
- Depth of blastholes was 4ft (1.2m) in all blast rounds.
- Number of blastholes in the study varied as 10, 12, 15, 18, 20, 20, 25 and 40.
- Explosive available in the form of 25mm diameter cartridges, each weighing 125gm was used for charging blastholes.
- Explosive Charge per hole was 187.5gm (one and half cartridges) in all the blasts rounds.
- Total explosive charge per blast varied as 1.875kg, 2.25kg, 2.81kg, 3.37kg, 3.75kg, 3.75kg, 4.7kg and 7.5kg in different blast rounds.
- Four blasts were conducted using electric instantaneous detonators and four blasts with electric Short Delay Detonators of Zero to 10 numbers, for achieving the required delay in the blast rounds.
- No. of blastholes per delay was varied as 2 to 18 in different blast rounds.
- Tiled Houses with brick walls using cement as binding material in the surroundings may be assigned with safe ground vibration level of 5mm/s, irrespective of frequency of ground vibrations generated as per DGMS standards, taking the lowest frequency range of ground vibrations. Tiled houses with brick walls but mud as cementing material may be considered as sensitive structure and may be assigned with a threshold PPV of 2mm/s. RCC houses may be assigned with a safe PPV level of 10-25mm/s.

- Summary of ground vibrations recorded from all the blasts studied is given below.

| Blast No. | No. of Holes | Explosive Charge (kg) | Distance (m) | PPV (mm/s) | Remarks |
|-----------|--------------|-----------------------|--------------|------------|-----------------------------|
| 1 | 10 | 1.875 | 50 | 2.794 | Safe |
| | | | 55 | 1.08 | Extremely safe |
| 2 | 12 | 2.25 | 60 | 0.953 | Extremely Safe |
| | | | 65 | 0.889 | Extremely safe |
| 3 | 20 | 3.75 | 71 | 2.858 | Safe |
| | | | 82 | 2.032 | Safe |
| | | | 94 | 1.969 | Safe |
| 4 | 15 | 2.8125 | 62 | 1.461 | Safe |
| | | | 74 | 1.080 | Extremely safe |
| | | | 83 | 0.762 | Extremely safe |
| 5 | 18 | 3.3696 | 87 | 1.207 | Safe |
| | | | 98 | 1.143 | Safe |
| | | | 107 | <0.51 | Extremely safe |
| 6 | 25 | 4.6875 | 110 | 2.794 | Safe |
| | | | 125 | 1.08 | Very safe |
| | | | 135 | <0.51 | Extremely safe |
| 7 | 40 | 7.5 | 90 | 4.572 | Safe (Structures at > 400m) |
| | | | 125 | 0.953 | Extremely safe |
| | | | 150 | <0.51 | Extremely safe |
| 8 | 20 | 3.75 | 105 | 0.826 | Extremely safe |
| | | | 125 | <0.51 | Extremely safe |
| | | | 145 | <0.51 | Extremely safe |

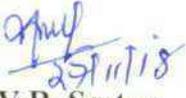
- **Blast No. 1 with 10 holes** generated PPV level of 2.794mm/s at a distance of 50m. At a distance of 55m the PPV was 1.08mm/s, which is insignificant.
- **Blast No. 2 with 12 holes** resulted in PPV levels of 0.953mm/s at 60m distance. At 65m, the PPV was 0.889mm/s.
- **Blast No. 3 with 20 holes** yielded ground vibration levels of 2.858mm/s at 71m distance, 2.032mm/s at 82m distance and 1.969mm/s at 94m distance.

- **Blast No. 4 with 15 holes** generated insignificant ground vibration levels of 1.461mm/s at 62m distance, 1.08mm/s at 74m distance and 0.762mm/s at 83m distance.
- Ground vibration level resulting from **Blast No. 5 with 18 holes** was 1.207mm/s at 87m distance and 1.143mm/s at 98m distance and <0.51 mm/s at 107m distance.
- **Blast No. 6 with 25 holes** resulted in ground vibration intensity of 2.794mm/s at a distance of 110m and 1.08mm/s at 125m and <0.51mm/s at 135m distances from blast site.
- PPVs generated from **Blast No. 7 with 40 holes** were 4.572mm/s at 90m distance, 0.953mm/s at 125m distance and <0.51mm/s at 150m distance.
- **Blast No. 8 with 20 holes** resulted in ground vibrations of 0.826mm/s at 105m, <0.51mm/s at 125m and 0.51mm/s at 145m distances from blast site.
- All the ground vibration levels (PPV values) recorded from all the blasts were quite safe from the stability point of view for the surrounding structures.
- Fly rock was observed to a maximum distance of 35m from blast site.

Studies with given blast configurations having 10 to 40 blastholes of 4ft (1.2m) maximum depth, each blasthole charged with 187.5gm of explosive, with a maximum total explosive charge of 7.5kg in a blast round, clearly demonstrated that there is no impact of blasting operations carried out in the Stone Quarry of Sri Mohammed Fazeel, T.A., operating in Survey Nos. 2/P, 14/P, 15/P and 16/P, Akathethara Village, Dhoni P.O., Palakkad Taluk, Palakkad District, Kerala, on the stability of surrounding village houses or other structures.

Recommendation

Blasting operations may be carried out in the stone quarry of Sri Mohammed Fazeel, T.A., operating in Survey Nos. 2/P, 14/P, 15/P and 16/P, Akathethara Village, Palakkad Taluk, Palakkad District, Kerala, with a maximum of 40holes in a blast round using 32mm diameter blastholes drilled with hand held Jackhammer drills to a maximum depth of 4 feet (1.2m), each hole charged with a maximum of 187.5gm of explosive and connecting a maximum of 4 holes on a given delay using SDDs of Zero-10 numbers, amounting to a maximum explosive charge of 7.5kg in the blast round.


Prof. V.R. Sastry
Principal Investigator
DEPT. OF CIVIL ENGINEERING
NITK - Surathkal
NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA, SURATHKAL
Consultancy Project Code: TC/MN/JB-31
MANGALORE - 575 025

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APPENDIX - 1

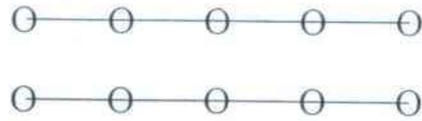
(Layouts of Blasts Studied)

BLAST LAYOUTS

BLAST-1

(With Instantaneous Electric Detonator)

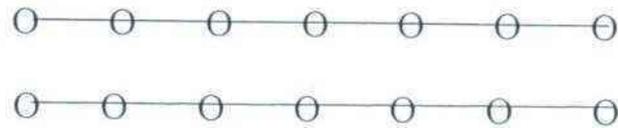
Free Face



BLAST-2

(With Instantaneous Electric Detonator)

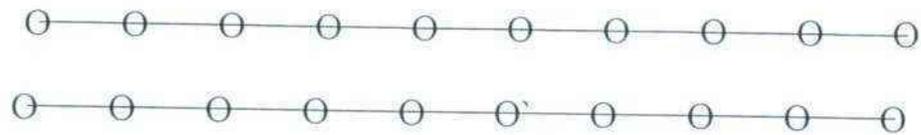
Free Face



BLAST-3

(With Instantaneous Electric Detonator)

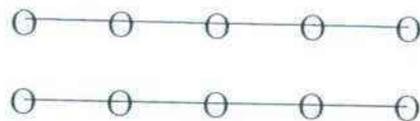
Free Face



BLAST-4

(With Instantaneous Electric Detonator)

Free Face



BLAST-5
(With SDD)
Free Face

| | | | | | |
|---|---|---|---|---|---|
| 1 | 1 | 2 | 2 | 2 | 2 |
| 0 | 0 | 0 | 0 | 0 | 0 |
| 3 | 3 | 3 | 3 | 4 | 4 |
| 0 | 0 | 0 | 0 | 0 | 0 |
| 4 | 4 | 5 | 5 | 5 | 5 |
| 0 | 0 | 0 | 0 | 0 | 0 |

BLAST-6
(With SDD)
Free Face

| | | | | |
|---|---|---|---|---|
| 1 | 1 | 1 | 2 | 2 |
| 0 | 0 | 0 | 0 | 0 |
| 2 | 3 | 3 | 3 | 4 |
| 0 | 0 | 0 | 0 | 0 |
| 4 | 4 | 5 | 5 | 5 |
| 0 | 0 | 0 | 0 | 0 |
| 6 | 6 | 6 | 7 | 7 |
| 0 | 0 | 0 | 0 | 0 |
| 7 | 8 | 8 | 8 | 8 |
| 0 | 0 | 0 | 0 | 0 |

BLAST-7
(With SDD)
Free Face

| | | | | | | | | | |
|---|---|---|---|---|---|----|----|----|----|
| 1 | 1 | 1 | 1 | 2 | 2 | 2 | 2 | 3 | 3 |
| 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 3 | 3 | 4 | 4 | 4 | 4 | 5 | 5 | 5 | 5 |
| 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 6 | 6 | 6 | 6 | 7 | 7 | 7 | 7 | 8 | 8 |
| 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 8 | 8 | 9 | 9 | 9 | 9 | 10 | 10 | 10 | 10 |
| 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |

APPENDIX - 2

(Waveforms of Ground Vibrations)

Date/Time Long at 13:04:09 November 23, 2018
 Trigger Source Geo: 0.794 mm/s, Mic: 239.5 pa.(L)
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3719 V 2.61 MiniMate
 Battery Level 6.1 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E719HOUX.MX0

Notes

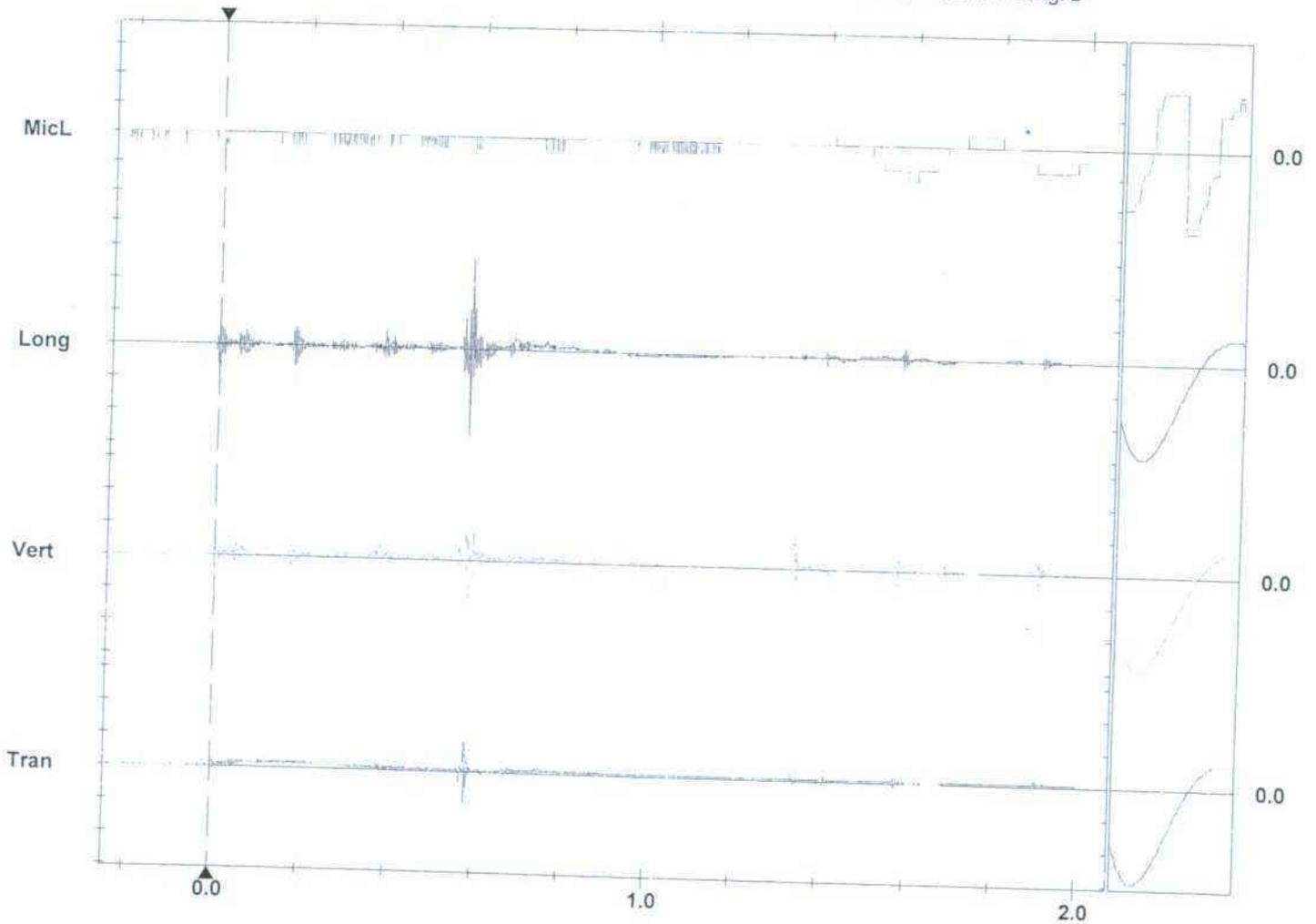
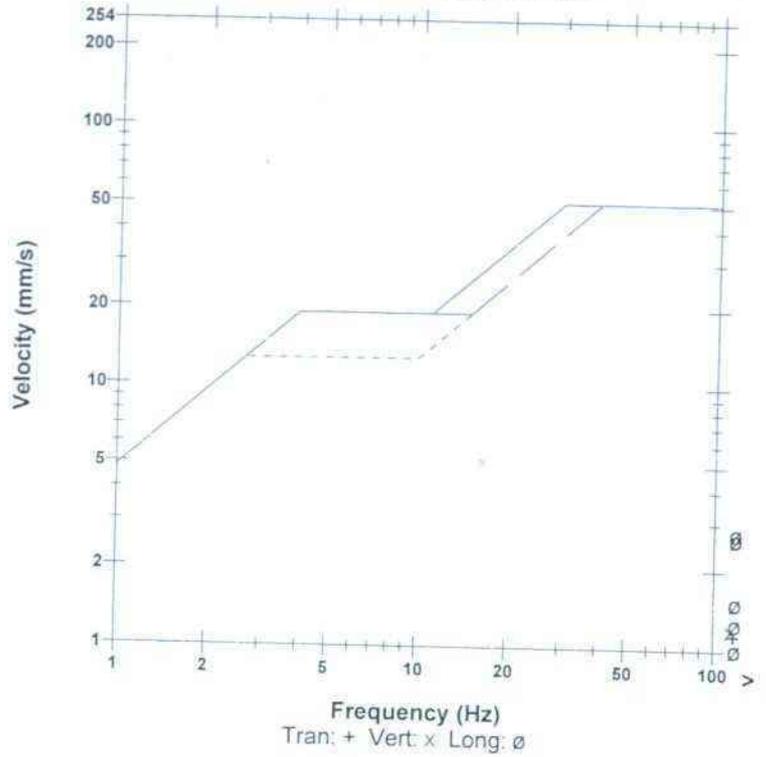
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 Converted: November 23, 2018 17:09:38 (V10.60)

Microphone Linear Weighting
 PSPL 6.000 pa.(L) at 1.563 sec
 ZC Freq 3.0 Hz
 Channel Test Check (Freq = 0.0 Hz Amp = 13 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 1.143 | 1.207 | 2.794 | mm/s |
| ZC Freq | N/A | N/A | N/A | Hz |
| Time (Rel. to Trig) | 0.584 | 0.584 | 0.580 | sec |
| Peak Acceleration | 0.126 | 0.159 | 0.278 | g |
| Peak Displacement | 0.001 | 0.001 | 0.004 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 8.0 | 7.6 | 7.8 | Hz |
| Overswing Ratio | 3.8 | 3.9 | 3.8 | |

Peak Vector Sum 2.810 mm/s at 0.580 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 1,000 mm/s/div Mic: 5,000 pa.(L)/div
 Trigger = > <

Sensor Check

Date/Time Vert at 13:02:18 November 23, 2018
 Trigger Source Geo: 0.794 mm/s
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3720 V 2.61 MiniMate
 Battery Level 6.6 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E720HOUX.JU0

Notes

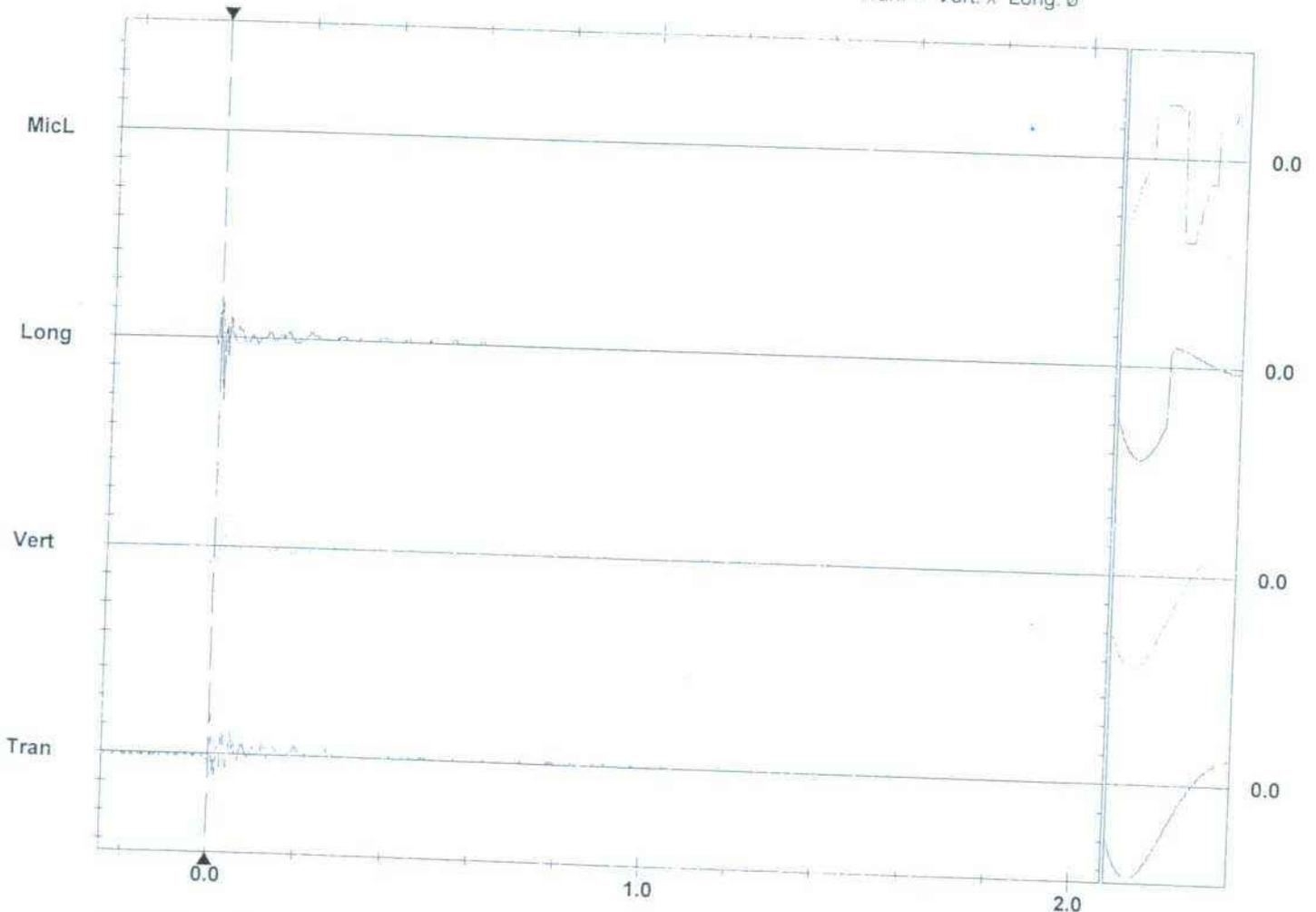
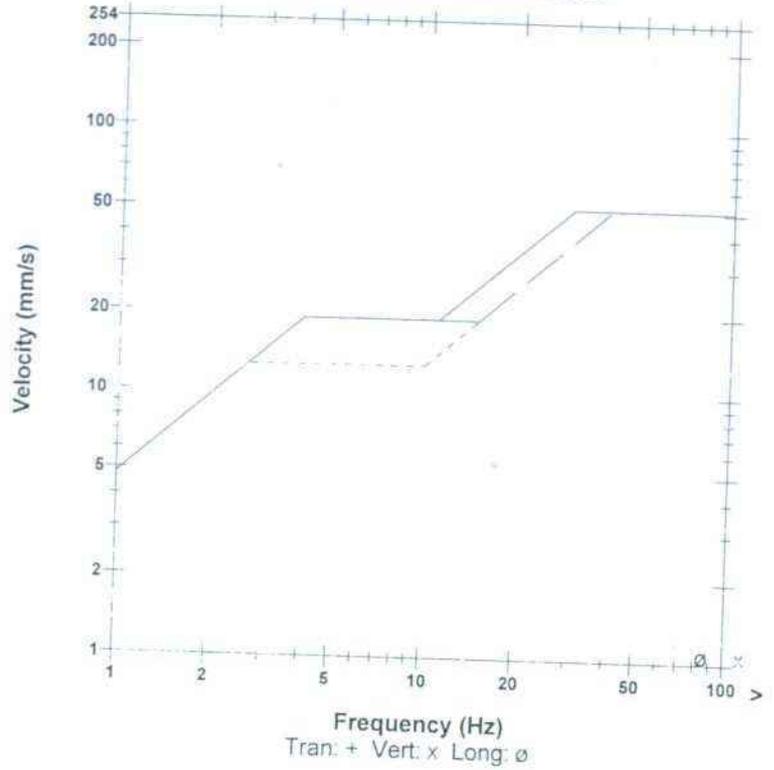
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 User Name:
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Microphone Linear Weighting
 PSPL <2.00 pa.(L)
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 19 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|-------|------|
| PPV | 0.699 | 1.080 | 1.080 | mm/s |
| ZC Freq | >100 | >100 | 85 | Hz |
| Time (Rel. to Trig) | 0.004 | 0.001 | 0.009 | sec |
| Peak Acceleration | 0.040 | 0.093 | 0.066 | g |
| Peak Displacement | 0.001 | 0.002 | 0.002 | mm |
| Sensor Check | Passed | Passed | Check | |
| Frequency | 7.4 | 8.0 | 12.1 | Hz |
| Overswing Ratio | 3.7 | 3.4 | 5.3 | |

Peak Vector Sum 1.207 mm/s at 0.005 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor Check

Date/Time Tran at 13:11:52 November 23, 2018
 Trigger Source Geo: 0.794 mm/s, Mic: 239.5 pa.(L)
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3719 V 2.61 MiniMate
 Battery Level 6.1 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E719HOUX.Z50

Notes

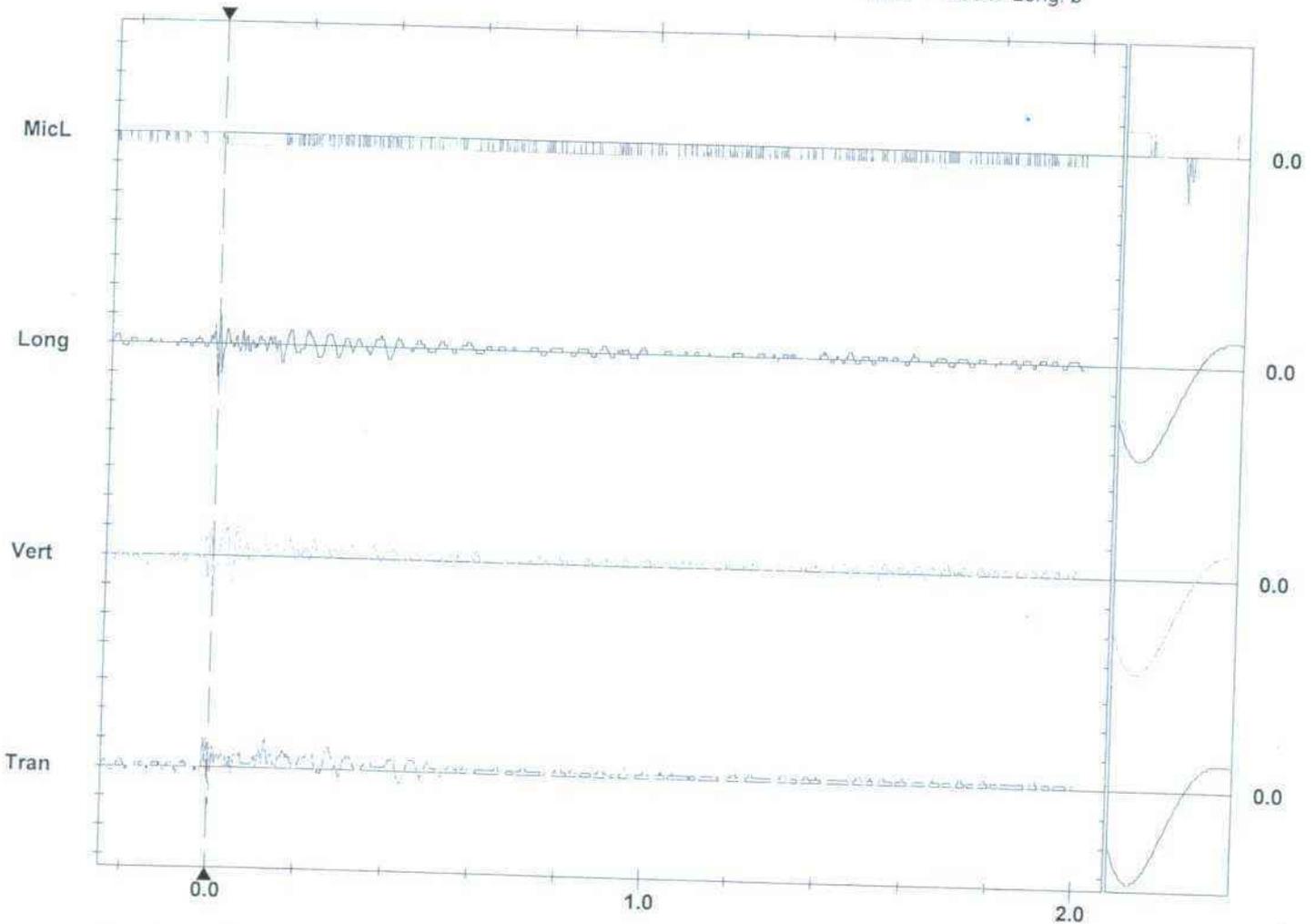
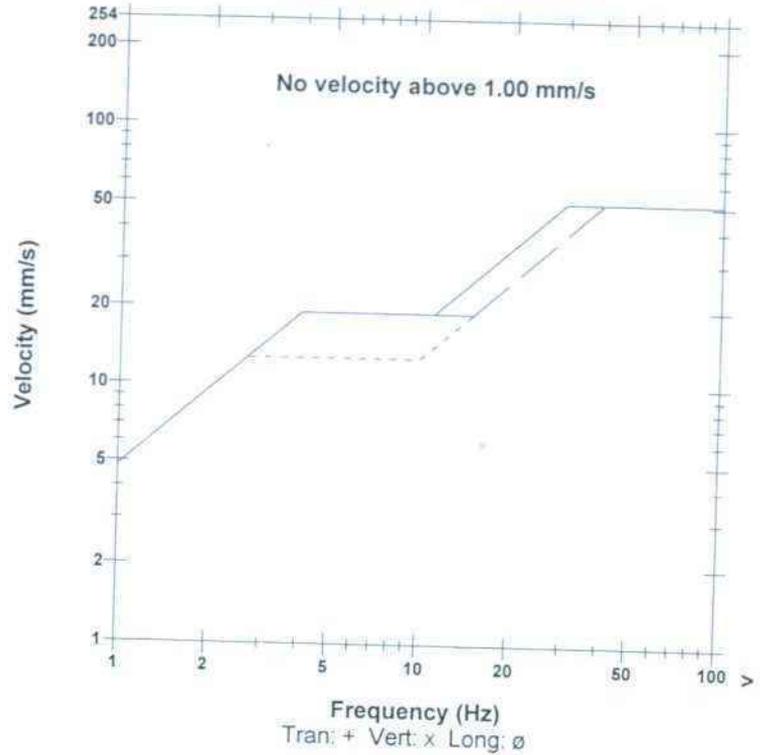
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Microphone Linear Weighting
 PSPL 2.000 pa.(L) at 0.005 sec
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 0 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 0.953 | 0.572 | 0.572 | mm/s |
| ZC Freq | 64 | 34 | >100 | Hz |
| Time (Rel. to Trig) | 0.001 | 0.001 | -0.002 | sec |
| Peak Acceleration | 0.046 | 0.033 | 0.040 | g |
| Peak Displacement | 0.002 | 0.004 | 0.001 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 8.2 | 7.6 | 7.8 | Hz |
| Overswing Ratio | 3.7 | 3.9 | 3.8 | |

Peak Vector Sum 1.159 mm/s at 0.001 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div · Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger = \blacktriangleright \blacktriangleleft

Sensor Check

Date/Time Vert at 13:11:02 November 23, 2018
 Trigger Source Geo: 0.794 mm/s
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3720 V 2:61 MiniMate
 Battery Level 6.6 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E720HOUX.YE0

Notes

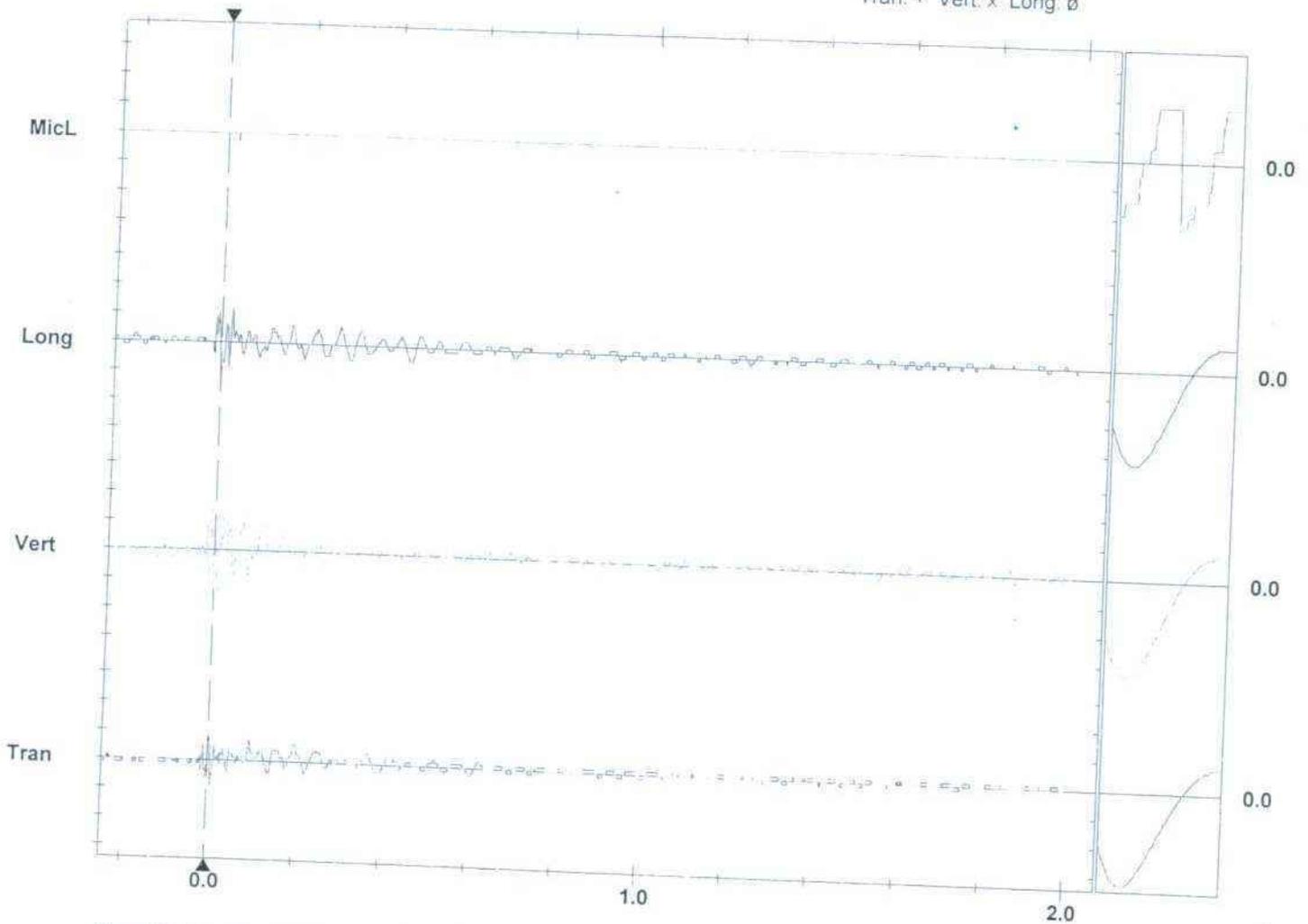
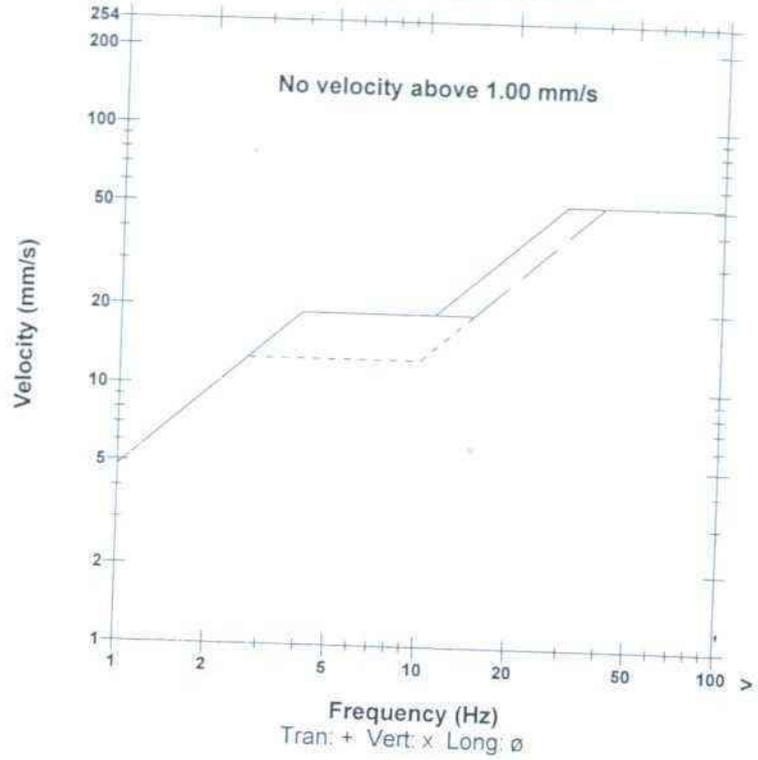
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Microphone Linear Weighting
 PSPL 2.000 pa.(L) at 0.025 sec
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 6 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 0.445 | 0.889 | 0.699 | mm/s |
| ZC Freq | 73 | 85 | 47 | Hz |
| Time (Rel. to Trig) | 0.009 | 0.000 | 0.001 | sec |
| Peak Acceleration | 0.027 | 0.053 | 0.033 | g |
| Peak Displacement | 0.001 | 0.002 | 0.002 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 7.4 | 8.0 | 7.8 | Hz |
| Overswing Ratio | 3.4 | 3.4 | 3.5 | |

Peak Vector Sum 1.080 mm/s at 0.000 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div, Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor Check

Date/Time Long at 10:52:51 November 24, 2018
 Trigger Source Geo: 0.794 mm/s
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3720 V 2.61 MiniMate
 Battery Level 6.4 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E720HOWM.830

Notes

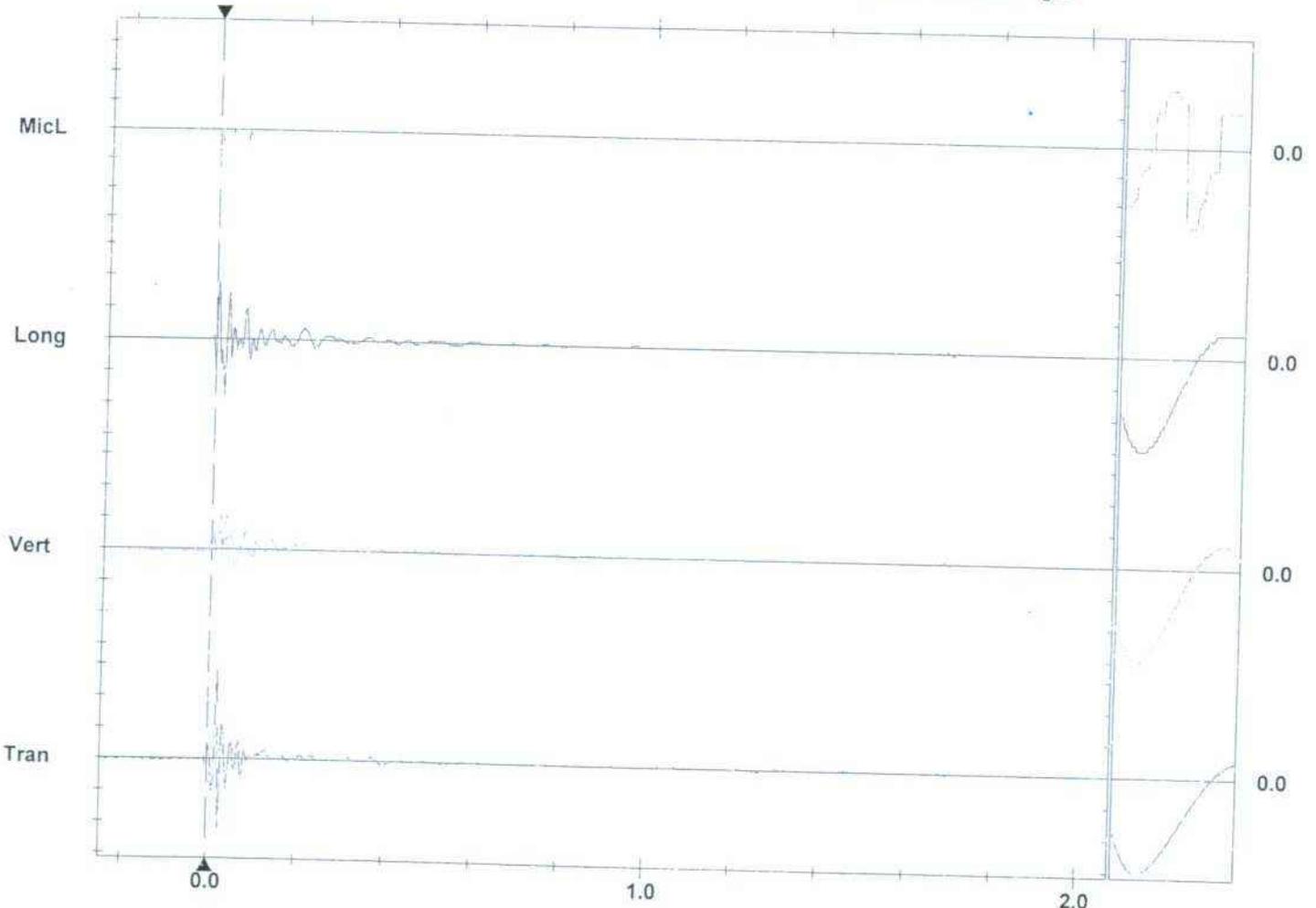
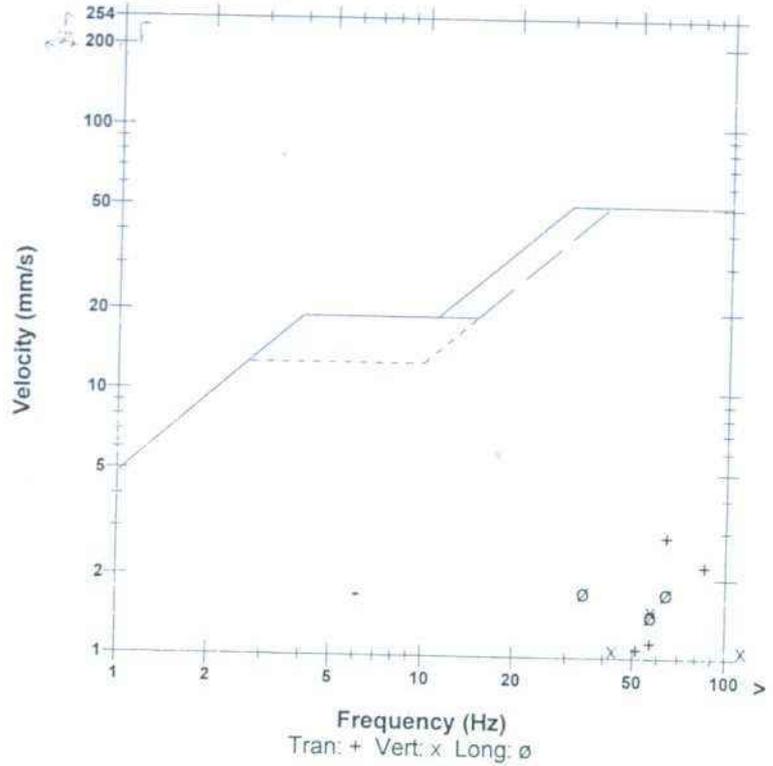
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Microphone Linear Weighting
 PSPL 2.000 pa (L) at 0.006 sec
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 12 mv)

| | Tran | Vert | Long | |
|---------------------|-------|--------|--------|------|
| PPV | 2.858 | 1.524 | 1.778 | mm/s |
| ZC Freq | 64 | 57 | 64 | Hz |
| Time (Rel. to Trig) | 0.021 | 0.013 | 0.006 | sec |
| Peak Acceleration | 0.119 | 0.099 | 0.086 | g |
| Peak Displacement | 0.006 | 0.005 | 0.006 | mm |
| Sensor Check | Check | Passed | Passed | |
| Frequency | 6.3 | 8.0 | 8.1 | Hz |
| Overswing Ratio | 4.2 | 3.6 | 3.3 | |

Peak Vector Sum 3.540 mm/s at 0.021 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div, Amplitude Scale: Geo: 1.000 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger = \rightarrow

Sensor Check

Date/Time Tran at 10:52:46 November 24, 2018
 Trigger Source Geo: 0.800 mm/s, Mic: 70.96 pa.(L)
 Range Geo: 254.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number BE14955 V 10.72-8.17 MiniMate Plus
 Battery Level 6.2 Volts
 Unit Calibration January 8, 2018 by UES, New Delhi
 File Name P955HOUR.JY0

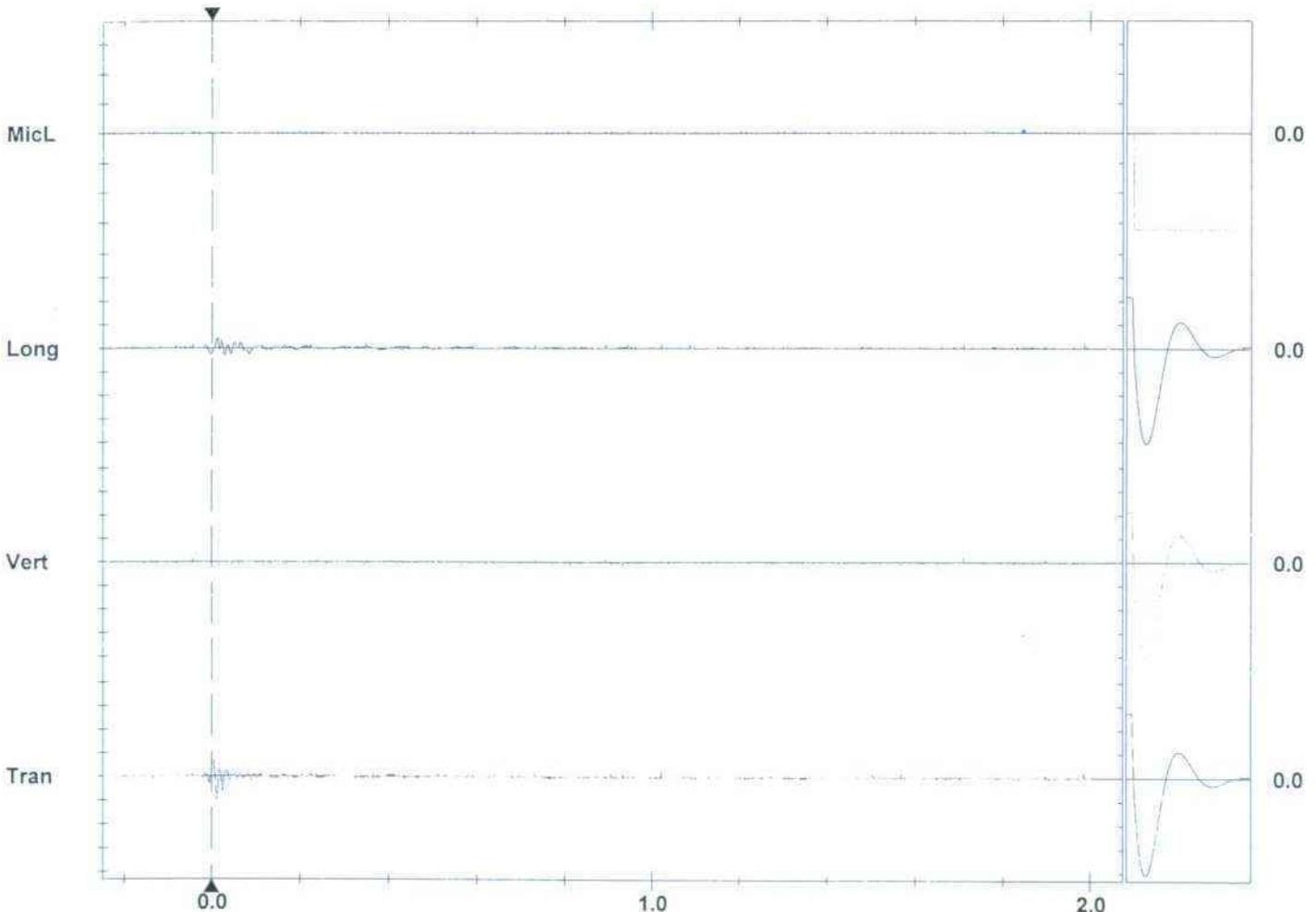
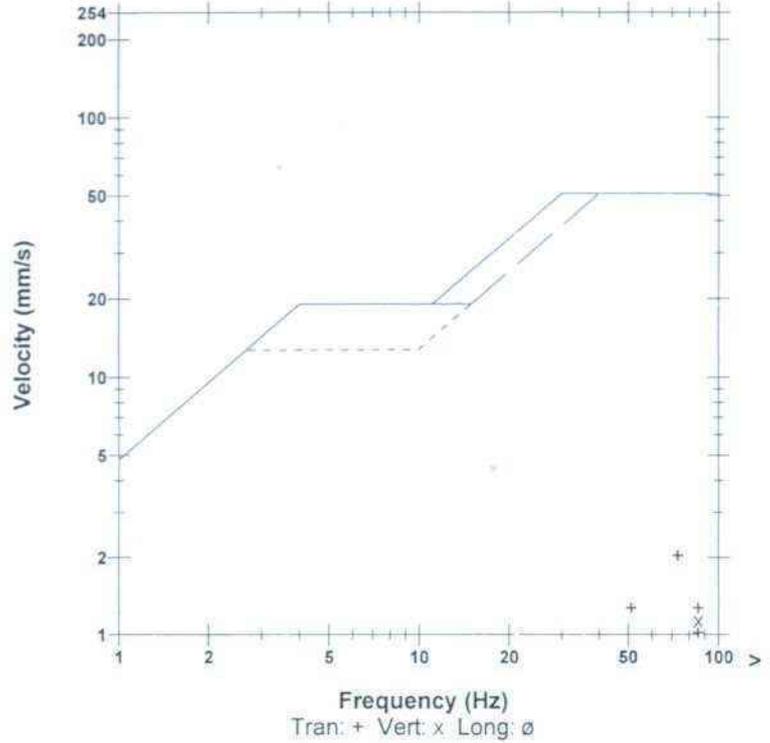
Notes

Microphone Linear Weighting
 PSPL 0.750 pa.(L) at -0.134 sec
 ZC Freq >100 Hz
 Channel Test Check (Freq = 0.0 Hz Amp = 0 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 2.032 | 1.143 | 0.889 | mm/s |
| ZC Freq | 73 | 85 | 47 | Hz |
| Time (Rel. to Trig) | 0.012 | 0.001 | 0.012 | sec |
| Peak Acceleration | 0.106 | 0.066 | 0.053 | g |
| Peak Displacement | 0.004 | 0.002 | 0.003 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 7.7 | 7.6 | 7.5 | Hz |
| Overswing Ratio | 3.7 | 3.5 | 3.6 | |

Peak Vector Sum 2.232 mm/s at 0.012 sec

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 2.000 mm/s/div Mic: 10.000 pa.(L)/div
 Trigger =

Sensor Check

Date/Time Tran at 10:54:19 November 24, 2018
 Trigger Source Geo: 0.794 mm/s, Mic: 239.5 pa.(L)
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3719 V 2.61 MiniMate
 Battery Level 6.4 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E719HOWM.AJ0

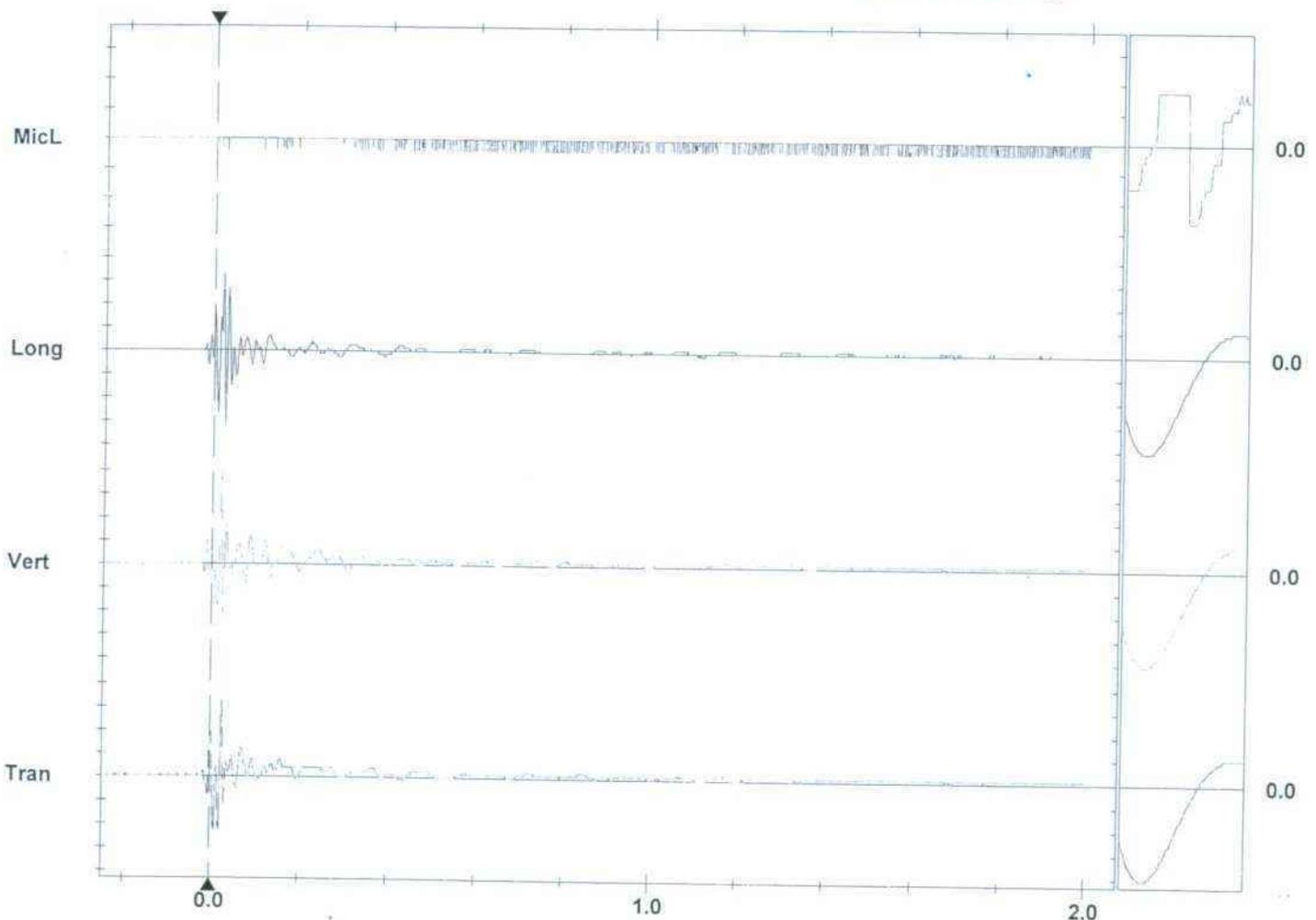
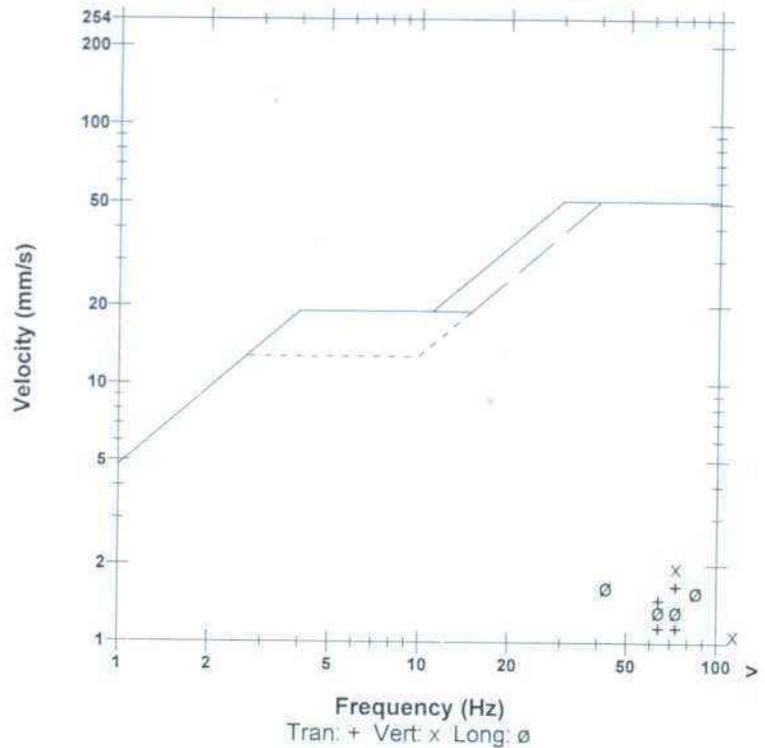
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Microphone Linear Weighting
 PSPL 2.000 pa.(L) at 0.005 sec
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 9 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 1.651 | 1.969 | 1.651 | mm/s |
| ZC Freq | 73 | 64 | 43 | Hz |
| Time (Rel. to Trig) | 0.027 | 0.021 | 0.021 | sec |
| Peak Acceleration | 0.073 | 0.086 | 0.086 | g |
| Peak Displacement | 0.004 | 0.005 | 0.004 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 8.0 | 7.6 | 7.8 | Hz |
| Overswing Ratio | 3.8 | 3.9 | 3.8 | |

Peak Vector Sum 2.810 mm/s at 0.021 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor Check

Date/Time Tran at 11:10:59 November 24, 2018
 Trigger Source Geo: 0.794 mm/s, Mic: 239.5 pa.(L)
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

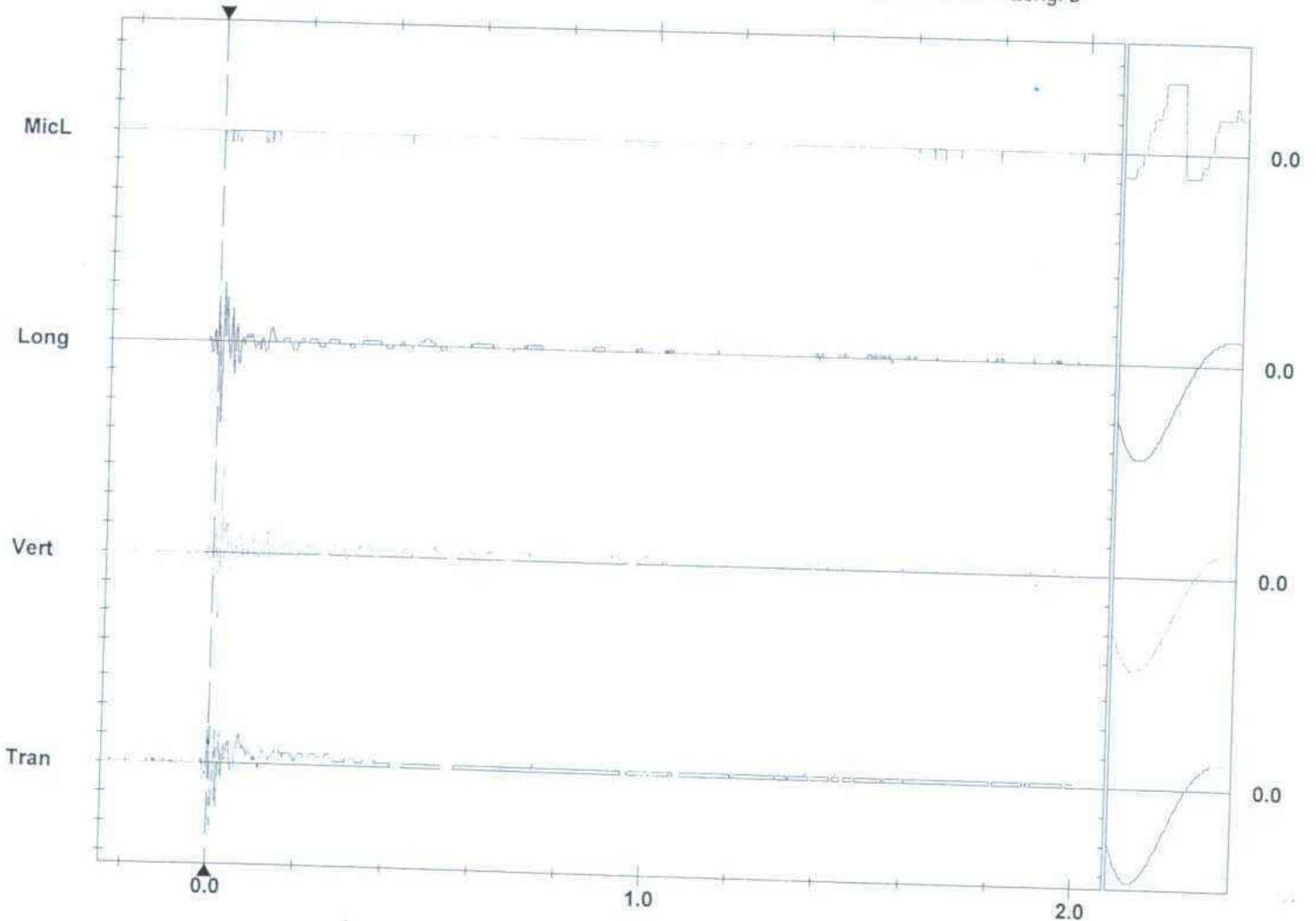
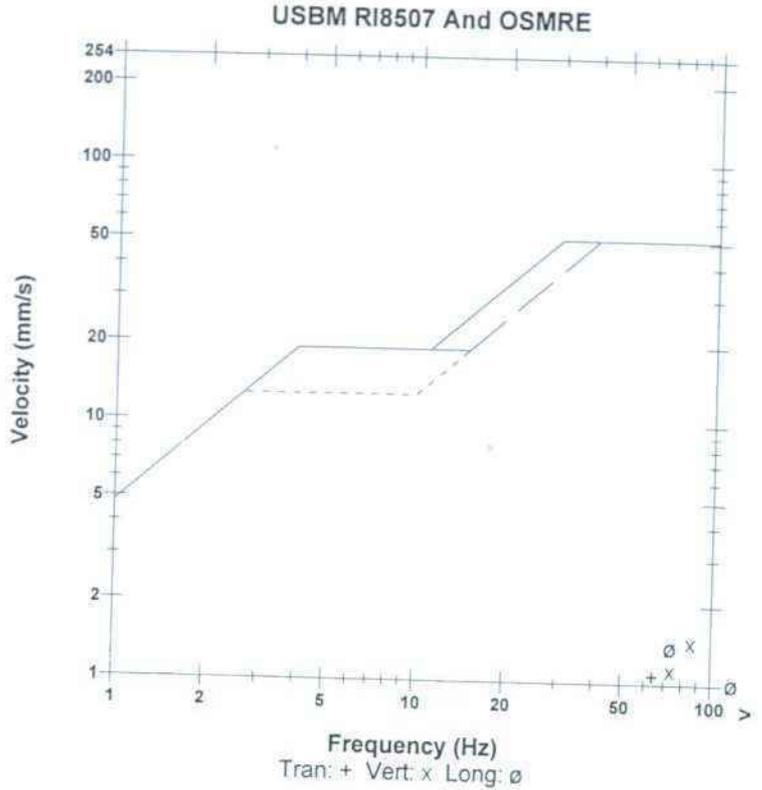
Serial Number 3719 V 2.61 MiniMate
 Battery Level 6.4 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E719HOWN.2B0

Notes
 Location:
 Client:
 User Name:
 Converted: November 25, 2018 11:32:20 (V10.60)

Microphone Linear Weighting
 PSPL 2.000 pa.(L) at 0.004 sec
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 5 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 1.080 | 1.461 | 1.397 | mm/s |
| ZC Freq | 64 | 73 | 73 | Hz |
| Time (Rel. to Trig) | 0.001 | 0.020 | 0.008 | sec |
| Peak Acceleration | 0.053 | 0.086 | 0.073 | g |
| Peak Displacement | 0.004 | 0.003 | 0.003 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 8.0 | 7.6 | 7.8 | Hz |
| Overswing Ratio | 3.8 | 3.9 | 3.8 | |

Peak Vector Sum 1.810 mm/s at 0.020 sec
 N/A: Not Applicable



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor

Date/Time Tran at 11:09:30 November 24, 2018
 Trigger Source Geo: 0.800 mm/s, Mic: 70.96 pa.(L)
 Range Geo: 254.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number BE14955 V 10.72-8.17 MiniMate Plus
 Battery Level 6.2 Volts
 Unit Calibration January 8, 2018 by UES, New Delhi
 File Name P955HOUS.BU0

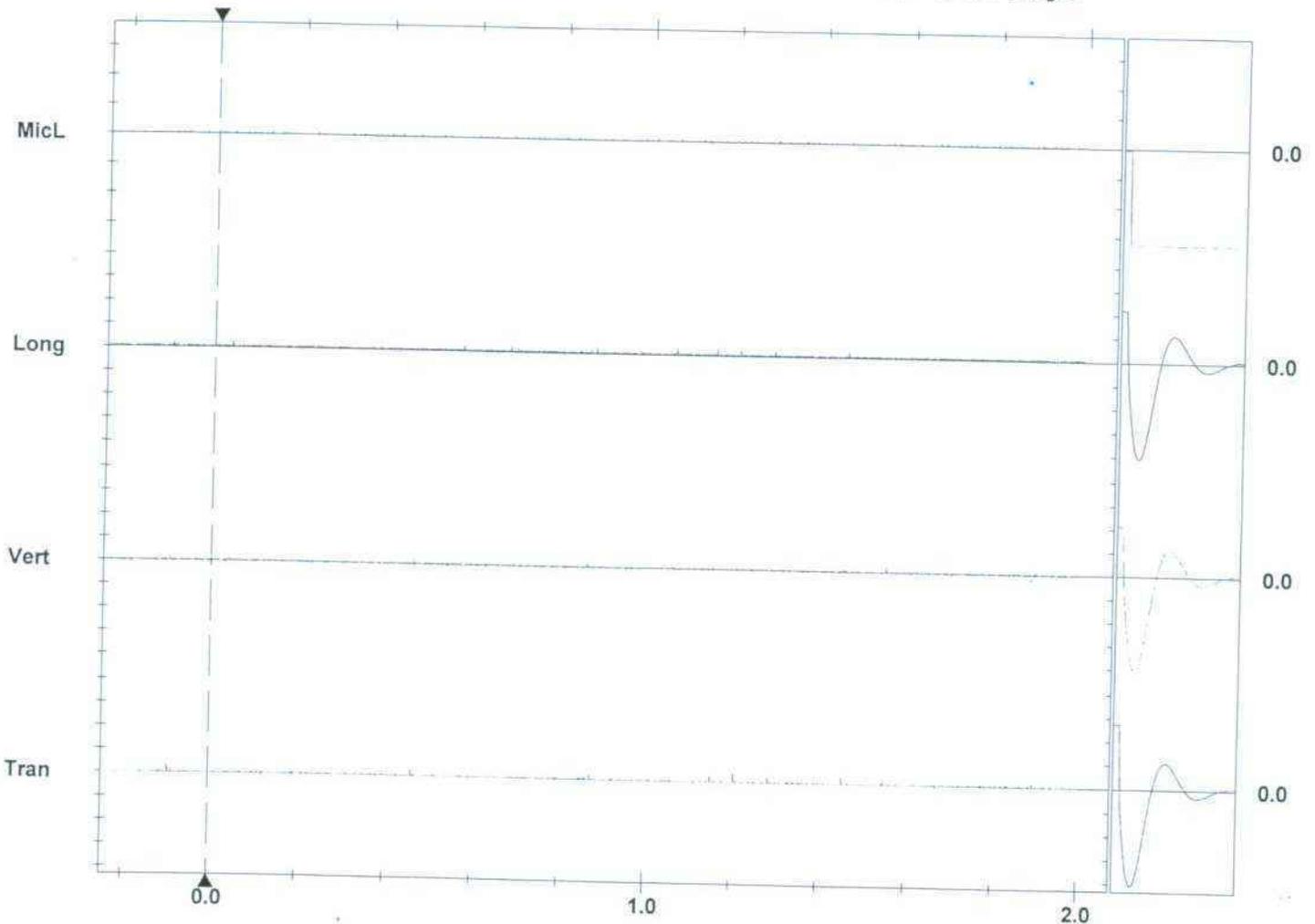
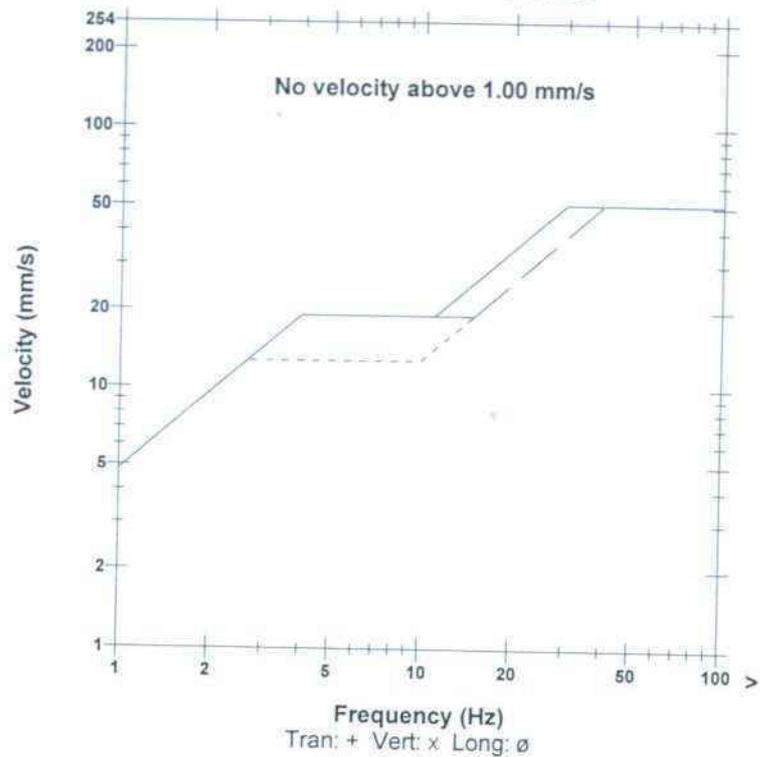
Notes

Microphone Linear Weighting
 PSPL 1.000 pa.(L) at 0.000 sec
 ZC Freq >100 Hz
 Channel Test Check (Freq = 0.0 Hz Amp = 0 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 0.762 | 0.508 | 0.635 | mm/s |
| ZC Freq | >100 | >100 | >100 | Hz |
| Time (Rel. to Trig) | 0.000 | 1.061 | 1.154 | sec |
| Peak Acceleration | 0.080 | 0.066 | 0.066 | g |
| Peak Displacement | 0.000 | 0.000 | 0.000 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 7.7 | 7.6 | 7.5 | Hz |
| Overswing Ratio | 3.6 | 3.5 | 3.5 | |

Peak Vector Sum 0.992 mm/s at 0.000 sec

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 2.000 mm/s/div Mic: 10.000 pa.(L)/div
 Trigger =

Sensor



Date/Time Long at 11:51:38 November 24, 2018
Trigger Source Geo: 0.794 mm/s, Mic: 239.5 pa.(L)
Range Geo: 127.0 mm/s
Record Time 2.0 sec at 1024 sps

Serial Number 3719 V 2.61 MiniMate
Battery Level 6.4 Volts
Unit Calibration November 27, 2017 by UES, New Delhi
File Name E719HOWO.Y20

Notes

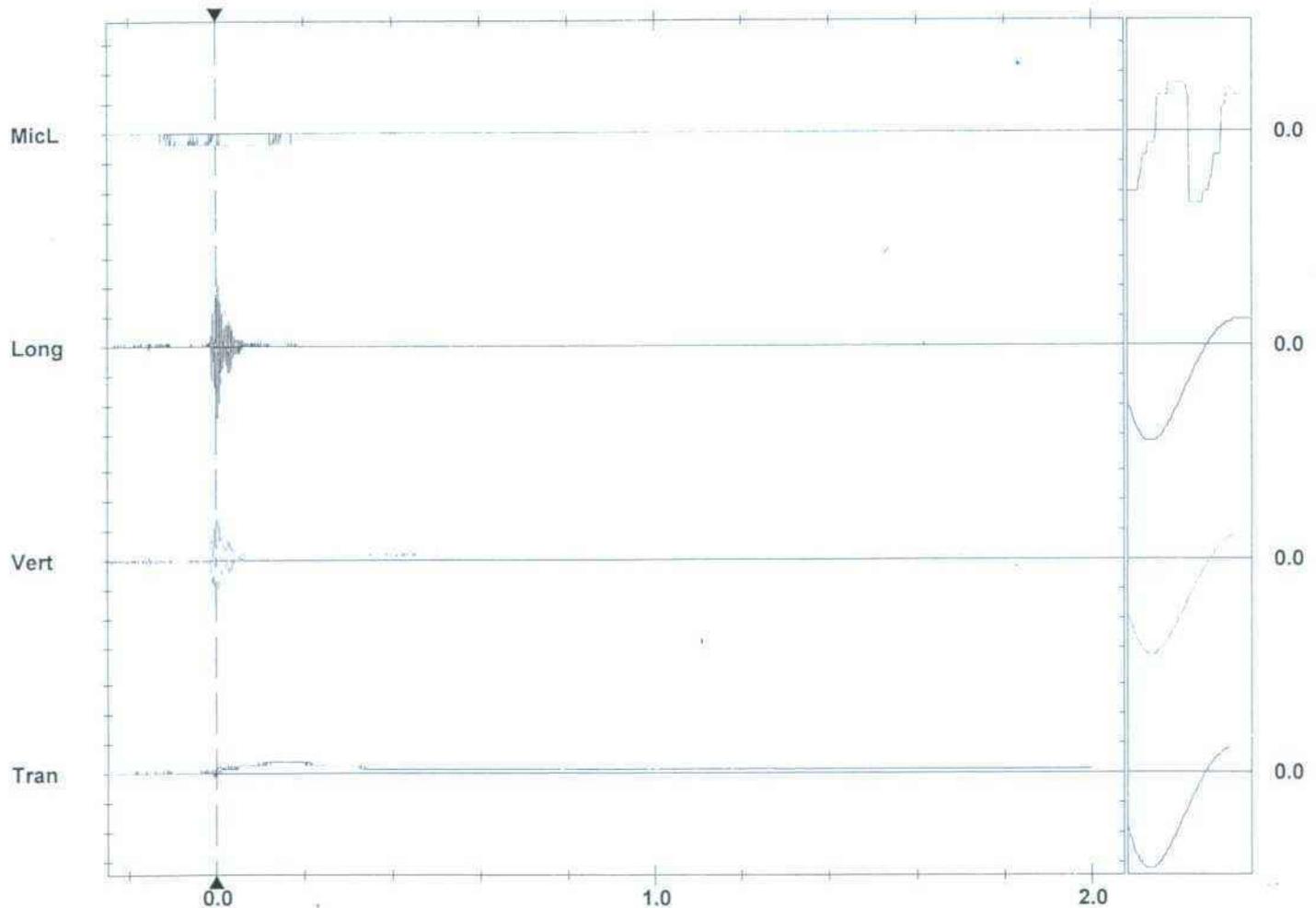
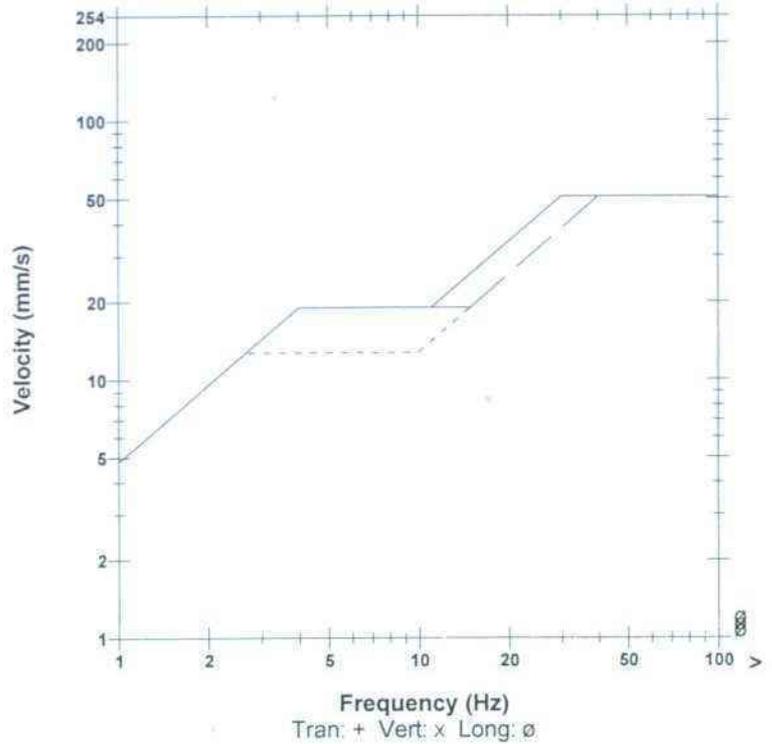
Location:
 Client:
 User Name:
 Converted: November 25, 2018 11:32:20 (V10.60)

Microphone Linear Weighting
PSPL 2.000 pa.(L) at 0.000 sec
ZC Freq N/A
Channel Test Check (Freq = 0.0 Hz Amp = 7 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 0.191 | 0.953 | 1.207 | mm/s |
| ZC Freq | 2.0 | >100 | >100 | Hz |
| Time (Rel. to Trig) | 0.096 | 0.005 | 0.003 | sec |
| Peak Acceleration | 0.013 | 0.159 | 0.212 | g |
| Peak Displacement | 0.000 | 0.001 | 0.001 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 8.0 | 7.6 | 7.8 | Hz |
| Overswing Ratio | 3.8 | 3.9 | 3.8 | |

Peak Vector Sum 1.540 mm/s at 0.005 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor Check

Date/Time Vert at 11:48:49 November 24, 2018
 Trigger Source Geo: 0.794 mm/s
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3720 V 2.61 MiniMate
 Battery Level 6.5 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E720HOWO.TD0

Notes

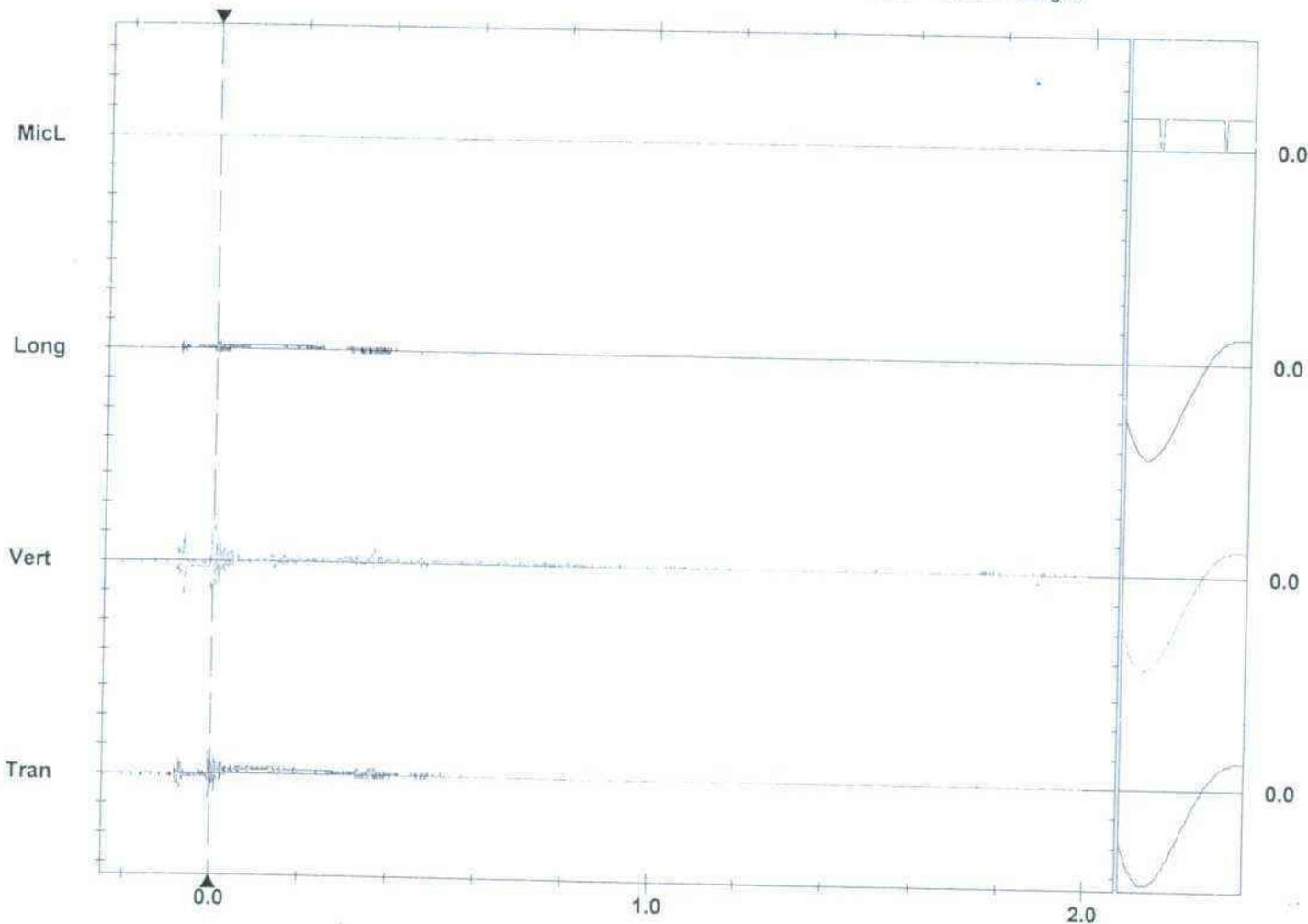
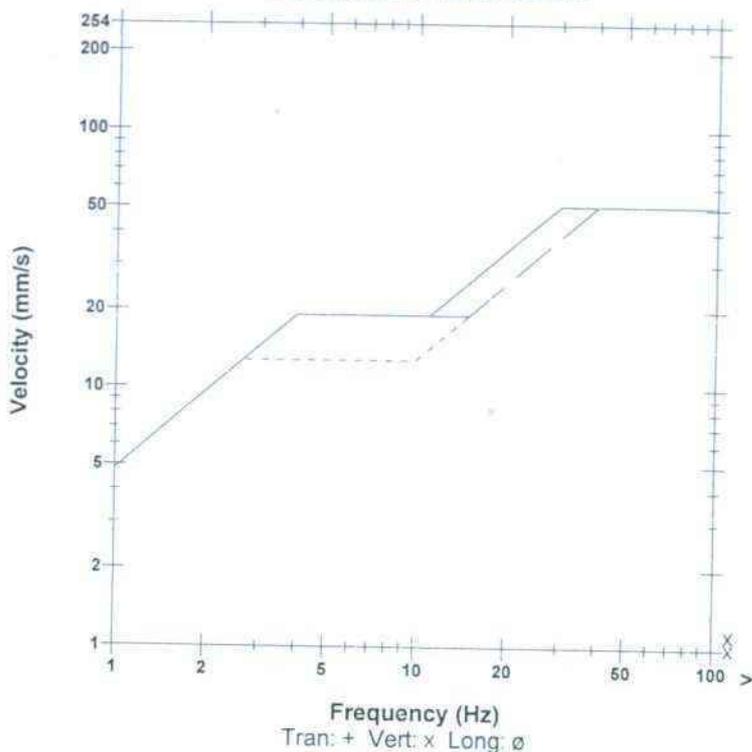
Location:
 Client:
 User Name:
 Converted: November 25, 2018 11:28:20 (V10.60)

Microphone Linear Weighting
 PSPL <2.00 pa.(L)
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 0 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 0.445 | 1.143 | 0.127 | mm/s |
| ZC Freq | N/A | >100 | >100 | Hz |
| Time (Rel. to Trig) | -0.001 | 0.002 | -0.077 | sec |
| Peak Acceleration | 0.053 | 0.139 | 0.027 | g |
| Peak Displacement | 0.000 | 0.001 | 0.000 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 7.6 | 8.0 | 7.8 | Hz |
| Overswing Ratio | 3.3 | 3.5 | 3.5 | |

Peak Vector Sum 1.175 mm/s at 0.002 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger = \blacktriangleleft \blacktriangleright

Sensor Check

Date/Time Long at 13:04:09 November 23, 2018
 Trigger Source Geo: 0.794 mm/s, Mic: 239.5 pa.(L)
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3719 V 2.61 MiniMate
 Battery Level 6.1 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E719HOUX.MX0

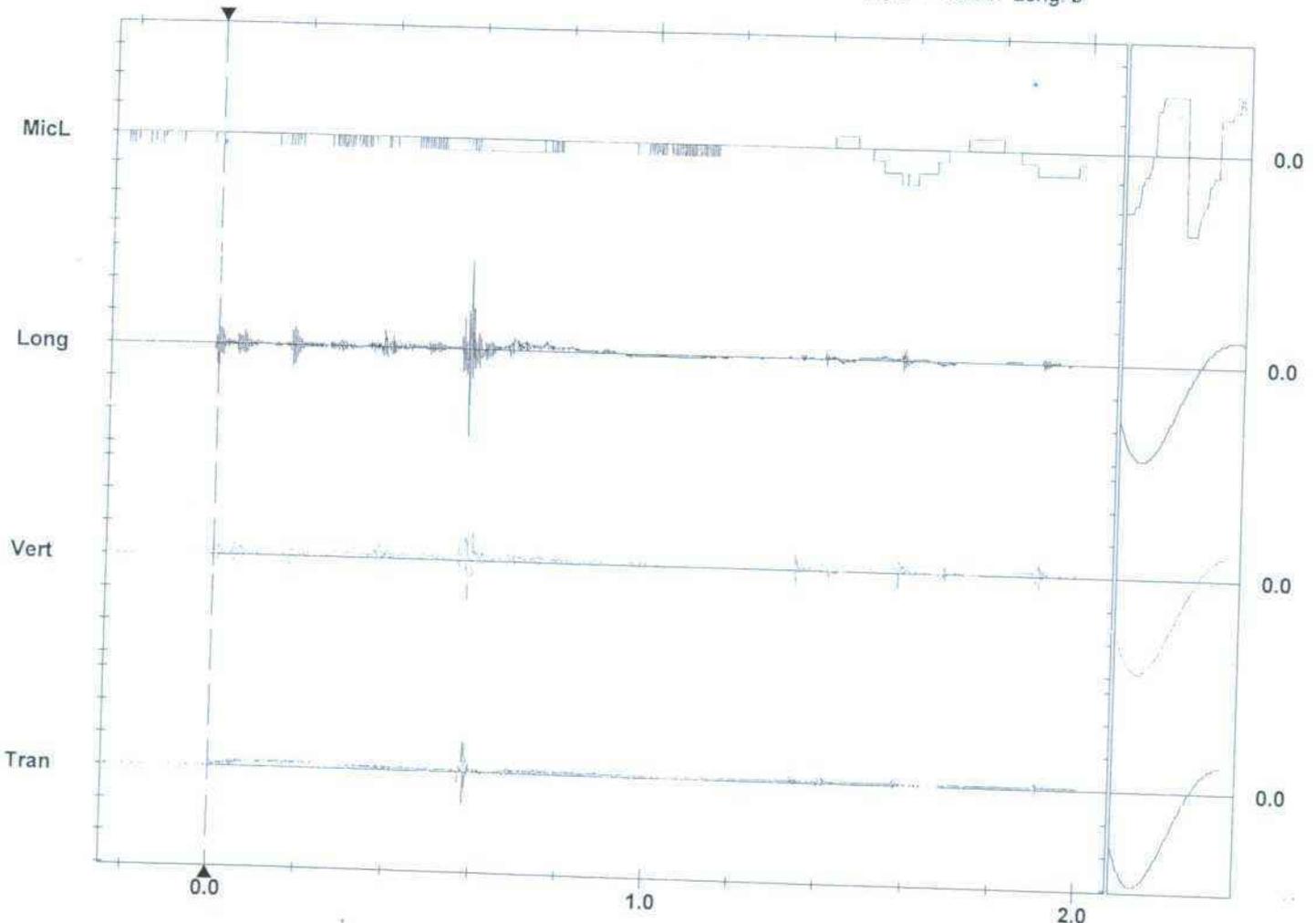
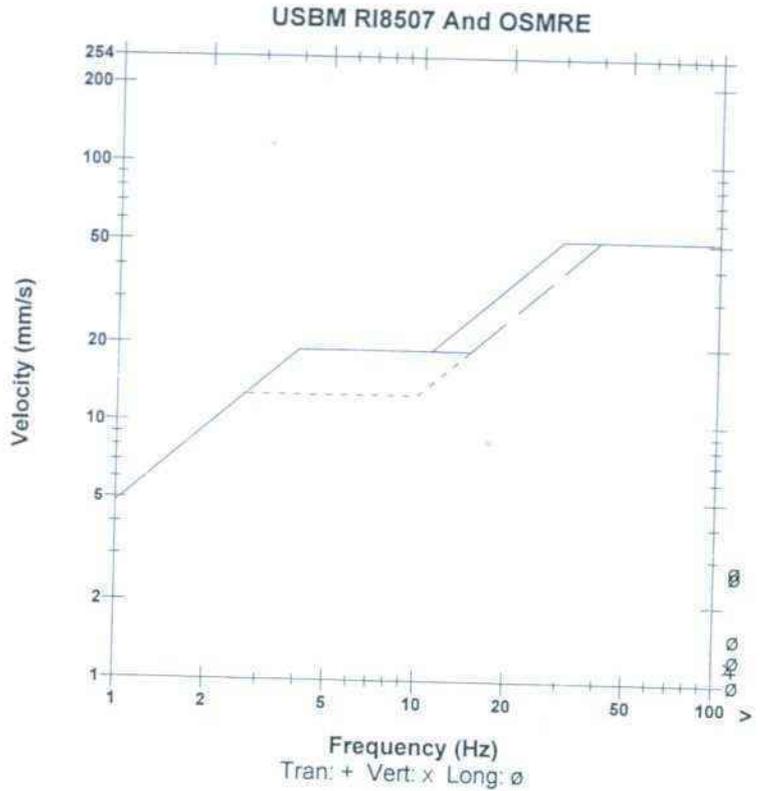
Notes

Location:
 Client:
 User Name:
 Converted: November 25, 2018 11:32:20 (V10.60)

Microphone Linear Weighting
 PSPL 6,000 pa.(L) at 1.563 sec
 ZC Freq 3.0 Hz
 Channel Test Check (Freq = 0.0 Hz Amp = 13 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 1.143 | 1.207 | 2.794 | mm/s |
| ZC Freq | N/A | N/A | N/A | Hz |
| Time (Rel. to Trig) | 0.584 | 0.584 | 0.580 | sec |
| Peak Acceleration | 0.126 | 0.159 | 0.278 | g |
| Peak Displacement | 0.001 | 0.001 | 0.004 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 8.0 | 7.6 | 7.8 | Hz |
| Overswing Ratio | 3.8 | 3.9 | 3.8 | |

Peak Vector Sum 2.810 mm/s at 0.580 sec
 N/A: Not Applicable



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 1.000 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor: *[Signature]*

Date/Time Vert at 13:02:18 November 23, 2018
 Trigger Source Geo: 0.794 mm/s
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3720 V 2.61 MiniMate
 Battery Level 6.6 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E720HOUX.JU0

Notes

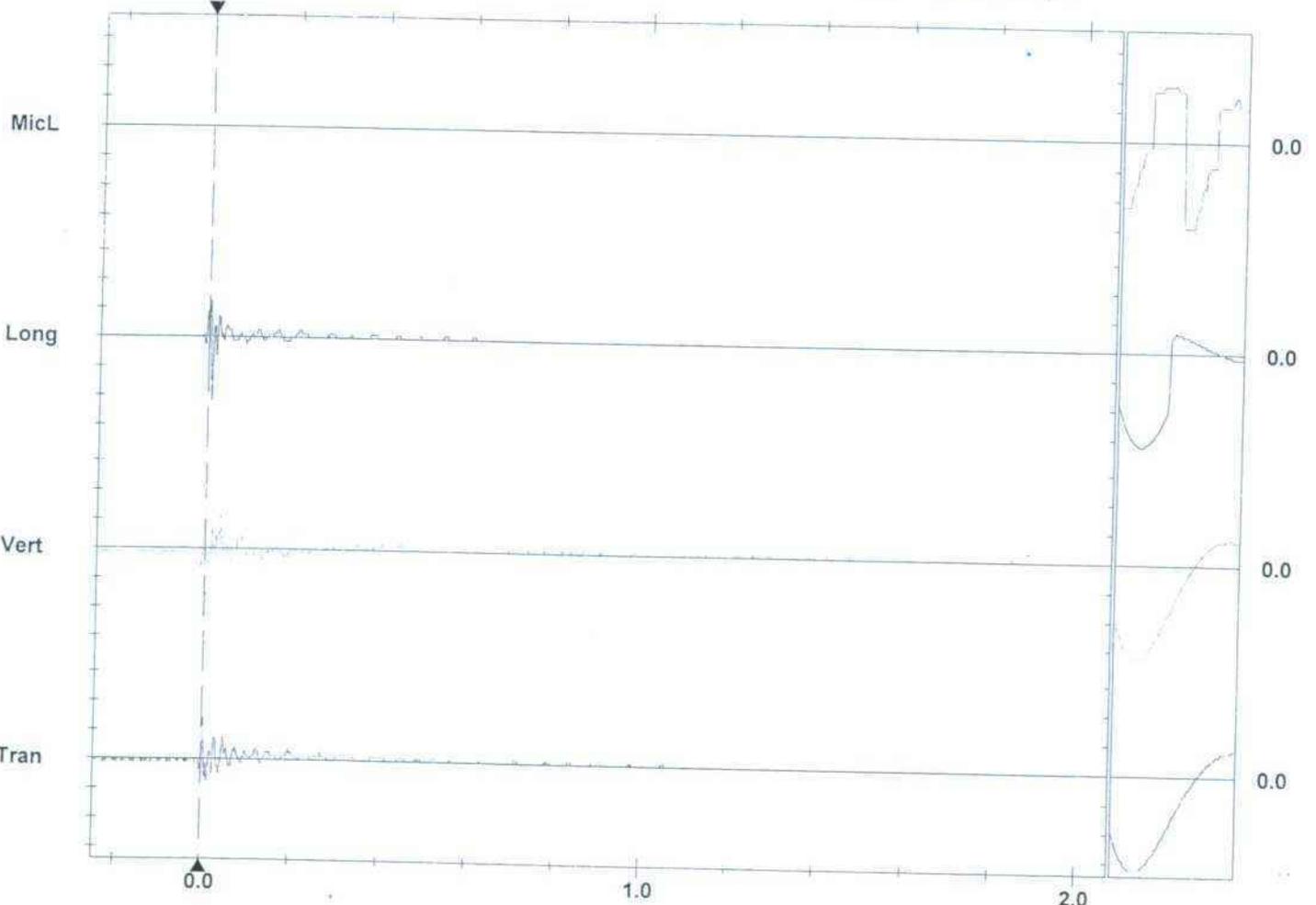
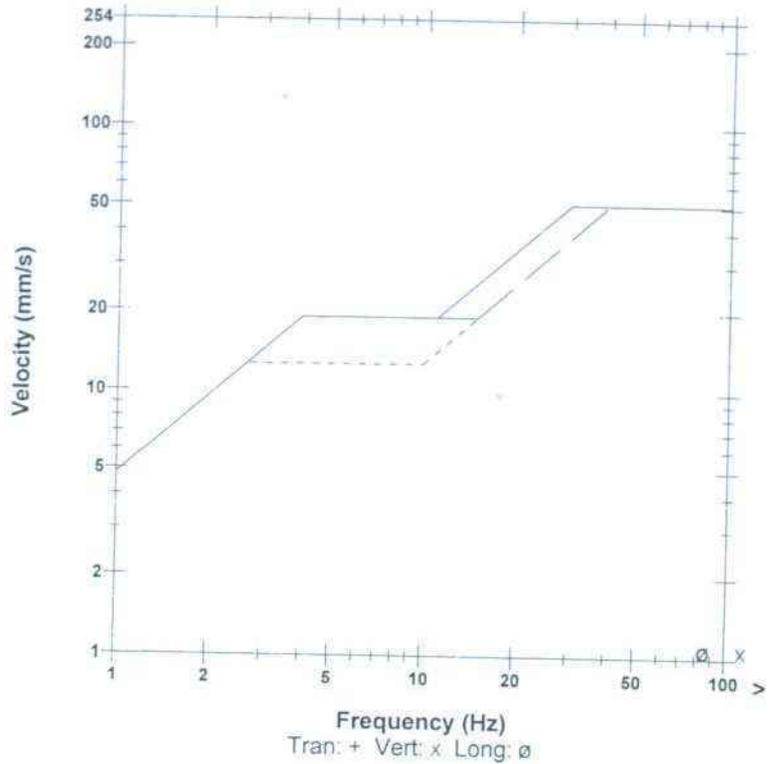
Location:
 Client:
 User Name:
 Converted: November 25, 2018 11:28:20 (V10.60)

Microphone Linear Weighting
 PSPL <2.00 pa.(L)
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 19 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|-------|------|
| PPV | 0.699 | 1.080 | 1.080 | mm/s |
| ZC Freq | >100 | >100 | 85 | Hz |
| Time (Rel. to Trig) | 0.004 | 0.001 | 0.009 | sec |
| Peak Acceleration | 0.040 | 0.093 | 0.066 | g |
| Peak Displacement | 0.001 | 0.002 | 0.002 | mm |
| Sensor Check | Passed | Passed | Check | |
| Frequency | 7.4 | 8.0 | 12.1 | Hz |
| Overswing Ratio | 3.7 | 3.4 | 5.3 | |

Peak Vector Sum 1.207 mm/s at 0.005 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger = > <

Sensor Calibration

367

Annexure R8 (32) /61

Date/Time Vert at 14:22:59 November 24, 2018
 Trigger Source Geo: 0.794 mm/s
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3720 V 2.61 MiniMate
 Battery Level 6.5 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E720HOWV.YB0

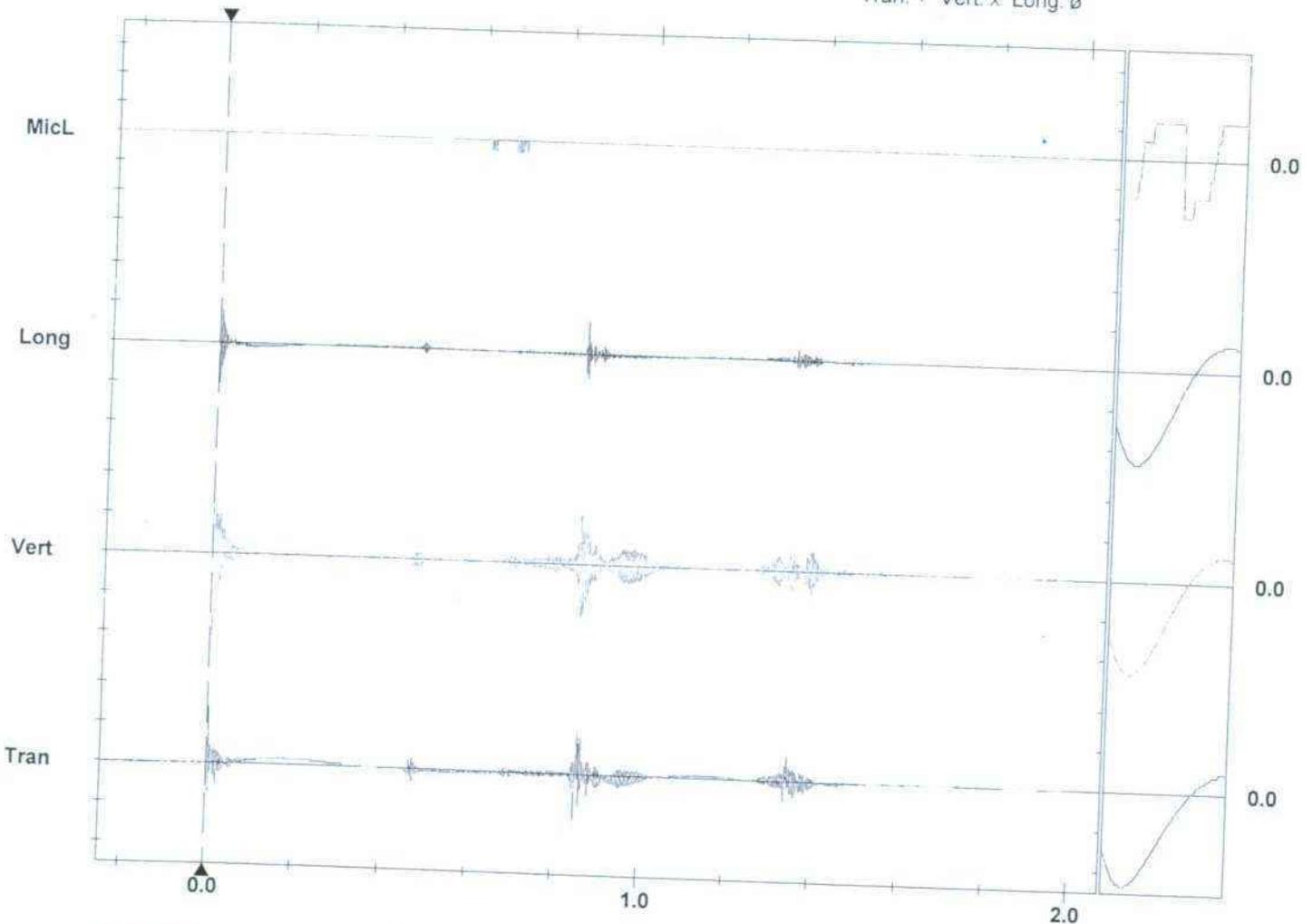
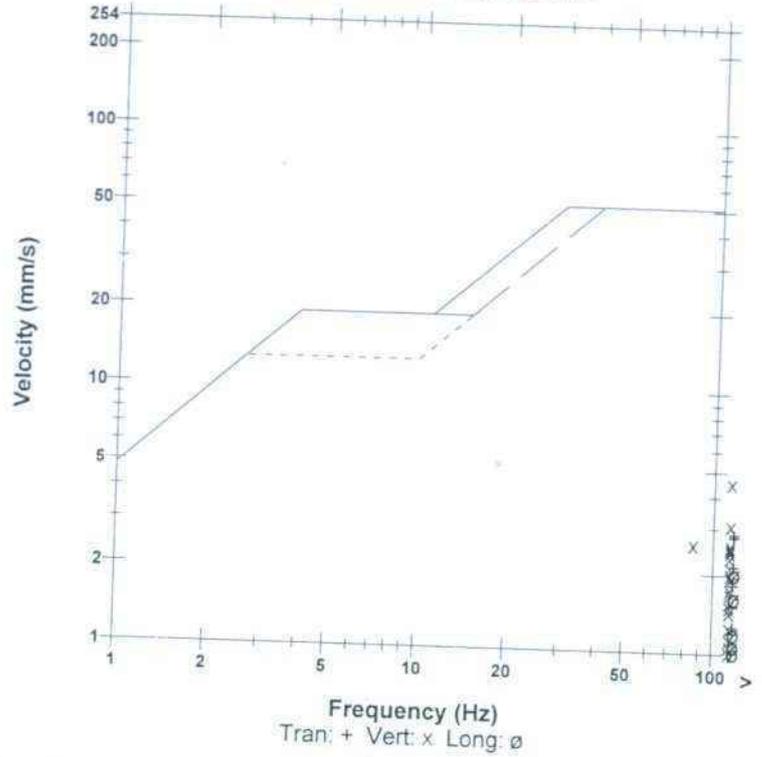
Notes
 Location:
 Client:
 User Name:
 Converted: November 25, 2018 11:28:20 (V10.60)

Microphone Linear Weighting
 PSPL 2.000 pa.(L) at 0.614 sec
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 3 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 2.858 | 4.572 | 2.032 | mm/s |
| ZC Freq | N/A | N/A | N/A | Hz |
| Time (Rel. to Trig) | 0.004 | 0.005 | 0.004 | sec |
| Peak Acceleration | 0.305 | 0.398 | 0.212 | g |
| Peak Displacement | 0.016 | 0.005 | 0.002 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 7.1 | 7.8 | 8.0 | Hz |
| Overswing Ratio | 4.2 | 3.5 | 3.4 | |

Peak Vector Sum 4.921 mm/s at 0.005 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 2.000 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor Check

Date/Time Vert at 14:25:14 November 24, 2018
 Trigger Source Geo: 0.794 mm/s, Mic: 239.5 pa.(L)
 Range Geo: 127.0 mm/s
 Record Time 2.0 sec at 1024 sps

Serial Number 3719 V 2.61 MiniMate
 Battery Level 6.3 Volts
 Unit Calibration November 27, 2017 by UES, New Delhi
 File Name E719HOWW.220

Notes

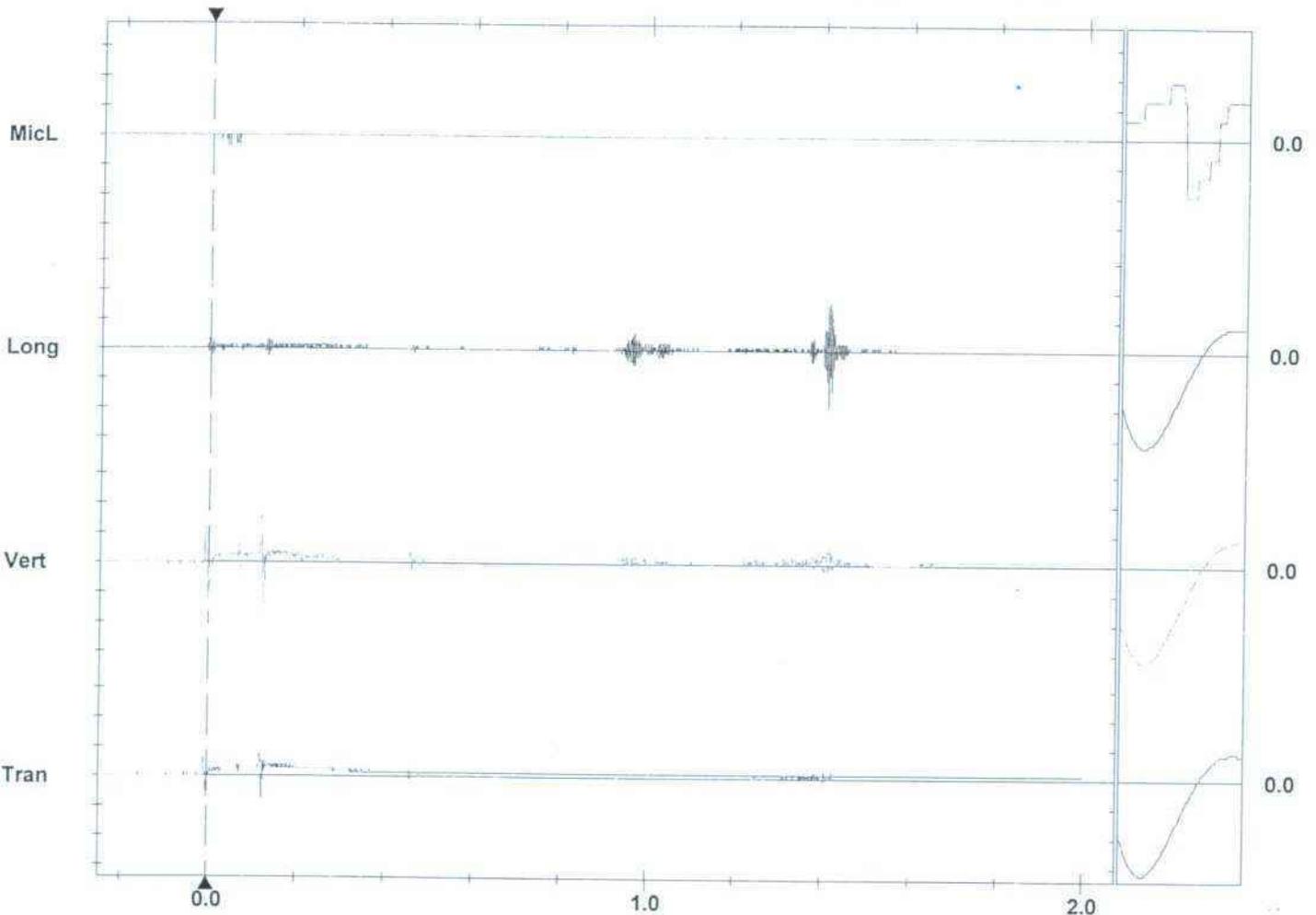
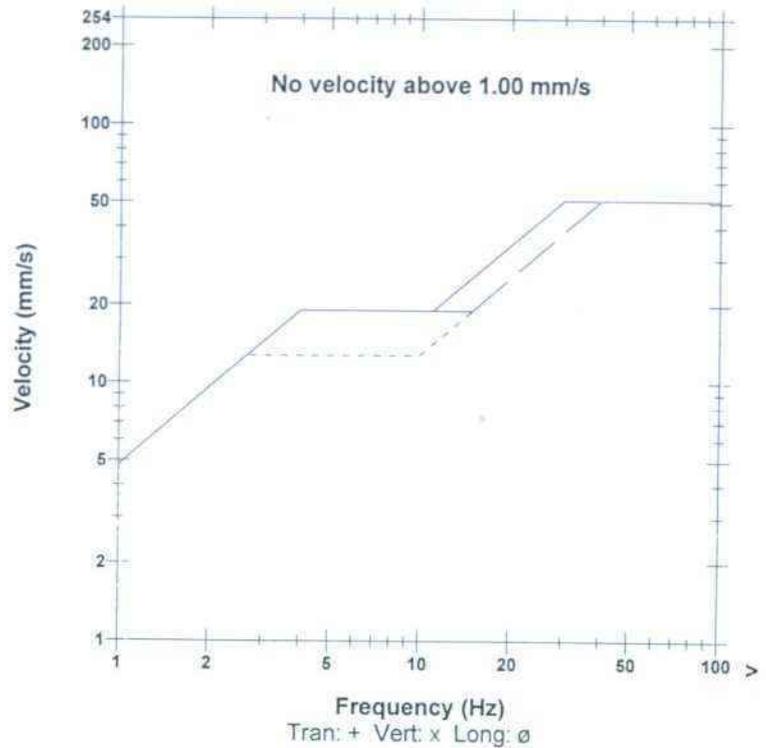
Location:
 Client:
 User Name:
 Converted: November 25, 2018 11:32:20 (V10.60)

Microphone Linear Weighting
 PSPL 2.000 pa.(L) at 0.021 sec
 ZC Freq N/A
 Channel Test Check (Freq = 0.0 Hz Amp = 3 mv)

| | Tran | Vert | Long | |
|---------------------|--------|--------|--------|------|
| PPV | 0.381 | 0.953 | 0.953 | mm/s |
| ZC Freq | N/A | 73 | N/A | Hz |
| Time (Rel. to Trig) | -0.001 | 0.000 | 1.413 | sec |
| Peak Acceleration | 0.066 | 0.099 | 0.126 | g |
| Peak Displacement | 0.001 | 0.002 | 0.001 | mm |
| Sensor Check | Passed | Passed | Passed | |
| Frequency | 7.8 | 7.6 | 7.8 | Hz |
| Overswing Ratio | 3.6 | 3.6 | 3.9 | |

Peak Vector Sum 1.000 mm/s at 1.413 sec
 N/A: Not Applicable

USBM RI8507 And OSMRE



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 0.500 mm/s/div Mic: 5.000 pa.(L)/div
 Trigger =

Sensor Check



Seasonal Drains flowing into the Quarry during rainy season

TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004579F | Date: 09-09-2021 | Page 1 of 2 |
|----------------------------|------------------|-------------|

CUSTOMER DETAILS

| | |
|-------------------------|---|
| Customer Name & Address | M/s ROYAL SANDS AND GRAVELS Pvt Ltd Dhoni, Palakkad District |
| Customer Reference | Test Request dt : 03-09-2021 |

SAMPLE DETAILS

| | | | |
|----------------------------------|---------------------------|-----------------------|------------|
| Product Category | Water | Sample Code | WT21090014 |
| Sample Name | Water | Sample Received on | 03-09-2021 |
| Sample Conditions at Receipt | Fit for Analysis | Temperature @ Receipt | 31 °C |
| Sample Quantity & Packing | 2 litre in Plastic Bottle | Test Commenced on | 04-09-2021 |
| Sampled by | Lab Authorized Sampler | Test Completed on | 09-09-2021 |
| Information Provided by Customer | Seasonal Drain Water | | |

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|--|---|------|--------|
| 1 | Turbidity | IS 3025 Part 10:1984 RA 2017 | NTU | 0.30 |
| 2 | pH | IS 3025 Part 11:1983 RA 2017 | --- | 6.77 |
| 3 | Temperature | IS 3025 Part 09:1984 RA 2019 | °C | 30.3 |
| 4 | Total Dissolved Solids | IS 3025 Part 16: 1984 RA 2017 | mg/L | 29.0 |
| 5 | Total Suspended Solids | IS 3025 Part 17: 1984 RA 2017 | mg/L | <1.00 |
| 6 | Total Alkalinity (as CaCO ₃) | IS 3025 Part 23:1986 RA 2019 | mg/L | 7.96 |
| 7 | Total Hardness (as CaCO ₃) | IS 3025 Part 21:2009 RA 2019 | mg/L | 8.08 |
| 8 | Chloride (as Cl) | IS 3025 Part 32:1988 RA 2019 | mg/L | 5.99 |
| 9 | Sulphate (SO ₄) | IS 3025 Part 24:1986 RA 2019 | mg/L | 2.18 |
| 10 | Nitrate as NO ₃ | APHA 23 rd Edition 4500-NO ₃ B 2017 | mg/L | <1.00 |
| 11 | Fluoride (as F) | IS 3025 Part 60: 2008 RA 2019 | mg/L | 0.12 |
| 12 | Total Phosphorus (as P) | IS 3025 Part 31: 1988 RA 2019 | mg/L | <0.10 |

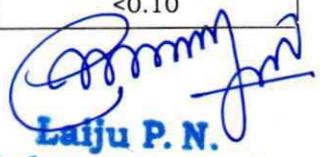

Shency Joy
 Dy. TM Chemical

Checked by:



Salini T. S.
 Microbiologist

Authorized Signatory


Lalju P. N.
 Laboratory Head

Authorized Signatory

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Standard^s Environmental & Analytical Laboratories

Accreditation & Approval: NABL accredited Testing Laboratory as per ISO/IEC 17025:2017

vide Certificate No. TC - 5402 & "A" Grade Laboratory approved by KSPCB.

K.J. Tower, Pathalam, Udyogamandal P.O., Ernakulam-683 501, Tel. 0484-2546660, 93 87 27 24 02, 90 74 34

Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004579F | Date: 09-09-2021 | Page 2 of 2 |
|----------------------------|------------------|-------------|

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|---|--|------|-----------------|
| 13 | Magnesium (as Mg) | IS 3025 Part 46: 1994 RA 2019 | mg/L | 1.62 |
| 14 | Sodium (as Na) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 3.72 |
| 15 | Potassium (as K) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 1.26 |
| 16 | Salinity | APHA 23 rd Edition 2520- B 2017 | --- | 0.035 |
| 17 | Total Nitrogen (as N) | IS 3025 Part 34: 1988 RA 2019 | mg/L | <1.00 |
| 18 | Lead (as Pb) | IS 3025 Part 47: 1994 RA 2019 | mg/L | BDL (LOD-0.01) |
| 19 | Copper (as Cu) | IS 3025 Part 42: 1992 RA 2019 | mg/L | BDL (LOD-0.016) |
| 20 | Cadmium (as Cd) | IS 3025 Part 41: 1992 RA 2019 | mg/L | BDL (LOD-0.03) |
| 21 | Mercury (as Hg) | IS 3025 Part 48: 1994 RA 2019 | mg/L | BDL (LOD-0.001) |
| 22 | Zinc (as Zn) | APHA 23 rd Edition 3111B:2017 | mg/L | BDL (LOD-0.008) |
| 23 | Arsenic (as As) | APHA 23 rd Edition 3111C:2017 | mg/L | BDL (LOD-0.001) |
| 24 | Chromium (as Cr) | IS 3025 Part 52: 2003 RA 2019 | mg/L | BDL (LOD-0.05) |
| 25 | Nickel (as Ni) | IS 3025 Part 54: 2003 RA 2019 | mg/L | BDL (LOD-0.02) |
| 26 | Dissolved Oxygen | IS 3025 Part 38: 1989 RA 2019 | mg/L | 7.40 |
| 27 | Biochemical Oxygen Demand (3 days at 27 °C) | IS 3025 Part 44: 1993 RA 2019 | mg/L | <2.00 |
| 28 | Chemical Oxygen Demand | IS 3025 Part 58: 2006 RA 2017 | mg/L | <4.00 |

TEST RESULTS - BIOLOGICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|-----------------|----------------------|-----------|---------------|
| 1 | Total Coliforms | IS 15185 : 2016 | --- | Present/100mL |
| 2 | Faecal Coliform | IS 1622:1981 RA 2014 | MPN/100ml | < 2 |

Note: BDL-Below Detection Limit LOD-Limit of Detection

Note: '< 2' is equivalent to 'Absent' as per Test Method.

Remarks:

End of Report


Shency Joy
 Dy. TM Chemical




Salini T. S.
 Microbiologist


Lalju P. N.
 Laboratory Head

Checked by:

Authorized Signatory

Authorized Signatory

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Standard^s Environmental & Analytical Laboratories

Accreditation & Approval: NABL accredited Testing Laboratory as per ISO/IEC 17025:2017

vide Certificate No. TC - 5402 & "A" Grade Laboratory approved by KSPCB.

K.J. Tower, Pathalam, Udyogamandal P.O., Ernakulam-683 501, Tel. 0484-2546660, 93 87 27 24 02, 90 74 34 78 24 34 

Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004580F | Date: 09-09-2021 | Page 1 of 2 |
|----------------------------|------------------|-------------|

CUSTOMER DETAILS

| | |
|-------------------------|---|
| Customer Name & Address | M/s ROYAL SANDS AND GRAVELS Pvt Ltd Dhoni, Palakkad District |
| Customer Reference | Test Request dt : 03-09-2021 |

SAMPLE DETAILS

| | | | |
|----------------------------------|---------------------------|-----------------------|------------|
| Product Category | Water | Sample Code | WT21090015 |
| Sample Name | Water | Sample Received on | 03-09-2021 |
| Sample Conditions at Receipt | Fit for Analysis | Temperature @ Receipt | 31 °C |
| Sample Quantity & Packing | 2 litre in Plastic Bottle | Test Commenced on | 04-09-2021 |
| Sampled by | Lab Authorized Sampler | Test Completed on | 09-09-2021 |
| Information Provided by Customer | Quarry Pit | | |

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|--|---|------|--------|
| 1 | Turbidity | IS 3025 Part 10:1984 RA 2017 | NTU | 0.30 |
| 2 | pH | IS 3025 Part 11:1983 RA 2017 | --- | 6.77 |
| 3 | Temperature | IS 3025 Part 09:1984 RA 2019 | °C | 30.3 |
| 4 | Total Dissolved Solids | IS 3025 Part 16: 1984 RA 2017 | mg/L | 29.0 |
| 5 | Total Suspended Solids | IS 3025 Part 17: 1984 RA 2017 | mg/L | <1.00 |
| 6 | Total Alkalinity (as CaCO ₃) | IS 3025 Part 23:1986 RA 2019 | mg/L | 7.96 |
| 7 | Total Hardness (as CaCO ₃) | IS 3025 Part 21:2009 RA 2019 | mg/L | 8.08 |
| 8 | Chloride (as Cl) | IS 3025 Part 32:1988 RA 2019 | mg/L | 5.99 |
| 9 | Sulphate (SO ₄) | IS 3025 Part 24:1986 RA 2019 | mg/L | 2.18 |
| 10 | Nitrate as NO ₃ | APHA 23 rd Edition 4500-NO3 B 2017 | mg/L | <1.00 |
| 11 | Fluoride (as F) | IS 3025 Part 60: 2008 RA 2019 | mg/L | 0.12 |
| 12 | Total Phosphorus (as P) | IS 3025 Part 31: 1988 RA 2019 | mg/L | <0.10 |

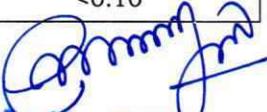

Shency Joy
 Dy. TM Chemical

Checked by:



Salini T. S.
 Microbiologist

Authorized Signatory


Lalju P. N.
 Laboratory Head

Authorized Signatory

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Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

ULR No: TC540221000004580F

Date: 09-09-2021

Page 2 of 2

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|---|--|------|-----------------|
| 13 | Magnesium (as Mg) | IS 3025 Part 46: 1994 RA 2019 | mg/L | 1.62 |
| 14 | Sodium (as Na) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 3.72 |
| 15 | Potassium (as K) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 1.26 |
| 16 | Salinity | APHA 23 rd Edition 2520- B 2017 | --- | 0.035 |
| 17 | Total Nitrogen (as N) | IS 3025 Part 34: 1988 RA 2019 | mg/L | <1.00 |
| 18 | Lead (as Pb) | IS 3025 Part 47: 1994 RA 2019 | mg/L | BDL (LOD-0.01) |
| 19 | Copper (as Cu) | IS 3025 Part 42: 1992 RA 2019 | mg/L | BDL (LOD-0.016) |
| 20 | Cadmium (as Cd) | IS 3025 Part 41: 1992 RA 2019 | mg/L | BDL (LOD-0.03) |
| 21 | Mercury (as Hg) | IS 3025 Part 48: 1994 RA 2019 | mg/L | BDL (LOD-0.001) |
| 22 | Zinc (as Zn) | APHA 23 rd Edition 3111B:2017 | mg/L | BDL (LOD-0.008) |
| 23 | Arsenic (as As) | APHA 23 rd Edition 3111C:2017 | mg/L | BDL (LOD-0.001) |
| 24 | Chromium (as Cr) | IS 3025 Part 52: 2003 RA 2019 | mg/L | BDL (LOD-0.05) |
| 25 | Nickel (as Ni) | IS 3025 Part 54: 2003 RA 2019 | mg/L | BDL (LOD-0.02) |
| 26 | Dissolved Oxygen | IS 3025 Part 38: 1989 RA 2019 | mg/L | 7.40 |
| 27 | Biochemical Oxygen Demand (3 days at 27 °C) | IS 3025 Part 44: 1993 RA 2019 | mg/L | <2.00 |
| 28 | Chemical Oxygen Demand | IS 3025 Part 58: 2006 RA 2017 | mg/L | <4.00 |

TEST RESULTS - BIOLOGICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|-----------------|----------------------|-----------|----------------|
| 1 | Total Coliforms | IS 15185 : 2016 | --- | Present /100mL |
| 2 | Faecal Coliform | IS 1622:1981 RA 2014 | MPN/100ml | < 2 |

Note: BDL-Below Detection Limit LOD-Limit of Detection

Note: '< 2' is equivalent to 'Absent' as per Test Method.

Remarks:

End of Report


Shency Joy
 Dy. TM Chemical


Salini T. S.
 Microbiologist


Laiju P. N.
 Laboratory Head

Checked by:

Authorized Signatory

Authorized Signatory

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Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004581F | Date: 09-09-2021 | Page 1 of 2 |
|----------------------------|------------------|-------------|

CUSTOMER DETAILS

| | |
|-------------------------|---|
| Customer Name & Address | M/s ROYAL SANDS AND GRAVELS Pvt Ltd Dhoni, Palakkad District |
| Customer Reference | Test Request dt : 03-09-2021 |

SAMPLE DETAILS

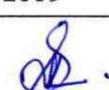
| | | | |
|----------------------------------|---------------------------|-----------------------|------------|
| Product Category | Water | Sample Code | WT21090016 |
| Sample Name | Water | Sample Received on | 03-09-2021 |
| Sample Conditions at Receipt | Fit for Analysis | Temperature @ Receipt | 31 °C |
| Sample Quantity & Packing | 2 litre in Plastic Bottle | Test Commenced on | 04-09-2021 |
| Sampled by | Lab Authorized Sampler | Test Completed on | 09-09-2021 |
| Information Provided by Customer | Settling Tank 1 | | |

TEST RESULTS - CHEMICAL PARAMETERS

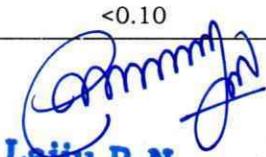
| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|--|---|------|--------|
| 1 | Turbidity | IS 3025 Part 10:1984 RA 2017 | NTU | 23.8 |
| 2 | pH | IS 3025 Part 11:1983 RA 2017 | --- | 7.38 |
| 3 | Temperature | IS 3025 Part 09:1984 RA 2019 | °C | 31.0 |
| 4 | Total Dissolved Solids | IS 3025 Part 16: 1984 RA 2017 | mg/L | 64.0 |
| 5 | Total Suspended Solids | IS 3025 Part 17: 1984 RA 2017 | mg/L | 2.00 |
| 6 | Total Alkalinity (as CaCO ₃) | IS 3025 Part 23:1986 RA 2019 | mg/L | 17.9 |
| 7 | Total Hardness (as CaCO ₃) | IS 3025 Part 21:2009 RA 2019 | mg/L | 22.2 |
| 8 | Chloride (as Cl) | IS 3025 Part 32:1988 RA 2019 | mg/L | 5.99 |
| 9 | Sulphate (SO ₄) | IS 3025 Part 24:1986 RA 2019 | mg/L | 10.9 |
| 10 | Nitrate as NO ₃ | APHA 23 rd Edition 4500-NO3 B 2017 | mg/L | 4.31 |
| 11 | Fluoride (as F) | IS 3025 Part 60: 2008 RA 2019 | mg/L | 0.15 |
| 12 | Total Phosphorus (as P) | IS 3025 Part 31: 1988 RA 2019 | mg/L | <0.10 |


Shency Joy
 Dy. TM Chemical

Checked by:



Salini T. S.
 Microbiologist

Authorized Signatory


Laju P. N.
 Laboratory Head

Authorized Signatory

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Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

ULR No: TC540221000004581F

Date: 09-09-2021

Page 2 of 2

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|---|--|------|-----------------|
| 13 | Magnesium (as Mg) | IS 3025 Part 46: 1994 RA 2019 | mg/L | <1.00 |
| 14 | Sodium (as Na) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 3.11 |
| 15 | Potassium (as K) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 2.64 |
| 16 | Salinity | APHA 23 rd Edition 2520- B 2017 | --- | 0.069 |
| 17 | Total Nitrogen (as N) | IS 3025 Part 34: 1988 RA 2019 | mg/L | <1.00 |
| 18 | Lead (as Pb) | IS 3025 Part 47: 1994 RA 2019 | mg/L | BDL (LOD-0.01) |
| 19 | Copper (as Cu) | IS 3025 Part 42: 1992 RA 2019 | mg/L | BDL (LOD-0.016) |
| 20 | Cadmium (as Cd) | IS 3025 Part 41: 1992 RA 2019 | mg/L | BDL (LOD-0.03) |
| 21 | Mercury (as Hg) | IS 3025 Part 48: 1994 RA 2019 | mg/L | BDL (LOD-0.001) |
| 22 | Zinc (as Zn) | APHA 23 rd Edition 3111B:2017 | mg/L | BDL (LOD-0.008) |
| 23 | Arsenic (as As) | APHA 23 rd Edition 3111C:2017 | mg/L | BDL (LOD-0.001) |
| 24 | Chromium (as Cr) | IS 3025 Part 52: 2003 RA 2019 | mg/L | BDL (LOD-0.05) |
| 25 | Nickel (as Ni) | IS 3025 Part 54: 2003 RA 2019 | mg/L | BDL (LOD-0.02) |
| 26 | Dissolved Oxygen | IS 3025 Part 38: 1989 RA 2019 | mg/L | 7.20 |
| 27 | Biochemical Oxygen Demand (3 days at 27 °C) | IS 3025 Part 44: 1993 RA 2019 | mg/L | <2.00 |
| 28 | Chemical Oxygen Demand | IS 3025 Part 58: 2006 RA 2017 | mg/L | <4.00 |

TEST RESULTS - BIOLOGICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT | Requirement as per Acceptable Limit of IS 10500 : 2012 |
|--------|-----------------|----------------------|-----------|-----------------|--|
| 1 | Total Coliforms | IS 15185 : 2016 | --- | Present / 100mL | Absent/100 ml |
| 2 | Faecal Coliform | IS 1622:1981 RA 2014 | MPN/100ml | < 2 | <2 MPN/100ml |

Note: BDL-Below Detection Limit LOD-Limit of Detection

Note: '< 2' is equivalent to 'Absent' as per Test Method.

Remarks:

End of Report



Shency Joy
 Dy. TM Chemical

Checked by:




Salini T. S.
 Microbiologist

Authorized Signatory



Laiju P. N.
 Laboratory Head

Authorized Signatory

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Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004582F | Date: 09-09-2021 | Page 1 of 2 |
|----------------------------|------------------|-------------|

CUSTOMER DETAILS

| | |
|-------------------------|---|
| Customer Name & Address | M/s ROYAL SANDS AND GRAVELS Pvt Ltd Dhoni, Palakkad District |
| Customer Reference | Test Request dt : 03-09-2021 |

SAMPLE DETAILS

| | | | |
|----------------------------------|---------------------------|-----------------------|------------|
| Product Category | Water | Sample Code | WT21090017 |
| Sample Name | Water | Sample Received on | 03-09-2021 |
| Sample Conditions at Receipt | Fit for Analysis | Temperature @ Receipt | 31 °C |
| Sample Quantity & Packing | 2 litre in Plastic Bottle | Test Commenced on | 04-09-2021 |
| Sampled by | Lab Authorized Sampler | Test Completed on | 09-09-2021 |
| Information Provided by Customer | Settling Tank 2 | | |

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|--|---|------|--------|
| 1 | Turbidity | IS 3025 Part 10:1984 RA 2017 | NTU | 21.4 |
| 2 | pH | IS 3025 Part 11:1983 RA 2017 | --- | 7.21 |
| 3 | Temperature | IS 3025 Part 09:1984 RA 2019 | °C | 30.8 |
| 4 | Total Dissolved Solids | IS 3025 Part 16: 1984 RA 2017 | mg/L | 64.0 |
| 5 | Total Suspended Solids | IS 3025 Part 17: 1984 RA 2017 | mg/L | 2.00 |
| 6 | Total Alkalinity (as CaCO ₃) | IS 3025 Part 23:1986 RA 2019 | mg/L | 17.9 |
| 7 | Total Hardness (as CaCO ₃) | IS 3025 Part 21:2009 RA 2019 | mg/L | 22.2 |
| 8 | Chloride (as Cl) | IS 3025 Part 32:1988 RA 2019 | mg/L | 5.99 |
| 9 | Sulphate (SO ₄) | IS 3025 Part 24:1986 RA 2019 | mg/L | 11.7 |
| 10 | Nitrate as NO ₃ | APHA 23 rd Edition 4500-NO ₃ B 2017 | mg/L | 3.64 |
| 11 | Fluoride (as F) | IS 3025 Part 60: 2008 RA 2019 | mg/L | <0.10 |
| 12 | Total Phosphorus (as P) | IS 3025 Part 31: 1988 RA 2019 | mg/L | <0.10 |

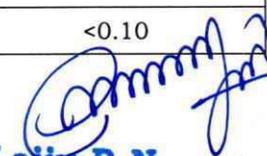

Shency Joy
 Dy. TM Chemical

Checked by:




Salini T. S.
 Microbiologist

Authorized Signatory


Laju P. N.
 Laboratory Head

Authorized Signatory

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TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004582F | Date: 09-09-2021 | Page 2 of 2 |
|----------------------------|------------------|-------------|

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|---|--|------|-----------------|
| 13 | Magnesium (as Mg) | IS 3025 Part 46: 1994 RA 2019 | mg/L | <1.00 |
| 14 | Sodium (as Na) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 3.16 |
| 15 | Potassium (as K) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 2.68 |
| 16 | Salinity | APHA 23 rd Edition 2520- B 2017 | --- | 0.071 |
| 17 | Total Nitrogen (as N) | IS 3025 Part 34: 1988 RA 2019 | mg/L | 1.22 |
| 18 | Lead (as Pb) | IS 3025 Part 47: 1994 RA 2019 | mg/L | BDL (LOD-0.01) |
| 19 | Copper (as Cu) | IS 3025 Part 42: 1992 RA 2019 | mg/L | BDL (LOD-0.016) |
| 20 | Cadmium (as Cd) | IS 3025 Part 41: 1992 RA 2019 | mg/L | BDL (LOD-0.03) |
| 21 | Mercury (as Hg) | IS 3025 Part 48: 1994 RA 2019 | mg/L | BDL (LOD-0.001) |
| 22 | Zinc (as Zn) | APHA 23 rd Edition 3111B:2017 | mg/L | BDL (LOD-0.008) |
| 23 | Arsenic (as As) | APHA 23 rd Edition 3111C:2017 | mg/L | BDL (LOD-0.001) |
| 24 | Chromium (as Cr) | IS 3025 Part 52: 2003 RA 2019 | mg/L | BDL (LOD-0.05) |
| 25 | Nickel (as Ni) | IS 3025 Part 54: 2003 RA 2019 | mg/L | BDL (LOD-0.02) |
| 26 | Dissolved Oxygen | IS 3025 Part 38: 1989 RA 2019 | mg/L | 7.10 |
| 27 | Biochemical Oxygen Demand (3 days at 27 °C) | IS 3025 Part 44: 1993 RA 2019 | mg/L | <2.00 |
| 28 | Chemical Oxygen Demand | IS 3025 Part 58: 2006 RA 2017 | mg/L | <4.00 |

TEST RESULTS - BIOLOGICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|-----------------|----------------------|-----------|----------------|
| 1 | Total Coliforms | IS 15185 : 2016 | --- | Present /100mL |
| 2 | Faecal Coliform | IS 1622:1981 RA 2014 | MPN/100ml | < 2 |

Note: BDL-Below Detection Limit LOD-Limit of Detection
 Note: '< 2' is equivalent to 'Absent' as per Test Method.

Remarks:

End of Report

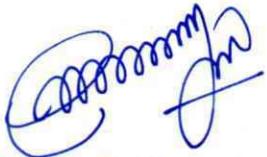

Shency Joy
 Dy. TM Chemical

Checked by:




Salini T. S.
 Microbiologist

Authorized Signatory


Laiju P. N.
 Laboratory Head

Authorized Signatory

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TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004583F | Date: 09-09-2021 | Page 1 of 2 |
|----------------------------|------------------|-------------|

| CUSTOMER DETAILS | |
|-------------------------|---|
| Customer Name & Address | M/s ROYAL SANDS AND GRAVELS Pvt Ltd Dhoni, Palakkad District |
| Customer Reference | Test Request dt : 03-09-2021 |

| SAMPLE DETAILS | | | |
|----------------------------------|---------------------------|-----------------------|------------|
| Product Category | Water | Sample Code | WT21090018 |
| Sample Name | Water | Sample Received on | 03-09-2021 |
| Sample Conditions at Receipt | Fit for Analysis | Temperature @ Receipt | 31 °C |
| Sample Quantity & Packing | 2 litre in Plastic Bottle | Test Commenced on | 04-09-2021 |
| Sampled by | Lab Authorized Sampler | Test Completed on | 09-09-2021 |
| Information Provided by Customer | Settling Tank 3 | | |

| TEST RESULTS - CHEMICAL PARAMETERS | | | | |
|------------------------------------|--|---|------|--------|
| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
| 1 | Turbidity | IS 3025 Part 10:1984 RA 2017 | NTU | 19.9 |
| 2 | pH | IS 3025 Part 11:1983 RA 2017 | --- | 7.16 |
| 3 | Temperature | IS 3025 Part 09:1984 RA 2019 | °C | 30.7 |
| 4 | Total Dissolved Solids | IS 3025 Part 16: 1984 RA 2017 | mg/L | 63.0 |
| 5 | Total Suspended Solids | IS 3025 Part 17: 1984 RA 2017 | mg/L | 2.00 |
| 6 | Total Alkalinity (as CaCO ₃) | IS 3025 Part 23:1986 RA 2019 | mg/L | 17.9 |
| 7 | Total Hardness (as CaCO ₃) | IS 3025 Part 21:2009 RA 2019 | mg/L | 22.2 |
| 8 | Chloride (as Cl) | IS 3025 Part 32:1988 RA 2019 | mg/L | 5.99 |
| 9 | Sulphate (SO ₄) | IS 3025 Part 24:1986 RA 2019 | mg/L | 11.4 |
| 10 | Nitrate as NO ₃ | APHA 23 rd Edition 4500-NO3 B 2017 | mg/L | 3.02 |
| 11 | Fluoride (as F) | IS 3025 Part 60: 2008 RA 2019 | mg/L | <0.10 |
| 12 | Total Phosphorus (as P) | IS 3025 Part 31: 1988 RA 2019 | mg/L | <0.10 |

Shency Joy
Dy. TM Chemical

Checked by:



Salini T. S.
Microbiologist

Authorized Signatory

Lalju P. N.
Laboratory Head

Authorized Signatory

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TEST REPORT

ULR No: TC540221000004583F

Date: 09-09-2021

Page 2 of 2

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|---|--|------|-----------------|
| 13 | Magnesium (as Mg) | IS 3025 Part 46: 1994 RA 2019 | mg/L | <1.00 |
| 14 | Sodium (as Na) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 3.36 |
| 15 | Potassium (as K) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 2.79 |
| 16 | Salinity | APHA 23 rd Edition 2520- B 2017 | --- | 0.071 |
| 17 | Total Nitrogen (as N) | IS 3025 Part 34: 1988 RA 2019 | mg/L | <1.00 |
| 18 | Lead (as Pb) | IS 3025 Part 47: 1994 RA 2019 | mg/L | BDL (LOD-0.01) |
| 19 | Copper (as Cu) | IS 3025 Part 42: 1992 RA 2019 | mg/L | BDL (LOD-0.016) |
| 20 | Cadmium (as Cd) | IS 3025 Part 41: 1992 RA 2019 | mg/L | BDL (LOD-0.03) |
| 21 | Mercury (as Hg) | IS 3025 Part 48: 1994 RA 2019 | mg/L | BDL (LOD-0.001) |
| 22 | Zinc (as Zn) | APHA 23 rd Edition 3111B:2017 | mg/L | BDL (LOD-0.008) |
| 23 | Arsenic (as As) | APHA 23 rd Edition 3111C:2017 | mg/L | BDL (LOD-0.001) |
| 24 | Chromium (as Cr) | IS 3025 Part 52: 2003 RA 2019 | mg/L | BDL (LOD-0.05) |
| 25 | Nickel (as Ni) | IS 3025 Part 54: 2003 RA 2019 | mg/L | BDL (LOD-0.02) |
| 26 | Dissolved Oxygen | IS 3025 Part 38: 1989 RA 2019 | mg/L | 7.20 |
| 27 | Biochemical Oxygen Demand (3 days at 27 °C) | IS 3025 Part 44: 1993 RA 2019 | mg/L | <2.00 |
| 28 | Chemical Oxygen Demand | IS 3025 Part 58: 2006 RA 2017 | mg/L | <4.00 |

TEST RESULTS - BIOLOGICAL PARAMETERS

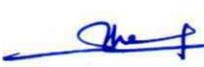
| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|-----------------|----------------------|-----------|----------------|
| 1 | Total Coliforms | IS 15185 : 2016 | --- | Present /100mL |
| 2 | Faecal Coliform | IS 1622:1981 RA 2014 | MPN/100ml | < 2 |

Note: BDL-Below Detection Limit LOD-Limit of Detection

Note: '< 2' is equivalent to 'Absent' as per Test Method.

Remarks:

End of Report


Shency Joy
 Dy. TM Chemical

Checked by:



Salini T. S.
 Microbiologist

Authorized Signatory


Laiju P. N.
 Laboratory Head

Authorized Signatory

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TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004584F | Date: 09-09-2021 | Page 1 of 2 |
|----------------------------|------------------|-------------|

CUSTOMER DETAILS

| | |
|-------------------------|---|
| Customer Name & Address | M/s ROYAL SANDS AND GRAVELS Pvt Ltd Dhoni, Palakkad District |
| Customer Reference | Test Request dt : 03-09-2021 |

SAMPLE DETAILS

| | | | |
|----------------------------------|---------------------------|-----------------------|------------|
| Product Category | Water | Sample Code | WT21090019 |
| Sample Name | Water | Sample Received on | 03-09-2021 |
| Sample Conditions at Receipt | Fit for Analysis | Temperature @ Receipt | 31 °C |
| Sample Quantity & Packing | 2 litre in Plastic Bottle | Test Commenced on | 04-09-2021 |
| Sampled by | Lab Authorized Sampler | Test Completed on | 09-09-2021 |
| Information Provided by Customer | Outlet of Discharge Pipe | | |

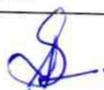
TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|--|---|------|--------|
| 1 | Turbidity | IS 3025 Part 10:1984 RA 2017 | NTU | 6.90 |
| 2 | pH | IS 3025 Part 11:1983 RA 2017 | --- | 6.74 |
| 3 | Temperature | IS 3025 Part 09:1984 RA 2019 | °C | 30.9 |
| 4 | Total Dissolved Solids | IS 3025 Part 16: 1984 RA 2017 | mg/L | 151 |
| 5 | Total Suspended Solids | IS 3025 Part 17: 1984 RA 2017 | mg/L | 2.00 |
| 6 | Total Alkalinity (as CaCO ₃) | IS 3025 Part 23:1986 RA 2019 | mg/L | 53.7 |
| 7 | Total Hardness (as CaCO ₃) | IS 3025 Part 21:2009 RA 2019 | mg/L | 68.7 |
| 8 | Chloride (as Cl) | IS 3025 Part 32:1988 RA 2019 | mg/L | 8.99 |
| 9 | Sulphate (SO ₄) | IS 3025 Part 24:1986 RA 2019 | mg/L | 21.7 |
| 10 | Nitrate as NO ₃ | APHA 23 rd Edition 4500-NO3 B 2017 | mg/L | 3.02 |
| 11 | Fluoride (as F) | IS 3025 Part 60: 2008 RA 2019 | mg/L | <0.10 |
| 12 | Total Phosphorus (as P) | IS 3025 Part 31: 1988 RA 2019 | mg/L | <0.10 |

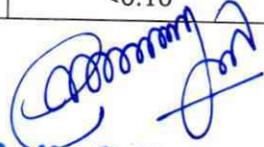

Shency Joy
 Dy. TM Chemical

Checked by:




Salini T. S.
 Microbiologist

Authorized Signatory


Lalju P. N.
 Laboratory Head

Authorized Signatory

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Standard^s Environmental & Analytical Laboratories

 Accreditation & Approval: NABL accredited Testing Laboratory as per ISO/IEC 17025:2017
 vide Certificate No. TC - 5402 & "A" Grade Laboratory approved by KSPCB.

 K.J. Tower, Pathalam, Udyogamandal P.O., Ernakulam-683 501, Tel. 0484-2546660, 93 87 27 24 02, 90 74 34 1234567890
 Web: www.sealabs.in, E-mail: seaalab@gmail.com



TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004584F | Date: 09-09-2021 | Page 2 of 2 |
|----------------------------|------------------|-------------|

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|---|--|------|-----------------|
| 13 | Magnesium (as Mg) | IS 3025 Part 46: 1994 RA 2019 | mg/L | 5.90 |
| 14 | Sodium (as Na) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 4.95 |
| 15 | Potassium (as K) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 2.90 |
| 16 | Salinity | APHA 23 rd Edition 2520- B 2017 | --- | 0.160 |
| 17 | Total Nitrogen (as N) | IS 3025 Part 34: 1988 RA 2019 | mg/L | <1.00 |
| 18 | Lead (as Pb) | IS 3025 Part 47: 1994 RA 2019 | mg/L | BDL (LOD-0.01) |
| 19 | Copper (as Cu) | IS 3025 Part 42: 1992 RA 2019 | mg/L | BDL (LOD-0.016) |
| 20 | Cadmium (as Cd) | IS 3025 Part 41: 1992 RA 2019 | mg/L | BDL (LOD-0.03) |
| 21 | Mercury (as Hg) | IS 3025 Part 48: 1994 RA 2019 | mg/L | BDL (LOD-0.001) |
| 22 | Zinc (as Zn) | APHA 23 rd Edition 3111B:2017 | mg/L | BDL (LOD-0.008) |
| 23 | Arsenic (as As) | APHA 23 rd Edition 3111C:2017 | mg/L | BDL (LOD-0.001) |
| 24 | Chromium (as Cr) | IS 3025 Part 52: 2003 RA 2019 | mg/L | BDL (LOD-0.05) |
| 25 | Nickel (as Ni) | IS 3025 Part 54: 2003 RA 2019 | mg/L | BDL (LOD-0.02) |
| 26 | Dissolved Oxygen | IS 3025 Part 38: 1989 RA 2019 | mg/L | 6.90 |
| 27 | Biochemical Oxygen Demand (3 days at 27 °C) | IS 3025 Part 44: 1993 RA 2019 | mg/L | <2.00 |
| 28 | Chemical Oxygen Demand | IS 3025 Part 58: 2006 RA 2017 | mg/L | <4.00 |

TEST RESULTS - BIOLOGICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|-----------------|----------------------|-----------|----------------|
| 1 | Total Coliforms | IS 15185 : 2016 | --- | Present /100mL |
| 2 | Faecal Coliform | IS 1622:1981 RA 2014 | MPN/100ml | < 2 |

Note: BDL-Below Detection Limit LOD-Limit of Detection

Note: '< 2' is equivalent to 'Absent' as per Test Method.

Remarks:

End of Report


Shency Joy
Dy. TM Chemical




Salini T. S.
Microbiologist


Lalju P. N.
Laboratory Head

Checked by:

Authorized Signatory

Authorized Signatory

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Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

| | | |
|----------------------------|------------------|-------------|
| ULR No: TC540221000004585F | Date: 09-09-2021 | Page 1 of 2 |
|----------------------------|------------------|-------------|

CUSTOMER DETAILS

| | |
|-------------------------|---|
| Customer Name & Address | M/s ROYAL SANDS AND GRAVELS Pvt Ltd Dhoni, Palakkad District |
| Customer Reference | Test Request dt : 03-09-2021 |

SAMPLE DETAILS

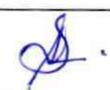
| | | | |
|----------------------------------|---------------------------|-----------------------|------------|
| Product Category | Water | Sample Code | WT21090020 |
| Sample Name | Water | Sample Received on | 03-09-2021 |
| Sample Conditions at Receipt | Fit for Analysis | Temperature @ Receipt | 31 °C |
| Sample Quantity & Packing | 2 litre in Plastic Bottle | Test Commenced on | 04-09-2021 |
| Sampled by | Lab Authorized Sampler | Test Completed on | 09-09-2021 |
| Information Provided by Customer | Final Outlet | | |

TEST RESULTS - CHEMICAL PARAMETERS

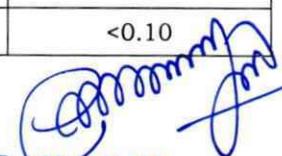
| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|--|---|------|--------|
| 1 | Turbidity | IS 3025 Part 10:1984 RA 2017 | NTU | 5.00 |
| 2 | pH | IS 3025 Part 11:1983 RA 2017 | --- | 6.52 |
| 3 | Temperature | IS 3025 Part 09:1984 RA 2019 | °C | 30.9 |
| 4 | Total Dissolved Solids | IS 3025 Part 16: 1984 RA 2017 | mg/L | 70.0 |
| 5 | Total Suspended Solids | IS 3025 Part 17: 1984 RA 2017 | mg/L | <1.00 |
| 6 | Total Alkalinity (as CaCO ₃) | IS 3025 Part 23:1986 RA 2019 | mg/L | 27.8 |
| 7 | Total Hardness (as CaCO ₃) | IS 3025 Part 21:2009 RA 2019 | mg/L | 24.2 |
| 8 | Chloride (as Cl) | IS 3025 Part 32:1988 RA 2019 | mg/L | 6.99 |
| 9 | Sulphate (SO ₄) | IS 3025 Part 24:1986 RA 2019 | mg/L | 4.34 |
| 10 | Nitrate as NO ₃ | APHA 23 rd Edition 4500-NO3 B 2017 | mg/L | 1.51 |
| 11 | Fluoride (as F) | IS 3025 Part 60: 2008 RA 2019 | mg/L | <0.10 |
| 12 | Total Phosphorus (as P) | IS 3025 Part 31: 1988 RA 2019 | mg/L | <0.10 |


Shency Joy
 Dy. TM Chemical

Checked by:



Salini T. S.
 Microbiologist

Authorized Signatory


Laiju P. N.
 Laboratory Head

Authorized Signatory

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Web: www.sealabs.in, E-mail: seaalab@gmail.com

TEST REPORT

ULR No: TC540221000004585F

Date: 09-09-2021

Page 2 of 2

TEST RESULTS - CHEMICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|--|--|------|-----------------|
| 13 | Magnesium (as Mg) | IS 3025 Part 46: 1994 RA 2019 | mg/L | 1.47 |
| 14 | Sodium (as Na) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 4.50 |
| 15 | Potassium (as K) | IS 3025 Part 45: 1993 RA 2019 | mg/L | 1.99 |
| 16 | Salinity | APHA 23 rd Edition 2520- B 2017 | --- | 0.078 |
| 17 | Total Nitrogen (as N) | IS 3025 Part 34: 1988 RA 2019 | mg/L | <1.00 |
| 18 | Lead (as Pb) | IS 3025 Part 47: 1994 RA 2019 | mg/L | BDL (LOD-0.01) |
| 19 | Copper (as Cu) | IS 3025 Part 42: 1992 RA 2019 | mg/L | BDL (LOD-0.016) |
| 20 | Cadmium (as Cd) | IS 3025 Part 41: 1992 RA 2019 | mg/L | BDL (LOD-0.03) |
| 21 | Mercury (as Hg) | IS 3025 Part 48: 1994 RA 2019 | mg/L | BDL (LOD-0.001) |
| 22 | Zinc (as Zn) | APHA 23 rd Edition 3111B:2017 | mg/L | BDL (LOD-0.008) |
| 23 | Arsenic (as As) | APHA 23 rd Edition 3111C:2017 | mg/L | BDL (LOD-0.001) |
| 24 | Chromium (as Cr) | IS 3025 Part 52: 2003 RA 2019 | mg/L | BDL (LOD-0.05) |
| 25 | Nickel (as Ni) | IS 3025 Part 54: 2003 RA 2019 | mg/L | BDL (LOD-0.02) |
| 26 | Dissolved Oxygen | IS 3025 Part 38: 1989 RA 2019 | mg/L | 7.40 |
| 27 | Biochemical Oxygen Demand (3 days at 27 °C) | IS 3025 Part 44: 1993 RA 2019 | mg/L | <2.00 |
| 28 | Chemical Oxygen Demand | IS 3025 Part 58: 2006 RA 2017 | mg/L | <4.00 |

TEST RESULTS - BIOLOGICAL PARAMETERS

| Sl. No | PARAMETERS | TEST METHOD | UNIT | RESULT |
|--------|-----------------|----------------------|-----------|----------------|
| 1 | Total Coliforms | IS 15185 : 2016 | --- | Present /100mL |
| 2 | Faecal Coliform | IS 1622:1981 RA 2014 | MPN/100ml | < 2 |

Note: BDL-Below Detection Limit LOD-Limit of Detection

Note: '< 2' is equivalent to 'Absent' as per Test Method.

Remarks:

End of Report


Shency Joy
 Dy. TM Chemical

Checked by:



Salini T. S.
 Microbiologist

Authorized Signatory


Laiju P. N.
 Laboratory Head

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Web: www.sealabs.in, E-mail: seaalab@gmail.com



Boundary Pillar Showing Geo Coordinates

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385 Annexure R8 (36) /1

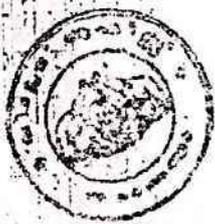
നമ്പർ 253/2021

വില്ലേജ് ഓഫീസ്, അകത്തേത്തറ
തീയതി-20/02/2021

സാക്ഷ്യപത്രം

ശ്രീ.മുഹമ്മദ് ഫസീൽ.ടി.എ,തേപ്പറമ്പിൽ ഹാസ,തുത്തല്ലൂർ വെസ്റ്റ് പോസ്റ്റ്,വാടാനപള്ളി,ചാവക്കാട്,തൃശൂർ എന്നയാളുടെ ഉടമസ്ഥതയിലുള്ള റോയൽ സാൻറ് & ഗ്രാവൽസ് പ്രൈവറ്റ് ലിമിറ്റഡ്,റോയൽ പാം പ്ലാന്റേഷൻ പ്രൈവറ്റ് ലിമിറ്റഡ്,ഫെർട്ടൈൽ പ്ലാന്റേഷൻ പ്രൈവറ്റ് ലിമിറ്റഡ് എന്നീ സ്ഥാപനങ്ങളുടെ മാനേജിംഗ് ഡയറക്ടറായ മുഹമ്മദ് ഫസീലിൻറെ പേരിൽ ഒലവക്കോട് സബ് രജിസ്ട്രാർ ഓഫീസിൽ 2630/2012,2361/2012,2359/2012,1887/2012,1885/2012,822/2012 എന്നീ നമ്പറുകളിൽ രജിസ്റ്റർ ചെയ്ത ആധാരങ്ങൾ പ്രകാരം പാലക്കാട് താലൂക്കിൽ ബ്ലക്ക് 25,അകത്തേത്തറ വില്ലേജിൽ 2 പി.റ്റി,14 പി.റ്റി,15 പി.റ്റി,16/1 പി.റ്റി എന്നീ സർവ്വ നമ്പറുകൾ പ്രകാരമുള്ള 7.0655 ഹെക്ടർ ഭൂമിയിൽ റോയൽ സാൻറ് & ഗ്രാവൽസ് പ്രൈവറ്റ് ലിമിറ്റഡ് എന്ന സ്ഥാപനത്തിന് അനുവദിച്ചിട്ടുള്ള ക്വാറിയിംഗ് ലീസ് ഭൂമി പ്രത്യേകം അളന്ന് വേർതിരിച്ച് അതിർത്തികൾ കോൺക്രീറ്റ്/കരിങ്കൽ പില്ലുകൾ സ്ഥാപിച്ച് സ്ഥാപിച്ച് പ്രത്യേകം വേർതിരിച്ചിട്ടുണ്ടെന്ന് സാക്ഷ്യപ്പെടുത്തുന്നു

(ടി സാക്ഷ്യപത്രം ഡയറക്ടർ,മൈനിംഗ് & ജിയോളജി,വകുപ്പ് തിരുവനന്തപുരം ഓഫീസിൽ ഹാജരാക്കുന്നതിനായി മാത്രം അനുവദിച്ചിട്ടുള്ളതാകുന്നു.)



Amthius
20/02/2021
വില്ലേജ് ഓഫീസർ
അകത്തേത്തറ
പാലക്കാട്

386 Annexure R8 (37) /1



Boundary Pillars

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387 Annexure R8 (38) /1



Crusher Unit

No. DOP/2639/2014/A1.

District office of the
Department of Mining & Geology,
Town Bus Stand Complex,
Palakkad-14
PH.No. 0491 2527196
E-mail : geo.pal.dmg@kerala.gov.in
Dated : 12/07/2021

CERTIFICATE

This is to certify that the Village Officer, Akathethara Village informed this office vide Certificate No. 554/2021, dated 08/07/2021 that, there is no quarry operation within 01 kilo meter radius from 9.3928 hectares, possessed area of the company M/s. Royal Sand & Gravels (P) Ltd in which the quarrying lease sanctioned to Shri. Muhammed Fazeel, Managing Director, M/s. Royal Sand and Gravels Pvt. Limited, Dhoni situated at Re.Survey Block No.25, Re.Survey Nos. 2/pt, 14/pt, 15/pt, 16/pt, Akathethara Village, Palakkad Taluk, Palakkad District, Kerala for an area of 7.0655 hectares.

This certificate is issued to produce before the National Green Tribunal, Southern Zone, Chennai.



S. Sreedhar
12/07/2021
Geologist.
GEOLOGIST
District Office of the Department
Mining and Geology, Palakkad
PIN : 678 014



Bench formation